



क्षेत्रीय कार्यालय
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल झुंझुनूं
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

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International Year
of Cooperatives

No. RPCB/RO-JJN/Legal-54/960

Date: 21/12/2025

✓ The Registrar NGT,
Hon'ble NGT,
Central Zone Bench,
Bhopal.

Sub.: Joint Committee Report with respect to Hon'ble NGT order dated 17.09.2025 in matter of OA No.117/2025 (CZ) News Item Titled "Landslide horror in Rajasthan village: Hill breaks apart with explosion-like roar after heavy rain; locals blame mining menace" appearing in Times of India dated 23/07/2025.

Ref.: Hon'ble NGT order dated 17.09.2025 in matter of OA No.117/2025 (CZ) News Item Titled "Landslide horror in Rajasthan village: Hill breaks apart with explosion-like roar after heavy rain; locals blame mining menace" appearing in Times of India dated 23/07/2025.

Sir,

With reference to above subject, it is submitted that Hon'ble Tribunal by order dated 17/09/2025 in matter of O.A. No. 117/2025 (CZ) has directed to submit Joint Committee report by e-mail on ngtczbbho-mp@gov.in.

In compliance of direction passed by the Hon'ble Tribunal, the Joint Committee report is being submitted with this letter for kind perusal of the Hon'ble Tribunal.

Encl: As Above

Yours sincerely,

(Sudheer Yadav)
EE & Regional Officer

**Factual & Action Taken Report by
Joint Committee**

In Compliance of

**Hon'ble NGT order dated 17.09.2025
in matter of OA No.117/2025 (CZ)**

**News Item Titled "Landslide horror in Rajasthan
village: Hill breaks apart with explosion-like roar after
heavy rain; locals blame mining menace" appearing in
Times of India dated 23/07/2025**

By the Joint Committee comprising of

- 1. Shri Naresh Soni, S.D.M., Chirawa.**
- 2. Shri Sudheer Yadav, Regional Officer, RSPCB, Jhunjhunu.**
- 3. Shri Ramlal Singh, Mining Engineer, Department of Mines and Geology, Jhunjhunu, Rajasthan**

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Factual and Action Taken Report by Joint Committee

In compliance to Hon'ble NGT order dated 17-09-2025 in matter of OA 117/2025 (CZ) News Item Titled "Landslide horror in Rajasthan village : Hill breaks apart with explosion-like roar after heavy rain; locals blame mining menace" appearing in The Times of India dated 23-07-2025

1.0 Introduction: -

The Hon'ble NGT vide order dated 04-08-2025 issued following order/instructions in the matter of O.A No. 387/2025 (PB) registered suo-motu on the basis of a News item titled " Landslide horror in Rajasthan village : Hill breaks apart with explosion-like roar after heavy rain; locals blame mining menace" appearing in The Times of India dated 23-07-2025.

"3. The news item mentions that the incident caused part of a hill to break apart with a loud, explosion-like sound. It has been reported that local people blamed the landslide on illegal and unregulated mining activities being carried out in the area by private mining contractors.

4. The news item also states that tremors from the landslide were felt in nearby villages, which led to panic among residents. According to the news item, villagers have alleged that the hills in the region have been extensively mined in violation of mining regulations and environmental norms.

5. The news item further points out that a nearby school building has developed visible cracks, allegedly due to repeated blasting and the recent collapse. It has also been reported that there is widespread fear among locals of more landslides occurring due to continuing rains and weakened hill structures.

6. The above matter indicates violation of the provisions of the Environment (Protection) Act, 1986, the Mines and Minerals (Development and Regulation) Act, 1957.

7. The news item raises substantial issues relating to compliance with the environmental norms and implementation of the provisions of scheduled enactment."

Subsequently, The Hon'ble NGT vide order dated 17-09-2025 issued following order/instructions in the matter of O.A No. 117/2025 (CZ) registered suo-motu on the basis of a News item titled " Landslide horror in Rajasthan village : Hill





breaks apart with explosion-like roar after heavy rain; locals blame mining menace" appearing in The Times of India dated 23-07-2025.

"3. In view of the circumstances as narrated and contained in para 3 of the Tribunal's order dated 04-08-2025, we deem it just and proper to call a factual and action taken report from the Committee consisting the following members:-

- (i) One Representative from the Rajasthan State PCB.
- (ii) One representative from the Department of Mines and Geology, Rajasthan, and.
- (iii) One representative from the Collector, Jhunjhunu.

4. The Committee is directed to visit the site in question and submit the factual and action taken report within three weeks. The State Pollution Control Board will be the nodal agency for coordination and logistic support."

Copy of Hon'ble National Green Tribunal, Central Zone Bench, Bhopal order dated 17-09-2025 is enclosed at **Annexure-I**.

2.0 Constitution of the Joint Committee: -

In compliance of above Hon'ble National Green Tribunal order dated 17-09-2025, the following officials have been nominated as members of Joint Committee by respective departments: -

- a) District Collector, Jhunjhunu has nominated Shri Naresh Soni, Sub Divisional Magistrate, Chirawa as committee member from District Collector, Jhunjhunu.
- b) Member Secretary, Rajasthan State Pollution Control Board, has nominated Shri Sudheer Yadav, Regional Officer, Regional Office, RSPCB, Jhunjhunu as committee member from State Board.
- c) Shri Ramlal Singh, Mining Engineer, Department of Mines and Geology, Jhunjhunu as committee member from Department of Mines and Geology, Rajasthan.

Copies of the nomination letters are enclosed at **Annexure-II**

3.0 Brief Information: -

The Hon'ble NGT vide order dated 04-08-2025 in O.A No. 387/2025 (PB) registered suo-motu on the basis of a News item titled " Landslide horror in

Rajasthan village : Hill breaks apart with explosion-like roar after heavy rain; locals blame mining menace" appearing in The Times of India dated 23-07-2025 Subsequently, the Hon'ble NGT vide order dated 17-09-2025 in O.A No. 117/2025 (CZ) registered suo-motu on the basis of a News item titled " Landslide horror in Rajasthan village : Hill breaks apart with explosion-like roar after heavy rain; locals blame mining menace" appearing in The Times of India dated 23-07-2025. The news items points out the following issues:

- (i) Illegal and unregulated mining activities being carried out in the area by private mining contractors.
- (ii) Developed visible cracks in nearby school building.
- (iii) Violation of the provisions of Environment (Protection) Act, 1986.
- (iv) Violation of the provisions of Mines and Minerals (Development and Regulation) Act, 1957.
- (v) Substantial issues relating to compliance with the environmental norms.

4.0 Field Visit by the Joint Committee: -

The Joint Committee visited all the 07 mining leases M/s Yogendra Chaudhary (ML No. 13/2000), M/s Prakash Veru Mining (ML No. 143/1992), M/s Savitri Devi (ML No. 196/1996), M/s Shambhu Panwar (ML No. 59/1995), M/s Subhir Kumar (ML No. 28/1999), M/s Juglal Chopra (ML No. 6/1995) and M/s Mahendra Singh, (ML No. 20/1987) situated at Village: Nari, Tehsil: Chirawa, District- Jhunjhunu on 07-11-2025 for verification of the issues rose in the news item.

The following observations were made by SDM, Chirawa:

- The mining conducted so far has not been done in accordance with regulations and is not being conducted using the standardized procedures.
- The distance between the mining lease and the inhabited land is 50 to 100 meters, and uncontrolled blasting poses the risk of cracks in homes and damage to the school building.
- In the past, two or three incidents of hill collapse have occurred due to mining during the rainy season. On one occasion, the road to the village

was completely submerged in a ditch, causing immense difficulties for the public.

- The school nearest to the hill, which is approximately 3 or 4 meters away, is experiencing fear among the children due to the sound of blasting.
- Earlier, in Jhalawar district of Rajasthan, some children died when a school roof collapsed due to heavy rainfall.
- Here too, the possibility of such an incident occurring on the roofs of school classrooms due to vibrations from uncontrolled blasting cannot be ruled out.
- On all 07 mining leases, no visible separation by pillars is visible on site.
- SDM Chirawa has recommended that the mining operations in Village: Nari, Tehsil: Chirawa, District: Jhunjhunu must be stopped.

A copy of the mauka report, the letter submitted by villagers to the SDM, Chirawa, the report from the Junior Engineer, Samagra Shiksha, Jhunjhunu, the report submitted by the SDM, Chirawa to the District Collector, Jhunjhunu along with photographs are enclosed as **Annexure-III**.

5.0 Violation of the provisions of Mines and Minerals (Development and Regulation) Act, 1957:-

Deputy Director, Office of the Director of Mines Safety, Ajmer Region-2, Directorate General of Mines Safety (DGMS) visited the mining lease area (**ML No. 13/2000**) where the collapse incident occurred on dated 23-07-2025 along with officials of the Department of Mines and Geology, Rajasthan. The report has been submitted and is enclosed herewith as **Annexure-IV**. The salient points of the report are summarized below:

- Regulation 106 (2)(b) of the Metalliferous Mines Regulations, 1961: The mine was being Worked with the help of Heavy Earth Moving Machinery (HEMM) in conjunction with blasting without obtaining permission in writing from this Directorate.

HEMM shall not be deployed in the mine until permission in writing is obtained from this Directorate.

- Regulation 106(3) of the metalliferous Mines Regulations, 1961: The opencast working was not kept adequately benched and a single bench of about 25m height on Eastern side and about 10m height on western side of the mine was formed.
- No man/ machine shall be deployed within a horizontal distance of at least 38m and 15m from the toe of the high wall on Eastern side and Western side of the mine respectively till proper benches of height not more than 6m and width not less than the height are formed from top downwards.

6.0 Status Of Environmental Clearance (EC) And Consent To Operate (CTO) From Rajasthan SPCB

As per the records available with the Regional Office, RSPCB, Jhunjhunu Office, Jhunjhunu, the brief details of all 07 mining lease are as follows:

S. No.	Name of Mine	Area	Status of Environmental Clearance (EC)	Consent To Operate (CTO) issued by RSPCB Status
1.	M/s Yogendra Chaudhary ML No. 13/2000 , Village- Nari, Tehsil- Chirawa, District: Jhunjhunu	1 ha	Obtained EC From SEIAA on 25-08-2015.	CTO was issued on 22-08-2023 which was valid up to 30-09-2028.
2.	M/s Prakash Veru Mining, ML No. 143/1992 , Village- Nari, Tehsil- Chirawa, District: Jhunjhunu	0.87 ha	Obtained EC From SEIAA on 01-07-2015.	CTO was issued on 24-08-2023 which was valid up to 31-07-2028.
3.	M/s Savitri Devi, ML No. 196/1996 , Village- Nari, Tehsil- Chirawa, District: Jhunjhunu	0.9998 ha	Obtained EC From SEIAA on 23-08-2015.	CTO was issued on 20-06-2018 which was valid up to 31-08-2023.
4.	M/s Shambhu Panwar, ML No. 59/1995 , Village-	0.40	Obtained EC From SEIAA on	CTO was issued on 03-08-2018

	Nari, Tehsil- Chirawa, District: Jhunjhunu		06-08-2015.	which was valid up to 30-09- 2028.
5.	M/s Subhir Kumar, ML No. 28/1999 , Village- Nari, Tehsil- Chirawa, District: Jhunjhunu	0.77 ha	Obtained EC From SEIAA on 09-12-2015.	CTO was applied on 10-11-2025 which was refused.
6.	M/s Juglal Chopra, ML No. 6/1995 , Village- Nari, Tehsil- Chirawa, District: Jhunjhunu	1.21 ha	Obtained EC From SEIAA on 06-08-2015.	CTO was issued on 26-07-2023 which was valid up to 30-09- 2028.
7.	M/s Mahendra Singh, ML No. 20/1987 , Village- Nari, Tehsil- Chirawa, District: Jhunjhunu	01 ha	Obtained EC From DEIAA on 26-05-2016.	CTO was issued on 17-01-2023 which was valid up to 31-12- 2027.

Copy of Environmental Clearance issued by SEIAA is attached at **Annexure-V**
and copy of CTO from Rajasthan SPCB is attached at **Annexure-VI**.

7.0 Compliance Status Of Environment (Protection) Act, 1986 And the environmental norms:-

During the course of the joint committee inspection conducted on 07-11-2025,
the following observations were made:

Name & Address of Mines	Status of Operation	Plantation status	Overburden dumps	Intersection with groundwater table.
M/s Yogendra Chaudhary (ML No. 13/2000), Village- Nari, Tehsil- Chirawa, District:	Non- operational	The Mining Lease (ML No. 13/2000) has planted a total of 100 saplings at Gaushala, Bagar and 108 saplings	No overburden dumps were observed at the site	Mining operations have not intersected the groundwater table.

Jhunjhunu		in the Nagar Palika, Bagar area during the year 2025-26. Copy of the plantation letter is enclosed as Annexure-VII.		
M/s Prakash Veru Mining, (ML No. 143/1992) , Village- Nari, Tehsil- Chirawa, District: Jhunjhunu	Operational	The Mining Lease (ML No. 143/1992) has planted a total of 108 saplings in the Nagar Palika, Bagar area and 62 saplings in the Gram Pahchayat, Nari during the year 2025-26. Copy of the plantation letter is enclosed as Annexure-VII.	No overburden dumps were observed at the site	Mining operations have not intersected the groundwater table.
M/s Savitri Devi, (ML No. 196/1996) , Village- Nari, Tehsil- Chirawa, District: Jhunjhunu	Non-operational	The Mining Lease (ML No. 196/1996) has planted a total of 108 saplings in the Nagar Palika, Bagar area and 63 saplings in the Gram Pahchayat, Nari area during the year 2025-26. Copy of the plantation letter is enclosed as Annexure-VII.	No overburden dumps were observed at the site	Mining operations have not intersected the groundwater table.
M/s Shambhu Panwar, (ML No. 59/1995) , Village- Nari, Tehsil- Chirawa,	Operational	The Mining Lease (ML No. 6/1995) has not provided record related to plantation	No overburden dumps were observed at the site	Mining operations have not intersected the groundwater





District: Jhunjhunu		status.		table.
M/s Subhir Kumar, (ML No. 28/1999), Village- Nari, Tehsil- Chirawa, District: Jhunjhunu	Non- operational	The Mining Lease (ML No. 28/1999) has planted a total of 215 saplings in the Gram Panchayat, Nari area during the year 2025-26. Copy of the plantation letter is enclosed as Annexure-VII.	No overburden dumps were observed at the site	Mining operations have not intersected the groundwater table.
M/s Juglal Chopra, (ML No. 6/1995), Village- Nari, Tehsil- Chirawa, District: Jhunjhunu	Operational	The Mining Lease (ML No. 6/1995) has not provided record related to plantation status.	No overburden dumps were observed at the site	Mining operations have not intersected the groundwater table.
M/s Mahendra Singh, (ML No. 20/1987), Village- Nari, Tehsil- Chirawa, District: Jhunjhunu	Non- operational	The Mining Lease (ML No. 20/1987) has planted a total of 125 saplings in the Gram Panchayat, Nari area and 125 saplings in the Gram Panchayat, Ghardana Kalan area and 100 saplings in the Jodha ka Bas area during the year 2025-26. Copy of the plantation letter is enclosed as Annexure-VII.	No overburden dumps were observed at the site	Mining operations have not intersected the groundwater table.

8.0 Developed visible cracks in nearby school building:-

As per the report submitted by the Mining Engineer, Jhunjhunu and the minerals occurring in the Hill near Village: Nari, Tehsil: Chirawa consist of weaker rock formations and natural crack zones are present within the hill. The report is enclosed as **Annexure-VIII**.

Visible cracks were observed in a few rooms of the school building, which were reported to have developed due to shot hole blasting carried out in the nearby mining lease area prior to the hill collapse that occurred on 23-07-2025. Photographs taken during the inspection are enclosed as **Annexure-IX**.

However, as per the statement of the Principal, Government Senior Secondary School, Village: Nari, Tehsil: Chirawa, District: Jhunjhunu during the incident of 23-07-2025, no new cracks were developed in any room of the school building, only the roof plaster in one room sustained minor damage.

9.0 Illegal and unregulated mining activities being carried out in the area by private mining contractors:

As per the report submitted by the Department of Mines and Geology, Jhunjhunu, Rajasthan for all 07 mining leases, which is enclosed as an **Annexure-X**, the brief details related to illegal mining activities of all 07 mining lease are as follows:

(i) **ML No. 13/2000**

As per the joint moka report of the Mining Engineer Office, Sikar and Revenue Department dated 04-04-2012, it was observed that illegal mining of 315 MT had been carried out beyond the allotted mining lease area (ML No. 13/2000). A penalty of 69300 rupees was imposed, which was subsequently deposited by the lease holder on dated 14-08-2012. The report is enclosed as **Annexure-XI**

As per the joint inspection report of the Officials of the Department of Mines and Geology, Rajasthan dated 30-01-2024 & re-inspection report dated 10-01-2025, it was observed that illegal mining of 2089.32 MT had been done beyond

the sanctioned mining lease area (ML No. 13/2000). A penalty of 944303.16 rupees was imposed, which was deposited under the one time settlement scheme by depositing 25% of the penalty amount (236077 rupees) by lease holder on dated 23-01-2025. The report is enclosed as **Annexure-XII**

Mines Foreman, Department of Mines and Geology, Jhunjhunu visited the mining lease area on 11-09-2025 and submitted a report. As per KML file of mining lease (ML No. 13/2000), it was observed that the stone sliding had occurred within the allotted mining lease area. The report is enclosed as **Annexure-XIII**

(ii) **ML No. 143/1992**

As per the moka report of the Mining Engineer Office, Jhunjhunu, dated 11-04-2015, it was observed that illegal mining of 7056 MT had been carried out beyond the allotted mining lease area under ML No. 143/1992. Consequently, a penalty amounting to 21,21,800/- rupees was imposed, which was subsequently deposited by the lease holder on dated 03-08-2016. The report is enclosed as **Annexure-XIV**.

(iii) **ML No. 196/1996**

As per the moka report of the Mining Engineer Office, Sikar, dated 11-03-2014 & subsequent re-inspection dated 29-05-2014, it was observed that illegal mining of 10926.73 MT had been carried out beyond the allotted mining lease area under ML No. 196/1996. Accordingly, a penalty of 24,08,883/- rupees was imposed, which was subsequently deposited by the lease holder on dated 23-06-2015. The report is enclosed as **Annexure-XV**.

(iv) **ML No. 59/1995**

As per the moka report of the Mining Engineer Office, Jhunjhunu, dated 15-04-2014, it was observed that illegal mining of 2382.81 MT had been carried out beyond the allotted mining lease area under ML No. 59/1995. A penalty of 5,29,300/- rupees was imposed, which was subsequently deposited

by the lease holder on dated 17-07-2014. The report is enclosed as **Annexure-XVI**.

(v) **ML No. 28/1999**

As per the records available with the Department of Mines and Geology, no illegal mining was found beyond the allotted mining lease area of 0.77 ha.

(vi) **ML No. 06/1995**

As per the records available with the Department of Mines and Geology, no illegal mining was found beyond the allotted mining lease area of 1.21 ha.

(vii) **ML No. 20/1987**

As per the records available with the Department of Mines and Geology, no illegal mining was found beyond the allotted mining lease area of 1.00 ha.


(Naresh Soni)
S.D.M. Chirawa
Sub Divisional Magistrate
Chirawa (Jhunjhunu) Raj.


(Ramlal Singh)
Mining Engineer
Department of Mines and Geology, Jhunjhunu
खनि अभियन्ता
झुंझुनूं


(Sudheer Yadav)
Regional Officer, RSPCB,
Regional Office, Jhunjhunu
सुधीर यादव
क्षेत्रीय अधिकारी
राजस्थान प्रदूषण नियंत्रण मंडल, झुंझुनूं

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No.117/2025(CZ)
(Earlier O.A. No.387/2025-PB)

News Item Titled "Landslide horror
in Rajasthan village: Hill breaks apart
with explosion-like roar after heavy rain;
locals blame mining menace" appearing
in The Times of India dated 23.07.2025

Suo Motu

Date of Hearing: 17.09.2025

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER

For Applicant (s): *Suo Motu,*

For Respondent(s): Mr. Shoeb H. Khan, Adv. for State of Rajasthan
Mr. Rohit Sharma, Adv. for RSPCB
Mr. Yadvendra Yadav, Adv. for CPCB

ORDER

1. Learned counsel for the CPCB Mr. Yadvendra Yadav has submitted that the reply on behalf of the Respondent No.5, CPCB, was uploaded on the website just yesterday but the same was not actually uploaded due the technical problems. The same may be filed shortly.
2. Learned counsel appearing for Respondent Nos.1, 2 and 3 Mr. Shoeb H. Khan sought a short time to file the reply.
3. In view of the circumstances as narrated and contained in para 3 of the Tribunal's order dated 04.08.2025, we deem it just and proper to call a factual and action taken report from the Committee consisting the following members:-
 - (i) One representative from the Rajasthan State PCB,

- (ii) One representative from the Department of Mines and Geology, Rajasthan, and
- (iii) One representative from the Collector, Jhunjhunu,
4. The Committee is directed to visit the site in question and submit the factual and action taken report within three weeks. The State PCB will be the nodal agency for coordination and logistic support.
5. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
6. The rest of the Respondents are directed to submit their reply within three weeks.

List it on 17th November, 2025.

Sheo Kumar Singh, JM

Sudhir Kumar Chaturvedi, EM

17th September, 2025,
Original Application No.117/2025(CZ)
(Earlier O.A. No.387/2025-PB)
AK



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No.: 0141-2716877

No. F.10 (778) RPCB/Legal/NGT/2025/ 1064-1006

Date: 29/09/2025

Regional Officer,
Regional Office, Rajasthan State Pollution Control Board,
Jhunjhunu.
Mobile No.: 9829457375
Email: [rorpcb.jjn\[at\]gmail\[dot\]com](mailto:rorpcb.jjn[at]gmail[dot]com)

Subject:- Nomination of Member-cum-Nodal Officer to Joint Committee in compliance with the Order dated 17.09.2025 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 117/2025 (CZ) namely News Item Titled "Landslide horror in Rajasthan village: Hill breaks apart with explosion-like roar after heavy rain; locals blame mining menace" appearing in The Times of India dated 23.07.2025

Sir/Madam,

This is with reference to the subject cited above. The Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, vide its order dated 17.09.2025 in Original Application No. 117/2025 (CZ), has constituted a Joint Committee and directed, inter alia, as follows:

"3. In view of the circumstances as narrated and contained in para 3 of the Tribunal's order dated 04.08.2025, we deem it just and proper to call a factual and action taken report from the Committee consisting the following members:-

- i. One representative from the Rajasthan State PCB,
 - ii. One representative from the Department of Mines and Geology, Rajasthan, and
 - iii. One representative from the Collector, Jhunjhunu,
- 4. The Committee is directed to visit the site in question and submit the factual and action taken report within three weeks. The State PCB will be the nodal agency for coordination and logistic support."**

In compliance with the directions of the Hon'ble Tribunal, you are hereby nominated as the member-cum-Nodal Officer representing the Member Secretary, Rajasthan State Pollution Control Board in the aforesaid Joint Committee. You are directed to coordinate with all concerned and ensure timely submission of the requisite report in accordance with the directions of the Hon'ble Tribunal.

A copy of the Tribunal's order dated 17.09.2025 is enclosed herewith for your reference and necessary action.

Enclosed-As above

(Sharda Pratap Singh)
Member Secretary

Copy to the following for information and necessary action:

1. Director, Mines and Geology Department, Udaipur (Rajasthan)
2. District Collector, Jhunjhunu (Rajasthan)

Signature valid

Digitally signed by Sharda Pratap Singh
Designation : Member Secretary
Date: 2025.09.28 15:09:11 IST
Reason: Approved Member Secretary



Item No.02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

**Original Application No.117/2025(CZ)
(Earlier O.A. No.387/2025-PB)**

News Item Titled "Landslide horror in Rajasthan village: Hill breaks apart with explosion-like roar after heavy rain; locals blame mining menace" appearing in The Times of India dated 23.07.2025

Suo Motu

Date of Hearing: 17.09.2025

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

For Applicant (s): *Suo Motu,*

For Respondent(s): Mr. Shoeb H. Khan, Adv. for State of Rajasthan
Mr. Rohit Sharma, Adv. for RSPCB
Mr. Yadvendra Yadav, Adv. for CPCB

ORDER

1. Learned counsel for the CPCB Mr. Yadvendra Yadav has submitted that the reply on behalf of the Respondent No.5, CPCB, was uploaded on the website just yesterday but the same was not actually uploaded due the technical problems.The same may be filed shortly.
2. Learned counsel appearing for Respondent Nos.1, 2 and 3 Mr. Shoeb H. Khan sought a short time to file the reply.
3. In view of the circumstances as narrated and contained in para 3 of the Tribunal's order dated 04.08.2025, we deem it just and proper to call a factual and action taken report from the Committee consisting the following members:-
 - (i) One representative from the Rajasthan State PCB,

- (ii) One representative from the Department of Mines and Geology, Rajasthan, and
 - (iii) One representative from the Collector, Jhunjhunu,
4. The Committee is directed to visit the site in question and submit the factual and action taken report within three weeks. The State PCB will be the nodal agency for coordination and logistic support.
 5. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
 6. The rest of the Respondents are directed to submit their reply within three weeks.

List it on **17th November, 2025.**

Sheo Kumar Singh, JM

Sudhir Kumar Chaturvedi, EM

17th September, 2025,
Original Application No.117/2025(CZ)
(Earlier O.A. No.387/2025-PB)
AK

कार्यालय जिला कलक्टर झुंझुनू

क्रमांक: एफ.16(5)विधि/एनजीटी भोपाल/2024/1685

दिनांक: 17.10.2025

:: आदेश ::

क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल झुंझुनू के पत्रांक आर.ओ. /आरएसपीसीबी/आरओ-जेजेएन/लिगल-54/630 दिनांक 01.10.2025 द्वारा माननीय राष्ट्रीय हरित अधिकरण मध्य जोन बैंच भोपाल द्वारा मूल आवेदन संख्या 117/2025 (सीजेड) "राजस्थान के एक गांव में भूस्खलन, भारी बारिश के बाद विस्फोट जैसी गर्जना के साथ पहाड़ी टूटी स्थानीय लोगों ने खनन को जिम्मेदार ठहराया" शीर्षक से टाइम्स ऑफ इण्डिया अखबार में प्रकाशित खबर दिनांक 23.07.2025 में प्रारित आदेश दिनांक 17.09.2025 के निर्देशानुसार एक संयुक्त समिति का गठन किया गया है, जिसमें अधोहस्ताक्षरकर्ता के प्रतिनिधि का मनोनयन किये जाने से अवगत करवाया है।

अतः माननीय राष्ट्रीय हरित अधिकरण मध्य जोन बैंच भोपाल के उक्त आदेश की पालना में गठित संयुक्त समिति में अधोहस्ताक्षरकर्ता के प्रतिनिधि के रूप में उपखण्ड अधिकारी, चिड़ावा को मनोनित किया जाता है।

(डॉ. अरुण गरी)

जिला कलक्टर,

झुंझुनू

क्रमांक/सम/1686-1690

दिनांक:- 17.10.2025

प्रतिलिपि:- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर।
2. खनि. अभियंता, खान एवं भू-विज्ञान विभाग, झुंझुनू।
3. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनू।
4. उपखण्ड अधिकारी, चिड़ावा।
5. निजी सहायक, जिला कलक्टर, झुंझुनू।

07/11/2025

Legal
9604
07/11/2025
जयपुर

ATE
10/11/2025
10/11/2025

जिला कलक्टर,

झुंझुनू

11 Send a Copy to
120 Jhunjhunu

फर्द मौबा पर्चा

आज दिनांक 04/12/2025 को भीमान उपखण्ड
अभिव्यक्ति चिन्ता के दूरगाप पर प्राप्त अधिका
री पालना में ग्राम नारी में पहाड़ी की
मौबा जाँच हेतु मौबे पर पहुँची। मौबे
पर उपस्थित के सामने मौबा रिपोर्ट तैयार की
गई जो कि निम्नानुसार है -

- 1) जमाबंदी सेवक 2074-77 में ग्राम नारी में
ख. न. 181 रकबा 11.47 हेक्टेर डिस्म जे. मु. पहाड़,
ख. न. 178 रकबा 2.58 हेक्टेर डिस्म जे. मु. आबादी,
180 रकबा 0.19 हेक्टेर डिस्म जे. मु. आबादी, ख. न.
246/2 रकबा 0.66 हेक्टेर डिस्म जे. मु. स्कूल, 245 रकबा
0.14 हेक्टेर डिस्म जे. मु. स्कूल दर्ज रिपोर्ट है।

2) मौबे पर ख. न. 180 में राजकीय उच्च माध्यमिक
विद्यालय व ख. न. 178, 245 व 246/2 में आबादी
स्थित है।

3) मौबे पर पहाड़ी (बीज) की विद्यालय से
दूरी लगभग 9-15 मीटर है।

4) मौबे पर (बीज) पहाड़ी से आबादी की
दूरी लगभग असमान है जो की कहीं
लगभग 6 से 10 मीटर ; 2 से 4 मीटर व 4-6 मीटर
है। - P.T.O. -

श्री. वि. न. 181 में
816946152
हैत 21/12

(न्यायी नारी)
दारा सिंह
न. 181 पालना 2025



श्री. वि. न. 181 में
दारा सिंह
न. 181 पालना 2025

श्री. वि. न. 181 में
दारा सिंह
न. 181 पालना 2025

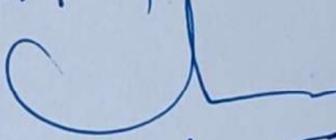
3) मोठे पर उपस्थित जनों ने बताया कि जुलाई 2025 बारिश के समय दो-तीन बार पहाड़ी गिरी व एक बार बारिश के समय 2024 में भी पहाड़ी गिरी थी।

4) पहाड़ी के पश्चिम में ग्राम नारी से जोधा डा बास में रास्ता जाता था जो कि पहाड़ी में खुदाई के कारण लगभग दिसम्बर 2024 में धँस गया। उक्त रास्ते के यावपाव बाबादी की दूरी लगभग 4 से 6 मीटर है। फई मोठा पर्चा उपस्थित के समत तैयार कर उपस्थित जनों के हस्ताक्षर कराये गये।

नरेश कुमार
(नरेश कुमार डी. प्रसाद राव)
8003353434

शं. नि. मादुराम

(मादुराम डी. नील सिंह)
8740 832121


04/12/2025
(पखारी नारी)

गोविन्द राव

गोविन्द राव डी. भुंगाराम
8769461521
सहदेव सिंह डी. श्रीचन्द

शं. नि. सहदेव सिंह

सहदेव सिंह डी. गोपाल राव

हरशम
युवराज सिंह

म. ए. पाल गु. 115.
(9116601247)
(महीपाल डी. श्यामल)
हरशम सिंह
(7726 863150)
(काशसिंह डी. मातुराम)

जसवन्त सिंह
सुरज सिंह

शं. नि. सुरज सिंह

कार्यालय उप खण्ड अधिकारी चिड़ावा, जिला झुंझुनू (राज.)

कमांक/ पीए/2025/1165

दिनांक:- 26-07-2025

निमित्त:-

श्रीमान जिला कलक्टर महोदय
झुंझुनू।

विषय:-रा.उ.मा.विद्यालय नारी भवन के समीप पहाड़ी भूस्खन के कारण विद्यालय भवन की स्थिति के संबंध में।

प्रसंग:-श्रीमान जी द्वारा दूरभाष पर दिये गये निर्देशों की पालना में।
महोदय,

उपर्युक्त विषयान्तर्गत निवेदन है कि श्रीमान जी के दूरभाष पर दिये गये आदेशों के क्रम में आज दिनांक 26.07.2025 मय उप पुलिस अधीक्षक, अधिशाषी अभियंता सार्वजनिक निर्माण विभाग, मुख्य ब्लॉक शिक्षा अधिकारी चिड़ावा के साथ रा.उ.मा.विद्यालय नारी तहसील चिड़ावा के भवन के पास पहाड़ी भूस्खलन से एवं पहाड़ी में किये जा रहे ब्लास्टिंग से स्कूल भवन को हुए नुकसान बाबत मौका निरीक्षण किया गया एवं ग्रामवासियों से ज्ञापन प्राप्त किया गया जिसके बिन्दु निम्नानुसार हैं:-

1. यह कि रा.उ.मा.वि. नारी में कक्षा 01 से कक्षा 12 तक कुल 105 छात्र हैं, विद्यालय में कुल 16 कक्षा कक्ष हैं।
2. यह कि दिनांक 24.07.2025 को सहायक अभियंता एवं कनिष्ठ अभियंता समग्र शिक्षा, विभाग, झुंझुनू द्वारा विद्यालय को हुए नुकसान का अवलोकन किया गया जिनकी रिपोर्ट के अनुसार विद्यालय के 16 कक्षा कक्ष में से 06 कक्षा कक्ष सुरक्षा की दृष्टि से पूर्ण रूप से सुरक्षित बताया गया है, 10 कक्षा कक्ष को सही करवाया जाना आवश्यक है। कनिष्ठ अभियंता की रिपोर्ट की छाया प्रति संलग्न है। उक्त रिपोर्ट से अधिशाषी अभियंता सानिवि चिड़ावा श्री रोहिताश कुमार द्वारा भी सहमति व्यक्ति की गई है।
3. पिछले कई सालों से लगातार बड़े पैमाने पर हैवी ब्लास्टिंग होने से स्कूल कक्षा कक्षों में दरारें आई हुई हैं व छत की पट्टियां टूटी हुई हैं, स्कूल के एक कमरों की छत से प्लास्टर गिरा हुआ है, फोटो संलग्न है।
4. ग्रामवासियों ने बताया कि ब्लास्टिंग के बड़े धमाकों से गांव में कई घरों में दरारें आ गई हैं।
5. यह कि स्कूल के पीछे की पहाड़ी गिरने की पूर्ण संभावना है। पहाड़ी के नीचे लगभग 300 फीट गहरा गड्ढा जिसकी लम्बाई लगभग 500 फीट एवं चौड़ाई लगभग 500 फीट है।
6. यह कि गत बारीश में भी पहाड़ गिरना बताया गया जिससे लीज की भूमि से जाने वाला रास्ता नीचे धंस गया जिसका अवलोकन किया गया तथ्य सही पाया गया।
7. यह कि जहां पहाड़ी के पत्थर गिरे हैं उसके 50 फीट की दूरी पर आवासीय मकान बने हुए हैं। भविष्य में उनके नुकसान की संभावना भी बनी हुई है।
8. यह कि माईनिंग लीज के दक्षिण दिशा में लीज के रास्ते के ऊपर ऊंचाई पर किसी भी प्रकार की दीवार या तारबंदी नहीं है जिससे कभी भी वहां से पशु या जानवर लीज में गिरने की संभावना बनी हुई है जिससे दुर्घटना घटित हो सकती है।

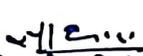
श्रीमान जी भविष्य में ब्लास्टिंग के मध्यनजर जान-माल की हानि की संभावना से इनकार नहीं किया जा सकता। पहाड़ी में अब भी स्लाईडिंग होने की संभावना है। उक्त पहाड़ी में माईनिंग को लेकर ग्रामवासियों में आक्रोश है एवं स्कूल के बच्चों में डर बना हुआ है।

अतः उक्त बिन्दुओं के अन्तर्गत इस संबंध में बच्चों की सुरक्षा के मध्यनजर माईनिंग विभाग से भविष्य में इस पहाड़ी की खनन गतिविधि रोके जाने हेतु निर्णय लिया जाना उचित प्रतीत है।

रिपोर्ट श्रीमान जी की सेवा में सादर प्रेषित है।

संलग्न:-उपरोक्तानुसार


मुख्य ब्लॉक शिक्षा अधिकारी
चिड़ावा


अधिशाषी अभियंता
सानिवि, चिड़ावा


26/07/25
उप पुलिस अधीक्षक
चिड़ावा


उपखण्ड अधिकारी
चिड़ावा

PA Section

कार्यालय मुख्य ब्लॉक शिक्षा अधिकारी, समग्र शिक्षा ब्लॉक चिड़ावा

क्रमांक-स. शि./सिविल/चि./2025-26/SPL-01

श्रीमान मुख्य ब्लॉक शिक्षा अधिकारी
समग्र शिक्षा, ब्लॉक चिड़ावा,

दिनांक :- 24.07.2025

विषय :- राउमावि नारी के भवन परिसर के समीप पहाड़ी भूस्खलन के कारण विद्यालय भवन की स्थिति के संबंध में।

प्रसंग :- आपका पत्रांक:- 1077 दिनांक 23.07.2025

महोदय,

उपरोक्त प्रासंगिक विषयान्तर्गत निवेदन है कि आज दिनांक 24.07.2025 को संग्रहक अभियन्ता के साथ विद्यालय का अवलोकन किया गया। पहाड़ी भूस्खलन के कारण भवन में कई जगह दरारे आई हुई है एवं एक कक्षा कक्ष में छत का कुछ प्लस्टर गिरा हुआ था। विद्यालय में छः कक्षा कक्ष सुरक्षा की दृष्टि से पूर्ण रूप से सुरक्षित है जिनमें विद्यार्थियों को बठाया जा सकते हैं।

** PS एमपद*
कमिष्ठ अभियन्ता
समग्र शिक्षा, झुंझुनूं

श्रीमान् श्री
 चण्डिका देवी
 साधु श्री
 सेवा
 26/11/15

श्रीमान् उपजिला कलेक्टर
 एवं उपबण्ड मजिस्ट्रेट,
 चिड़ावा

विषय - स्कूल के नजदीक भाड़नींग निरस्त करवाने हेतु
 वजह

1. दिन में बार बार देवी बलास्त्रिग होने के कारण
2. अवैध पत्थर ढोडने की निमत से निचे पा से पाहड़ को खोकला करना
3. नारी से रेलवे स्टेशन जाने का मैन रास्ता अवरोध कर दिया जाता है।
4. जोंचा का बास का शमसान घाट का रास्ता चसने की भांशे
5. नजदीक मेघवाल बस्ती के भकाने से दरारे भा चुकी है। भकाने गिरने की सम्भावना है।
6. ग्राम पेचायत घर, भागनवाडी, स्वास्थ्य केंद्र सामुदायिक भवन में पुरी तबह दरारे भा चुकी है।
7. रूक रूक कर स्लाइडिंग हो रही है जिससे बच्चों से डर का माहोल बच्चों की पढ़ाई बाधित हो रही है।
8. उक्त कारणों को मध्य नजर रखते हुए पाहड़ी की सगरी लीजों को पुरन्त प्रभाव ले निरस्त कर ग्रामीणों को राहत प्रदान की जाए

पराधी

विगत महे-3/11

ला. 2/11-12

Sudhakar Singh
कुमिल
Risham Singh
कुनील
अमिताभ सिंह
कनिष्क

मोहन
पु. ए. मार
पेवपाल
सोमवीर

सत्यनरसिंह S.J. श्रीलादुराम
पदमकिश

राजेश्वर S. मीरु राज
नरेश

अशोक कुमार राठौर

दुर्गा प्रसाद

नरेश्वर सिंह
सुरेश सिंह भोगी

सज्जिन
लिपलक्ष्मण
कुमिल

अमलीष
कुमिल

जोगेंद्र सिंह
मधुपारक

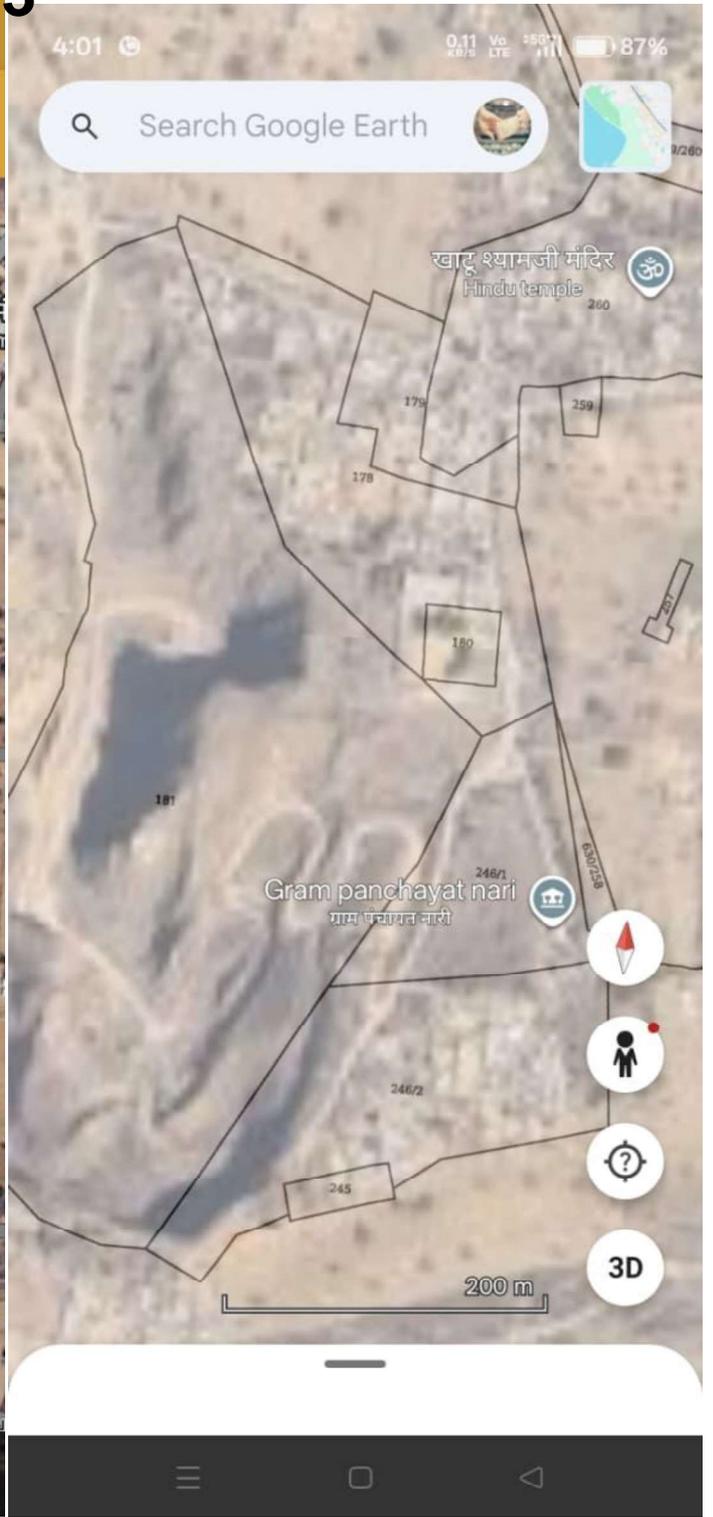
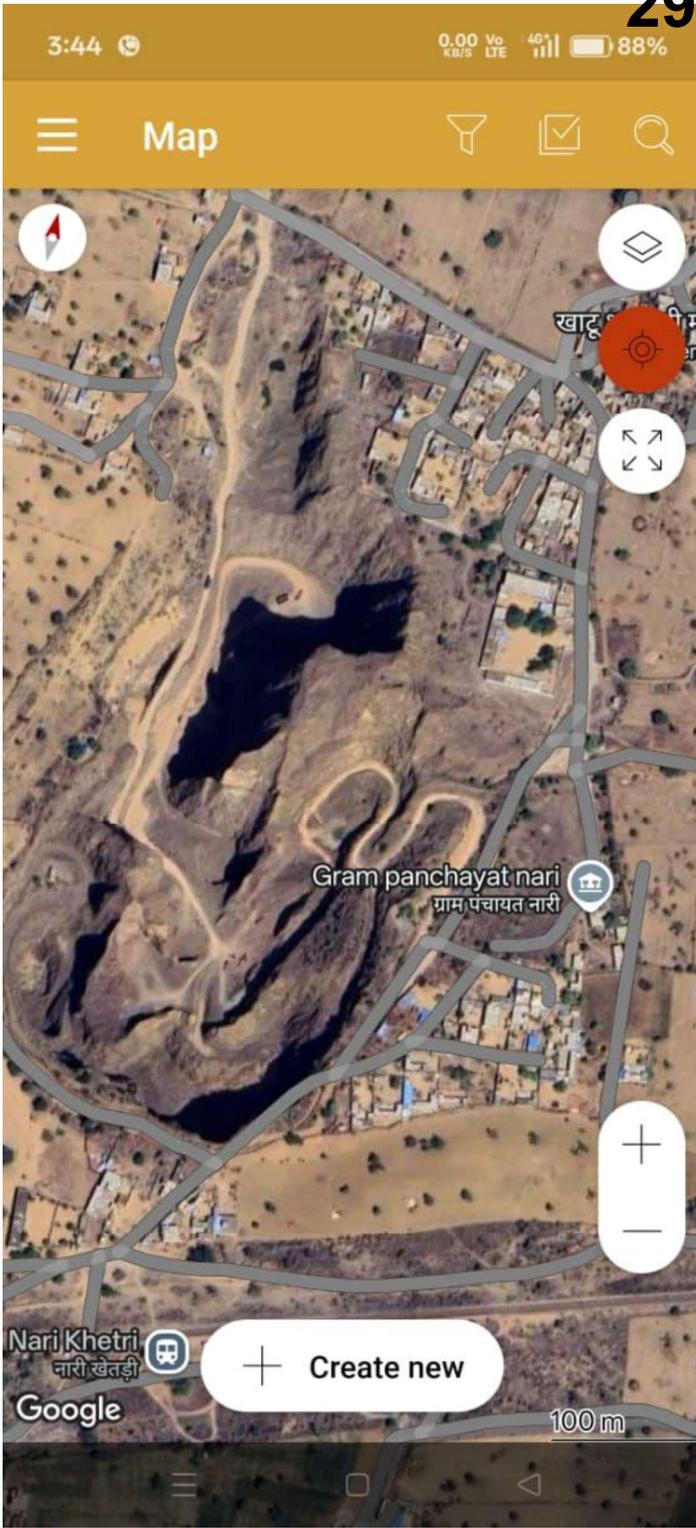


राजेश्वर
Rahul
मधुपारक
कनिराम

श्याम
श्यामकुमार
बबीता

प्रेम
दानपती

सुनिता
बिमला
मनीष



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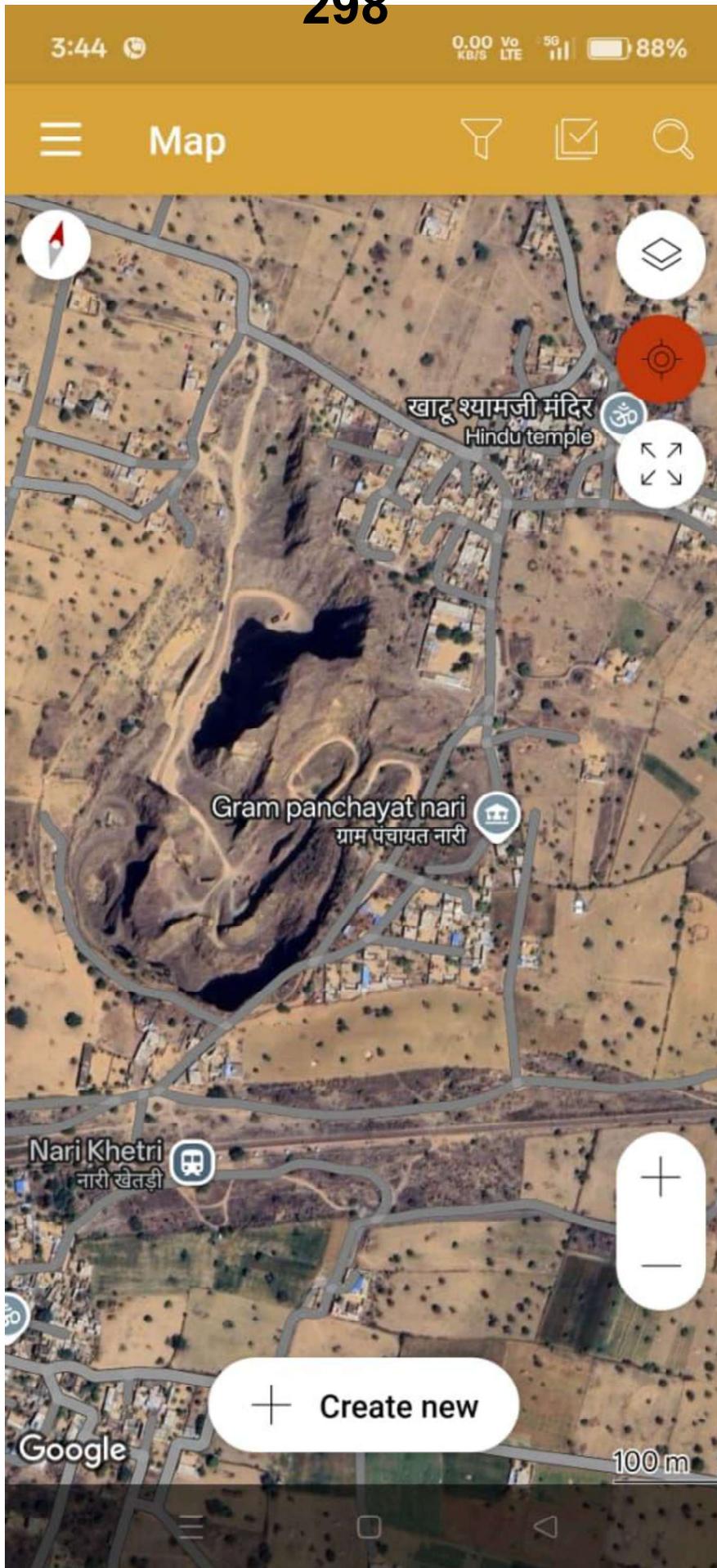
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विकसित भारत
अभियान
1947 2047

भारत सरकार / Government of India
श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety
अजमेर क्षेत्र / 2 -Ajmer Region - 2



ई मेल: dgmeajr2@gmail.com, दूरभाष: 0145-245537, आनासागर लिंक रोड,
अजमेर 305001 -

पत्र संख्या : अज०-2/निदे०/उल्लंघन पत्र/2025/

अजमेर, दिनांक :

प्रेषक:

खान सुरक्षा निदेशक
अजमेर क्षेत्र -2, अजमेर

सेवा में

श्री रवीन्द्र सिंह, खान मालिक
मैसर्स मूमल इंटरप्राइजेज़, जय पहाड़ी,
नारी पहाड़ी मेसनरी स्टोन खदान (एमएल नंबर 13/2000)
निकट ग्राम जोधा का बास, तहसील चिड़ावा,
जिला झुनझुनु, राजस्थान

विषय : मैसर्स मूमल इंटरप्राइजेज़, की नारी पहाड़ी मेसनरी स्टोन खदान (एमएल नंबर 13/2000), निकट ग्राम जोधा का बास, तहसील चिड़ावा, जिला झुनझुनु, राजस्थान के निरीक्षण के संबंध में उल्लंघन पत्र ।

महोदय,

उपरोक्त विषयक दिनांक 22.08.2025 को श्री रजनीश कुमार सीगड़, खान सुरक्षा उप निदेशक, अजमेर क्षेत्र-02 द्वारा खान अधिनियम, 1952, के तहत धात्विक खान विनियम, 1961 के अंतर्गत निम्नलिखित उल्लंघन पाये गए :-

1. **Regulations 106 (2)(b) of the Metalliferous Mines Regulations, 1961:** The mine was being worked with the help of Heavy Earth Moving Machinery (HEMM) in conjunction with blasting without obtaining permission in writing from this Directorate.

HEMM shall not be deployed in the mine until a permission in writing is obtained from this Directorate.

2. **Regulation 106(3) of the Metalliferous Mines Regulations, 1961:** The opencast working were not kept adequately benched and a single bench of about 25m height on Eastern side and about 10m height on western side of the mine was formed.

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No man/machine shall be deployed within a horizontal distance of atleast 38m and 15m from the toe of the high wall on Eastern side and Western side of the mine respectively till proper benches of height not more than 6m and width not less than the height are formed from top downwards.

It is requested to rectify the above contraventions forthwith and submit compliance report giving the details in the manner in which each violation has been rectified within 21 days from the date of issue of this letter.

भवदीय / Yours faithfully,
ह0/-

खान सुरक्षा निदेशक / Director of Mines Safety,
अजमेर क्षेत्र -2, अजमेर / Ajmer Region-2 , Ajmer

पत्र संख्या : अज०-2/निदे०/उल्लंघन पत्र/2025/ 1799-DT 22/9/25 अजमेर, दिनांक : प्रतिलिपि : सूचनार्थ
एवं आवश्यक कार्यवाही हेतु प्रेषित :
खानि अभियंता, झुनझुनु, खान एवं भूविज्ञान विभाग, राजस्थान सरकार, अशोका होटल के सामने रोड नं
2, झुनझुनु, राजस्थान - 333001 ।


खान सुरक्षा निदेशक / Director of Mines Safety,
अजमेर क्षेत्र - 2, अजमेर / Ajmer Region - 2, Ajmer

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (2016)14-15 Jaipur, Dated: 25 AUG 2015

To,

Shri Yogendra Choudhary

Ward no 9, Kort wali Gali, Khatu Mod Ringus,

Tehsil- Shrimadhampur, Dist- Sikar (Raj)

Sub:- Environmental Clearance for Masonary Stone Mining Project M.L. No. 13/2000, Area-1.0 Ha.)
At Near Village-Nari Pahari, Tehsil-Chirawa, District-Jhunjhunu, (Rajasthan) by Shri
Yogendra Choudhary.

This has reference to your application dated 31.03.2015 seeking environmental clearances for the above mining project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 18,19 & 20 May, 2015

A Brief details of the Project:

Sr. No.	Particulars	Details / Information
1.	Cat. / Item no. (in Schedule):	1(a)B2
2.	Location of Project	Village:- Nari Pahari, Tehsil:- Chirawa, District:- Jhunjhunu
3.	Project Details M.L. No. / Production capacity	M.L.No- - 13/2000 ML Area- 1.0 ha Khasra No.- 181 1,50,000 TPA
4.	Project Cost:	Rs.- 10 Lac
5.	Water Requirement & Source	Water Requirement- 5.0 KLD Source of Water- Near by Villages
6.	Fuel & Energy:-	Fuel & Energy- Electric power is not required and Diesel will be used for operation of Mine Machinery.
7.	Environment Management Plan	Rs. 0.45 Lac per annum
8.	CSR /ESR Activities	Rs. 0.30 Lac Per annum
9.	Green Belt/ Plantation	Rs. 0.20 Lac per annum
10.	Budgetary Breakup for Labour	Rs 0.25 Lac per annum

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

A SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.

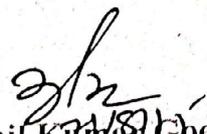
2. This Environment Clearance (EC) is granted to the Masonary Stone Mining Project M.L. No. 13/2000, Area-1.0 Ha.) At Near Village:- Nari Pahari, Tehsil:- Chirawa, District:- Jhunjhunu (Rajasthan).
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2013 and 24th December, 2013.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to 5.0 KLD Necessary permission if required shall be taken from CGWA for withdrawl of ground water.
6. As envisaged, the PP shall invest at least Rs. 0.45 Lac/year towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. an amount of Rs. 0.30 Lac/year (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of Rs. 0.25 Lac/year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee,STP/Quarry Liscence holder.The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department.

19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/PCB/Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

B. GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May '93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made

- hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
 16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
 17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
 18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
 19. Environment clearance is subject to final order of the Honb'le Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.


 (Anil Kumar Goel)
 Member Secretary,
 SEIAA Rajasthan.

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairman, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to E.C. for Masonary Stone Mining Project M.L. No. 13/2000, Area-1.0 Ha.) At Near Village-Nari Pahari, Tehsil- Chirawa, District-Jhunjhunu, (Rajasthan) by Shri Yogendra Choudhary. upload the copy of this E.C. on the website.

/

M.S. SEIAA (Rajasthan)

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (1575)14-15 Jaipur, Dated: 1 JUL 2015

To,

Shri Vijay Singh,

S/o Sh. Banshi Singh,

95, Shri Madhopur

Tehsil - Shri Madhopur

Dist - Sikar (Raj)

Sub:- E.C. For Masonary Stone, Mining Project (M.L. No. 143/1992, Area - 0.87 Ha.). Khasra No-181, Production capacity-164000 TPA, At Near Village-Nari Pahari Tehsil- Chirawa & District- Jhunjhunu (Rajasthan)

This has reference to your application dated 12.01.2015 seeking environmental clearances for the above mining project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 15-16 and 17.04.2015

A **Brief details of the Project:**

1.	Cat. / Item no. (in Schedule):	1(a)B1/B2-B2
2.	Location of Project	Village:-Nari Pahari Tehsil:-Chirawa District:-Jhunjhunu
3.	Project Details M.L. No. / Production capacity	M.L.No- 143/92 ML Area-0.87 ha Khasra No.-181 164000 TPA
4.	Project Cost:	Rs. 10 Lac
5.	Water Requirement & Source	4 KLD Source of Water-Near by Villages
6.	Fuel & Energy:-	Fuel & Energy- Electric power will not be used in mining. Only HSD Fuel will be required for operating Machinerics.
7.	Environment Management Plan	Rs. 0.35 Lac per annum
8.	CSR /ESR Activities	Rs. 0.40 Lac Per annum
9.	Green Belt/ Plantation	Rs. 0.15 Lac
10.	Budgetary Breakup for Labour	Rs 0.30 Lakh per annum

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

A SPECIFIC CONDITIONS

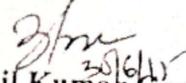
1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. This Environment Clearance (EC) is granted to the Masonary Stone) Mining Project (M.I. No. 143/1992, Area – 0.87 Ha.), Khasra No- 181, Production capacity-164000 TPA, At Near Village-Nari Pahari Tehsil- Chirawa & District- Jhunjhunu (Rajasthan)
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to 4.0 KLD Necessary permission if required shall be taken from CGWA for withdrawal of ground water.
6. As envisaged, the PP shall invest at least Rs. 0.35 Lac/year towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. an amount of Rs. 0.40 Lac/year (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of Rs. 0.30 Lac/year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP/Quarry Liscence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and

- maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
 18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department.
 19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
 20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/PCB/Government approved lab.
 21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
 22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
 23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

B GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May' 93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.

13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA. Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
19. Environment clearance is subject to final order of the Honb'le Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.


 (Anil Kumar Goel)
 Member Secretary,
 SEIAA Rajasthan.

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairman, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur.
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to E.C. For Masonary Stone) Mining Project (M.L. No. 143/1992, Area - 0.87 Ha.), Khasra No- 181, Production capacity-164000 TPA, At Near Village-Nari Pahari Tehsil-Chirawa & District-Jhunjhunu (Rajasthan) upload the copy of this environmental clearance on the website.


 M.S. SEIAA (Rajasthan)

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Annexure - (8)

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (2017)14-15 Jaipur, Dated: 25 AUG 2015

To,

Smt. Savitri Devi

Village-Jodha Ka Bas, Tehsil-Chirawa,

Dist- Jhunjhunu (Raj)

Sub:- Environmental Clearance for Masonary Stone Mining Project M.L. No. 196/96, Area-0.9998 Ha.) At Near Village-Nari Pahari, Tehsil-Chirawa, District-Jhunjhunu, (Rajasthan) by Smt. Savitri Devi.

This has reference to your application dated 31.03.2015 seeking environmental clearances for the above mining project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 18,19 & 20 May, 2015

A Brief details of the Project:

1.	Cat. / Item no. (in Schedule):	1(a)B2
2.	Location of Project	Village:- Nari Pahari, Tehsil:- Chirawa, District:- Jhunjhunu
3.	Project Details M.L. No. / Production capacity	M.L.No- - 196/96 ML Area- 0.9998 ha Khasra No.- 181 1,50,000 TPA
4.	Project Cost:	Rs. - 10 Lac
5.	Water Requirement & Source	Water Requirement- 5.0 KLD Source of Water- Near by Villages
6.	Fuel & Energy:-	Fuel & Energy- Electric power is not required and Diesel will be used for operation of Mine Machinery.
7.	Environment Management Plan	Rs. 0.50 lac per annum
8.	CSR /ESR Activities	Rs. 0.25 lac per annum
9.	Green Belt/ Plantation	Rs. 0.20 lac per annum
10.	Budgetary Breakup for Labour	Rs. 0.20 lac per annum

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

A SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.



2. This Environment Clearance (EC) is granted to the Masonary Stone Mining Project M.L. No. 196/96, Area-0.9998 Ha.) At Near Village-Nari Pahari, Tehsil- Chirawa, District-Jhunjhunu (Rajasthan).
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2013 and 24th December, 2013.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to 5.0 KLD Necessary permission if required shall be taken from CGWA for withdrawl of ground water.
6. As envisaged, the PP shall invest at least Rs. 0.50 Lac/year towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. an amount of Rs. 0.25 Lac/year (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of Rs. 0.20 Lac/year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee,STP/Quarry Liscence holder.The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department.

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- hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
 16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
 17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
 18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
 19. Environment clearance is subject to final order of the Honb'le Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.


(Anil Kumar Goel)
Member Secretary,
SEIAA Rajasthan.

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairman, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to E.C. for Masonry Stone Mining Project M.L. No. 196/96, Area-0.9998 Ha.) At Near Village-Nari Pahari, Tehsil- Chirawa, District-Jhunjhunu, (Rajasthan) by Smt. Savitri Devi. upload the copy of this E.C. on the website.



M.S. SEIAA (Rajasthan)

21/10/21

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (1646)14-15 Jaipur, Dated: **6-08-2015**

Shri Shambhu Panwar
S/o Shri Natthu Ram,
R/o Panchayat Samiti
Ward No 9, Teh-Chirawa,
Dist-Jhunjhunu, Raj

Sub: Environmental Clearance for Masonary Stone (Cheja Patthar) Mining of Shri Shambhu Panwar S/o Shri Natthu Ram, Near Village-Nari Pahari, Tehsil-Chirwa, District-Jhunjhunu (Rajasthan) for lease area 0.40 ha. (M.L. No. 59/1995) Shri Shambhu Panwar S/o Shri Natthu Ram R/o Panchayat Samiti Ward No 9, Teh-Chirawa, Dist-Jhunjhunu, Raj.

This has reference to your application dated 9.02.2015 seeking environmental clearances for the above mining project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 15-16 and 17.04.2015

A Brief details of the Project:

1.	Cat. / Item no. (in Schedule):	1(a) B 2
2.	Location of Project	Near Village – Nari Pahari, Tehsil- Chirwa, District- Jhunjhunu (Rajasthan).
3.	Project Details M.L. No. / Production capacity	Area 0.40 ha. (M.L. No. 59/1995) Khasra No.- 181 60,000 TPA
4.	Project Cost:	Rs. 20.0 Lac
5.	Water Requirement & Source	Total water demand 5.0 KLD
6.	Fuel & Energy:-	Presently there is no electric power at mine. Diesel will be used on an average 100 LPD.
7.	Environment Management Plan	Rs.1.00 Lakh/Year
8.	CSR /ESR Activities	Rs.1.00 Lakh/Year
9.	Green Belt/ Plantation	Around 20 plants will be planted each year.
10.	Budgetary Breakup for Labour	Rs. 0.40 Lakh/Year

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

A SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. This Environment Clearance (EC) is granted to the Environmental Clearance for Masonry Stone (Cheja Patthar) Mining of Shri Shambhu Panwar S/o Shri Natthu Ram, Near Village – Nari Pahari, Tehsil-Chirwa, District- Jhunjhunu (Rajasthan) for lease area 0.40ha. (M.L. No. 59/1995).
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to 5.0KLD Necessary permission if required shall be taken from CGWA for withdrawal of ground water.
6. As envisaged, the PP shall invest at least Rs. 1.00 Lac/year towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. an amount of Rs. 1.00 Lac/year (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of Rs. 0.40 Lac/year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
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15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
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- reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
 20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/PCB/Government approved lab.
 21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
 22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
 23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

B. GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
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9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
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17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
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19. Environment clearance is subject to final order of the Honb'le Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.

(Anil Kumar Goel)

Member Secretary,
SEIAA Rajasthan.

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairman, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur.
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to Environmental Clearance for Masonary Stone (Cheja Patthar) Mining of Shri Shambhu Panwar S/o Shri Natthu Ram, Near Village-Nari Pahari, Tehsil-Chirwa, District-Jhunjhunu (Rajasthan) for lease area 0.40 ha. (M.L. No. 59/1995) Shri Shambhu Panwar S/o Shri Natthu Ram R/o Panchayat Samiti Ward No 9, Teh-Chirawa, Dist-Jhunjhunu, Raj. upload the copy of this E.C. on the website

M.S. SEIAA (Rajasthan)

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State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (1649)14-15 Jaipur, Dated: 9 DEC 2015

To,

Shri Vinod Kumar

R/o Village-Jodha Ka Baas,

Teh- Chirawa, Dist-Jhunjhunu. (Raj)

Sub: Environmental Clearance for Masonary Stone (Cheja Patthar) Mining for lease area 0.77 ha. (M.L. No. 28/1999). of Shri Vinod Kumar Near Village-Nari Pahari, Tehsil-Chirawa, District-Jhunjhunu (Raj.) Production capacity 1,20,000 TPA.

This has reference to your application dated 9.02.2015 seeking environmental clearances for the above mining project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 15,16 & 17 April, 2015

A Brief details of the Project:

1.	Category / Item no.(in Schedule)	1(a)B 2
2.	Location of Project	Near Village-Nari Pahari, Tehsil-Chirawa, District-Jhunjhunu (Raj.).
3.	Project Details M.L. No. /Production capacity	Lease area 0.77 ha. (M.L. No. 28/1999). Khasra no.- 181 1,20,000 TPA
4.	Project Cost:	Rs. 30.0 Lac
5.	Water Requirement & Source	Total water demand 8.0 KLD
6.	Fuel & Energy:-	Presently there is no electric power at mine. Diesel will be used on an average 200 LPD.
7.	Environment Management Plan	Rs. 1.00 lakh per Annum
8.	CSR /ESR Activities	Rs. 1.50 lakh per Annum
9.	Green Belt/ Plantation	Around 20 plants will be planted each year.
10.	Budgetary Breakup for Labour	Rs. 0.60 lakh per Annum

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

A SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.

2. This Environment Clearance (EC) is granted by Environmental Clearance for Masonary Stone (Cheja Patthar) Mining for lease area 0.77 ha. (M.L. No. 28/1999).of Shri Vinod Kumar Near Village-Nari Pahari, Tehsil-Chirawa, District-Jhunjhunu (Raj.) Production capacity 1,20,000 TPA.
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to 8.0 KLD. Necessary permission if required shall be taken from CGWA for withdrawal of ground water.
6. As envisaged, the PP shall invest at least Rs.1.00 Lac/year towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. an amount of Rs. 1.50 Lac/year (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of Rs. 0.60 Lac/year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee,STP/Quarry Liscence holder.The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.

18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RPCB/ Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

B. GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May' 93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

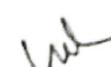
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made hereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
19. Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.


(Rajesh Kumar Grover)
Member Secretary,
SEIAA Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Seett/Project/Cat. 1(a)B2 (1649)14-15

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this E.C. on the website.


M.S. SEIAA (Rajasthan)

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. FI (4)/SEIAA/SEAC-Raj/Seett/Project/Cat. 1(a)B2 (1647)14-15 Jaipur, Dated: 6/8/2015

Shri Juglal Chopra

S/o Shri Prabhati Lal Chopra

R/o Behind Dalmia Boys School.

Teh-Chirawas, Dist-Jhunjhunu. (Raj)

Sub:- Environmental Clearance for Masonary Stone (Cheja Patthar) Mining of Shri Juglal Chopra S/o Shri Prabhati Lal Chopra Near Village - Nari Pahari, Tehsil- Chirwa, District- Jhunjhunu (Rajasthan) for lease area 1.21 ha. (M.L. No. 06/1995)

This has reference to your application dated 9.02.2015 seeking environmental clearances for the above mining project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 15-16 and 17.04.2015

A Brief details of the Project:

1.	Cat. / Item no. (in Schedule):	1(a) B 2
2.	Location of Project	Near village - Nari Pahari, Tehsil-Chirawa, District-Jhunjhunu, Rajasthan.
3.	Project Details M.L. No. / Production capacity	M.L.No.- 06/1995 Area- 1.21 Hectares Khasra No.-181 1,50,000 TPA
4.	Project Cost:	Rs. 30 Lac.
5.	Water Requirement & Source	Total water requirement will be about 8.0KLD (2.0KLD for Drinking, 3.0KLD for Dust Suppression, 3.0KLD for Plantation). Water will be sourced from bore wells located in nearby villages through tankers.
6.	Fuel & Energy:-	Diesel will be use as motive source of primary energy for mine machineries. Diesel will be used in compressor, JCB excavator, dumpers and tractors. About 200 liter per day is assumed to be consumed. Diesel will be outsourced from nearby diesel pumps/depot.
7.	Environment Management Plan	Rs. 1.00 lakh per Annum
8.	CSR /ESR Activities	Rs. 1.50 lakh per Annum as ESR
9.	Green Belt/ Plantation	Proposed annual expenditure is about 20000 per year.
10.	Budgetary Breakup for Labour	Proposed annual expenditure is about Rs. 0.60 lakh per Annum .

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

SPECIFIC CONDITIONS

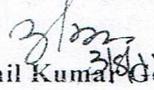
1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. This Environment Clearance (EC) is granted to the Environmental Clearance for Masonry Stone (Cheja Patthar) Mining of Shri Jugal Chopra S/o Shri Prabhati Lal Chopra Near Village – Nari Pahari, Tehsil- Chirwa, District- Jhunjhunu (Rajasthan) for lease area 1.21 ha. (M.L. No. 06/1995).
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to 8.0 KLD Necessary permission if required shall be taken from CGWA for withdrawal of ground water.
6. As envisaged, the PP shall invest at least Rs. 1.00 Lac/year towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. an amount of Rs. 1.50 Lac/year (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of Rs. 0.60 Lac/year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP/Quarry Liscence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and

- maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
 18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department.
 19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
 20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/PCB/Government approved lab.
 21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
 22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
 23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

B. GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May '93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.

13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made hereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
19. Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.


 (Anil Kumar Goel)
 Member Secretary,
 SEIAA Rajasthan.

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairman, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to Environmental Clearance for Masonary Stone (Cheja Patthar) Mining of Shri Jugal Chopra S/o Shri Prabhati lal Chopra Near Village – Nari Pahari, Tehsil- Chirwa, District- Jhunjhunu (Rajasthan) for lease area 1.21 ha. (M.L. No. 06/1995) upload the copy of this E.C. on the website.


 M.S. SEIAA (Rajasthan)

District Level Environment Impact Assessment Authority, Jhunjhunu

S. No. DLEAA/DLAC- /Project/Cat. I(a)B2 (EC)/2016/ 6382-24

Dated: 26.05.2016

Sub: Environmental Clearance for mining leases under EIA notification 2006.

This has reference to your application seeking environmental clearances listed against your name, in the table below under EIA Notification, 2006 for the mining project. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the documentary documents enclosed with the application viz. Form I/Form IM, PFR approved mining plan and additional documents/clarifications furnished in response to the observation of the District Level Expert Appraisal Committee, Jhunjhunu(Rajasthan).

Category Sl. No.	Name of Project Proponent	Details of Mine (Production capacity in Tonnes per annum of ROM)	Project Cost	Water Require ment & Source	Fuel & Energy	Environ ment Manage ment Plan Amount Rs.	CSR /ESR Activities Amount Rs.	Green belt/ Plantation	Budgetary Breakup for Labour Amount Rs.
1	2	3	4	5	6	7	8	9	10
1	Smt. Koshalya Dasi W/o Shri Bajendra Prasad Shan Add- 981 Parasagar, Sasri Nagar District Jaipur Rajasthan	Mineral-Masonrystone M.L. No. - 505/2003 khasra no 501, 502 situated near Village - Kasoth Ki Dhani, Tehsil- Udaipurwari, District - Jhunjhunu, Rajasthan for an area 1.0 hectare Production capacity 1,50,000 TPA	Rs. 20 Lac	5 KLD	500 litre diesel/day	80000/- Per Year	70000/- Per Year	35000/- Per Year	60000/- Per Year
2	Smt. Manu Lal W/o. Karna Veer Dhanu Kantachand - Naran Ka Dhana, District Sikar Rajasthan	Mineral Masonrystone M.L. No - 507/2003 khasra no 501, 502 situated near Village - Karoth ki Dhani, Tehsil- Udaipurwari, District - Jhunjhunu, Rajasthan, area 1.0 hectare. Production capacity 1,50,000 TPA	Rs. 20 Lac	5 KLD	500 litre diesel/day	80000/- Per Year	60000/- Per Year	30000/- Per Year	50000/- Per Year
3	Shri. Anil Kumar Gupta W/o Shri Ramprasad Add-8, Jhanda Khera Fatchpura, New Delhi	Mineral-Quartzite M.L. No - 39/2004 khasra no 1597 situated near Village - Nalpur, Tehsil- Khetri, District - Jhunjhunu, Rajasthan for an area of 1.0 hectare. Production capacity 180000 TPA	Rs. 20 Lac	5 KLD	500 litre diesel/day	80000/- Per Year	60000/- Per Year	30500/- Per Year	50000/- Per Year
4	Shri. J. D. Gupta W/o. Shri Sudhakar W/o. Shri Gopal Lal W/o. Shri Gopal Lal New Delhi	Mineral Quartzite M.L. No - 38/04 khasra no 1597 situated near Village - Nalpur, Tehsil- Khetri, District - Jhunjhunu, Rajasthan for an area of 1.0 hectare. Production capacity 180000 TPA	Rs. 20 Lac	5 KLD	500 litre diesel/day	80000/- Per Year	60000/- Per Year	30000/- Per Year	50000/- Per Year
5	Shri. Ashok W/o. Shri Bimal Aggarwal Add- B-122, Industrial Area, Naran ka Dhana, Sikar	Mineral- Quartz & Feldspar, Quartzite M.L. No - 621/023 situated near Village - Sokda Ki Dhani (Chitrapoli) Tehsil- Udaipurwari, District - Jhunjhunu, Rajasthan for an area of 1.1996 hectare. Production capacity 17370 TPA	Rs. 20 Lac	5 KLD	500 litre diesel/day	80000/- Per Year	70000/- Per Year	10000/- Per Year	60000/- Per Year

Shri Mahaveer Kasad Goyal S/o Shri Nagarmal Mahagaj Add-Village Bhodki., Tehsil Udaipurwati, District Jhunjhunu	Mineral-Masonrystone M.L. No. - 174/92 khasra no 73 situated near Village - Akawali Tehsil- Udaipurwati, District - Jhunjhunu, Rajasthan for an area of 0.375 hectare, Production capacity 3690 TPA	Rs. 20 Lac	5 KLD	500 litre diesel/day	80000/- Per Year	70000/- Per Year	30000/- Per Year	60000/- Per Year
Smt. Prem Lata Pansari W/o Late Shri Satynarayan Pansari Add- Chinar Hosiery, Neem Ka Thana, District Sikar.	Mineral- Marble M.L. No. - 43/86 Revised 06/97 khasra no 3164 situated near Village - Chhapoli Tehsil- Udaipurwati, District - Jhunjhunu, Rajasthan for an area of 1.0 hectare. Production capacity 109720 TPA	Rs. 20 Lac	4.5 KLD	500 litre diesel/day	80000/- Per Year	60000/- Per Year	30000/- Per Year	50000/- Per Year
Shri Jagmal Singh S/o Shri Gulab Singh Add- Lilo Ki Dhani, Post - Hukumpura Tehsil Udaipurwati, District Jhunjhunu	Mineral-Masonrystone M.L. No. - 68/1998 khasra no 73 situated near Village - Todi Akawali Tehsil- Udaipurwati, District - Jhunjhunu, Rajasthan for an area of 1.0 hectare, Production capacity 15000 TPA	Rs. 20 Lac	1 KLD	300 litre diesel/day	68000/- Per Year	56000/- Per Year	25000/- Per Year	48000/- Per Year
Shri Mahendra Singh Lamoria Add- Jodha Ka Bas, Tehsil Chirawa, Jhunjhunu.	Mineral-Masonrystone ML NO.-20/87, khasra no 181, 246 is at Village - Nari Pahari, Tehsil-Chirawa, District -Jhunjhunu, State- Rajasthan. Production capacity - 150000 TPA.	Rs. 20 Lac	3 KLD	Diesel will be used	40000/- Per Year	60000/- Per Year	8000/- Per Year	400 Per
Shri Sunil Kumar Add- Bari Ka Bas, Tehsil Chirawa, Jhunjhunu.	Mineral-Masonrystone ML NO. 48/01 khasra no 140 is at Village - Bari Ka Bas, Tehsil- Chirawa, District - Jhunjhunu, State - Rajasthan. Production capacity - 150000 TPA.	Rs. 20 Lac	4 KLD	Diesel will be used	50000/- Per Year	50000/- Per Year	10000/- Per Year	30 Per
Shri Sanjeev Katewa, Add-Plot No.-17, Jai Ambey Colony, Opp. Ent Hospital, Jaipur (Raj.)	Mineral-Granite ML NO.14/98, khasra no 533/89 is at Village Makhar, Tehsil- Chirawa, District -Jhunjhunu, State - Rajasthan, area 1.0 hectare Production capacity - 36970 TPA.	Rs. 90 Lac	5 KLD	Diesel will be used	70000/- Per Year	100000/- Per Year	12000/- Per Year	
Shri Bishan Lal Prajapat Add- Chhadwas, Teh Sujangarh, Churu, Rajasthan	Mineral-Masonrystone ML NO.173/03, khasra no 461 is at Village - Khanpur, Tehsil- Bhunana, District - Jhunjhunu, State -	Rs. 25 Lac	5 KLD	Diesel will be used	40000/- Per Year	50000/- Per Year	8000/- Per Year	



Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461



Registered

File No F(Mines)/Jhunjhnu(Chirawa)/6(1)/2008-2009/411-412

Order No 2023-2024/Jhunjhnu/5507

Date: 22/08/2023

Unit Id : 3,152

M/s Yogendra Choudhary

Ward No. 9 Court wali Gali , Khatu Mod, Ringus

Tehsil : Srimadhapur District : Sikar

E-Mail : yogendra1988@yahoo.in

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Nari, Tehsil-Chirawa, District- Jhunjhnu (M.L.No-13/2000).

Ref: (i) Your application dated 31/07/2023
(ii) Received on 31/07/2023
(iii) Received at Head office on 28/07/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Yogendra Choudhary**, a Mine of **Minor Mineral** having **M.L.No-13/2000 in an area measuring 1.0000 Hectares** at/near Village-Nari ,Tehsil-Chirawa,District-Jhunjhnu.

2 That this consent is valid for a period from **01/10/2023** to **30/09/2028**

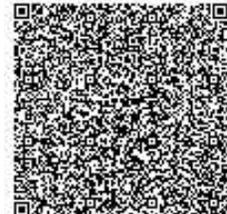
3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 CHEJA PATTHAR	150000.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.08.22 18:54:44 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/6(1)/2008-2009/411-412

Order No 2023-2024/Jhunjhnu/5507

Date: 22/08/2023

Unit Id : 3,152

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(2016) 14-15 dated 25.08.2015 shall be strictly complied with.
- 7 That unit shall not exceed production capacity 150000.0000 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 8 That lessee shall not extract the mineral more than quantity mentioned in approved mining plan and also not extract the mineral without prior obtaining consent to operate from the Board.
- 9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 10 That the lessee should check the water channels in the mining lease area clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 11 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 12 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tank /natural reservoirs.
- 13 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.

Page 2 of 4

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.08.22 18:54:44 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/6(1)/2008-2009/411-412

Order No 2023-2024/Jhunjhnu/5507

Date: 22/08/2023

Unit Id : 3,152

- 14 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 15 That unit shall not manufacture any banned plastic products and Single Use Plastic (SUP) items, which are banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India notification dated 12/08/2021.
- 16 That you shall ensure compliance of H.O. Order dated 26.07.2023 regarding plantation either by carrying out plantation in 33% area of lease or by depositing required amount in the Forest Department Government of Rajasthan.
- 17 That this revised consent letter shall supercede the earlier consent letter no dated
- 18 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 19 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 20 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 21 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.08.22 18:54:44 IST
Reason: SelfAttested
Location:





Regional Office Jhunjhnu
331
Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Registered

File No F(Mines)/Jhunjhnu(Chirawa)/6(1)/2008-2009/411-412

Order No 2023-2024/Jhunjhnu/5507

Date: 22/08/2023

Unit Id : 3,152

- 22 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File .

Regional Officer

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.08.22 18:54:44 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/6554(1)/2023-2024/421-422

Order No 2023-2024/Jhunjhnu/5508

Date: 24/08/2023

Unit Id : 128,282

M/s Prakash Veru Mining

M.L. No. - 143/92, Nari

Tehsil : Chirawa District : Jhunjhnu

E-Mail : shreeprakashviru19@gmail.com , Phone :9461583619

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Nari, Tehsil-Chirawa, District- **Jhunjhnu (M.L.No-M.L. No. - 143/1992)**.

Ref: (i) Your application dated 24/07/2023
(ii) Received on 24/07/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Prakash Veru Mining**, a Mine of **Minor Mineral** having **M.L.No-M.L. No. - 143/1992 in an area measuring 0.8700 Hectares** at/near Village-Nari ,Tehsil-Chirawa,District-Jhunjhnu.

2 That this consent is valid for a period from **01/08/2023** to **31/07/2028**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	164000.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.08.24 09:10:32 IST
Reason: SelfAttested
Location:





Regional Office Jhunjhnu
333
Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Registered

File No F(Mines)/Jhunjhnu(Chirawa)/6554(1)/2023-2024/421-422

Order No 2023-2024/Jhunjhnu/5508

Date: 24/08/2023

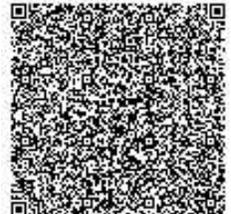
Unit Id : 128,282

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(1575) 14-15 dated 01.07.2015 shall be strictly complied with.
- 7 That unit shall not exceed production capacity 164000.0000 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 8 That lessee shall not extract the mineral more than quantity mentioned in approved mining plan and also not extract the mineral without prior obtaining consent to operate from the Board.
- 9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 10 That the lessee should check the water channels in the mining lease area clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 11 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 12 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tank /natural reservoirs.
- 13 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.

Page 2 of 4

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.08.24 09:10:32 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/6554(1)/2023-2024/421-422

Order No 2023-2024/Jhunjhnu/5508

Date: 24/08/2023

Unit Id : 128,282

- 14 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 15 That unit shall not manufacture any banned plastic products and Single Use Plastic (SUP) items, which are banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India notification dated 12/08/2021.
- 16 That you shall ensure compliance of H.O. Order dated 26.07.2023 regarding plantation either by carrying out plantation in 33% area of lease or by depositing required amount in the Forest Department Government of Rajasthan.
- 17 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 18 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 19 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 20 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 21 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.08.24 09:10:32 IST
Reason: SelfAttested
Location:





Regional Office Jhunjhnu
335
Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Registered

File No F(Mines)/Jhunjhnu(Chirawa)/6554(1)/2023-2024/421-422

Order No 2023-2024/Jhunjhnu/5508

Date: 24/08/2023

Unit Id : 128,282

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File .

Regional Officer

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.08.24 09:10:32 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/18(1)/2009-2010/1006-1007

Order No 2023-2024/Jhunjhnu/5546

Date: 13/02/2024

Unit Id : 6,179

M/s Savitri Devi

Village-Jodha Ka Bass

Tehsil : Chirawa District : Jhunjhnu

E-Mail : karmveer.nari@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Village- Nari, Tehsil-Chirawa, District- Jhunjhnu (M.L.No-196/96).

Ref: (i) Your application dated 07/02/2024
(ii) Received on 07/02/2024

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Savitri Devi**, a Mine of **Minor Mineral** having **M.L.No-196/96 in an area measuring 0.9998 Hectares** at/near Village-Village- Nari ,Tehsil-Chirawa,District-Jhunjhnu.

2 That this consent is valid for a period from **07/02/2024** to **31/01/2029**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 CHEJA PATTHAR	150000.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2024.02.13 17:48:39 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/18(1)/2009-2010/1006-1007

Order No 2023-2024/Jhunjhnu/5546

Date: 13/02/2024

Unit Id : 6,179

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(2017) 14-15 dated 25.08.2015 shall be strictly complied with.
- 7 That unit shall not exceed production capacity 150000.0000 TPA (ROM) without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 8 That lessee shall not extract the mineral more than quantity mentioned in approved mining plan and also not extract the mineral without prior obtaining consent to operate from the Board.
- 9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 10 That the lessee should check the water channels in the mining lease area clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 11 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 12 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tank /natural reservoirs.
- 13 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.

Page 2 of 4

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2024.02.13 17:48:39 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/18(1)/2009-2010/1006-1007

Order No 2023-2024/Jhunjhnu/5546

Date: 13/02/2024

Unit Id : 6,179

- 14 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 15 That unit shall not manufacture any banned plastic products and Single Use Plastic (SUP) items, which are banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India notification dated 12/08/2021.
- 16 That lessee shall ensure compliance of H.O order dated 26.07.2023 regarding plantation in mining lease, failing which consent to operate shall be revoked without any notice.
- 17 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 18 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 19 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 20 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 21 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2024.02.13 17:48:39 IST
Reason: SelfAttested
Location:





Regional Office Jhunjhnu
339
Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Registered

File No F(Mines)/Jhunjhnu(Chirawa)/18(1)/2009-2010/1006-1007

Order No 2023-2024/Jhunjhnu/5546

Date: 13/02/2024

Unit Id : 6,179

Encl: As Above

Yours sincerely,

Regional Officer

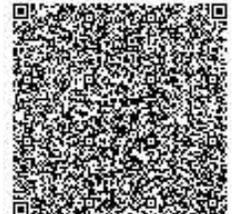
(A): **Copy To:-**

1 Master File .

Regional Officer

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2024.02.13 17:48:39 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/25(1)/2009-2010/217-218

Order No 2023-2024/Jhunjhnu/5483

Date: 11/07/2023

Unit Id : 6,304

M/s Shambhu Panwar

Ward No.19, Panchayat Samitti, Chirawa

Tehsil : Chirawa District : Jhunjhnu

E-Mail : panwar.shambhu@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Nari Pahari, Tehsil-Chirawa, District- **Jhunjhnu (M.L.No-59/95)**.

Ref: (i) Your application dated 31/05/2023
(ii) Received on 31/05/2023
(iii) Received at Head office on 25/05/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Shambhu Panwar**, a Mine of **Minor Mineral** having **M.L.No-59/95 in an area measuring 0.4000 Hectares** at/near Village-Nari Pahari ,Tehsil-Chirawa,District-Jhunjhnu.

2 That this consent is valid for a period from **01/10/2023** to **30/09/2028**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	60000.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.07.11 18:32:58 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/25(1)/2009-2010/217-218

Order No 2023-2024/Jhunjhnu/5483

Date: 11/07/2023

Unit Id : 6,304

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(1646) 14-15 dated 06.08.2015 shall be strictly complied with.
- 7 That unit shall not exceed production capacity 60000 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 8 That lessee shall not extract the mineral more than quantity mentioned in approved mining plan and also not extract the mineral without prior obtaining consent to operate from the Board.
- 9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 10 That the lessee should check the water channels in the mining lease area clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 11 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tank/natural reservoirs.
- 12 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 13 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

Page 2 of 4

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.07.11 18:32:58 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/25(1)/2009-2010/217-218

Order No 2023-2024/Jhunjhnu/5483

Date: 11/07/2023

Unit Id : 6,304

- 14 That unit shall not manufacture any banned plastic products and Single Use Plastic (SUP) items, which are banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India notification dated 12/08/2021.**
- 15** That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 16** That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 17** That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18** That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 19** That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.07.11 18:32:58 IST
Reason: SelfAttested
Location:





Regional Office Jhunjhnu
343
Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Registered

File No F(Mines)/Jhunjhnu(Chirawa)/25(1)/2009-2010/217-218

Order No 2023-2024/Jhunjhnu/5483

Date: 11/07/2023

Unit Id : 6,304

(A): **Copy To:-**

1 Master File .

Regional Officer

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.07.11 18:32:58 IST
Reason: SelfAttested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD
Raj Complex, first Floor, CP1-90, RIICO Phase-II, Jhunjhnu Raj 333001
Phone: 01592-295461

Registered

File No : F(Mines)/Jhunjhunu(Chirawa)/7(1)/2009-2010/841-842

Order No : 2025-2026/Jhunjhnu/6740

Date: 10/11/2025

Unit Id : 5525

M/s Subhir Kumar

(M.L.No. - {Lease_No}), near Village- Nari Pahari, Tehsil- Chirawa, District- Jhunjhunu

Sub: Refusal of application for **Consent to Operate** under Air (Prevention & Control of Pollution) Act, 1981 for your **CHEJA PATTHAR**, Mine at/near Village- Nari Pahari, Tehsil- Chirawa, District- Jhunjhunu (M.L.No. - **28/99**)

Ref: Your application dated **10/08/2025** for **Consent to Operate** under Air Act.
Show Cause Notice issued vide letter no .

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board(hereinafter called 'the Board') to initiate proceedings under the various provisions of the Air(Prevention & Control of Pollution)Act,1981(hereinafter called as 'the Air Act') for violation of the provisions of the Acts hereinafter shown:-

- 1 Whereas , the Air Act has come into force in whole of the State of Rajasthan with effect from 16.06.1981.
- 2 And whereas , the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
- 3 And whereas , keeping this in view, the Board has been conferred power to take such steps as are deemed necessary for the prevention,control and abatement of air pollution.
- 4 **Unit has failed to submit reply of show cause notice issued vide office letter dated 01.09.2025 for the following deficiencies:-**
 - a) **Unit has not submitted Production Figures of last five years and April 2025 to Aug 2025.**
 - b) **Unit has not submitted monitoring reports related to Air and Noise.**
 - c) **Unit has not submitted Distance Certificate issued by Forest Department.**
 - d) **Unit has not submitted details related to plantation.**
 - e) **Unit has not submitted self declaration certificate.**
 - f) **Unit has applied under the lessee name Subhir Kumar whereas EC has been issued in the name of Vinod Kumar, which requires clarification.**
- 5 **That a consent application which is not complete in all respects is liable to be refused by the Board.**



Regional Office Jhunjhnu
345

RAJASTHAN STATE POLLUTION CONTROL BOARD

Raj Complex, first Floor, CP1-90, RIICO Phase-II, Jhunjhunu Raj 333001

Phone: 01592-295461

Registered

File No : F(Mines)/Jhunjhunu(Chirawa)/7(1)/2009-2010/841-842

Order No : 2025-2026/Jhunjhnu/6740

Date: 10/11/2025

Unit Id : 5525

6 That a consent application which is not complete in all respects is liable to be refused by the Board.

That after refusal of CTE/CTO mining cannot be carried out legally.

Yours sincerely,

Regional Officer

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1 Master File .

Regional Officer



Registered

File No F(Mines)/Jhunjhnu(Chirawa)/13(1)/2009-2010/357-358

Order No 2023-2024/Jhunjhnu/5502

Date: 26/07/2023

Unit Id : 6,059

M/s Juglal Chopra

Back Side of Dalmiya Boys School, Chirawa

Tehsil : Chirawa District : Jhunjhnu

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Nari, Tehsil-Chirawa, District- **Jhunjhnu (M.L.No-6/1995)**.

Ref: (i) Your application dated 31/05/2023
(ii) Received on 31/05/2023
(iii) Received at Head office on 25/05/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Juglal Chopra**, a Mine of **Minor Mineral** having **M.L.No-6/1995 in an area measuring 1.2100 Hectares** at/near Village-Nari ,Tehsil-Chirawa,District-Jhunjhnu.

2 That this consent is valid for a period from **01/10/2023** to **30/09/2028**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	150000.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

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Dhanetwal
Date: 2023.07.26 18:09:36 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/13(1)/2009-2010/357-358

Order No 2023-2024/Jhunjhnu/5502

Date: 26/07/2023

Unit Id : 6,059

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(1647) 14-15 dated 06.08.2015 shall be strictly complied with and submit periodical compliance report.
- 7 That unit shall not exceed production capacity 150000 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 8 That lessee shall not extract the mineral more than quantity mentioned in approved mining plan and also not extract the mineral without prior obtaining consent to operate from the Board.
- 9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 10 That the lessee should check the water channels in the mining lease area clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 11 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tank /natural reservoirs.
- 12 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 13 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

Page 2 of 4

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.07.26 18:09:36 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/13(1)/2009-2010/357-358

Order No 2023-2024/Jhunjhnu/5502

Date: 26/07/2023

Unit Id : 6,059

- 14 That unit shall not manufacture any banned plastic products and Single Use Plastic (SUP) items, which are banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India notification dated 12/08/2021.
- 15 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 16 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 17 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 19 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

Page 3 of 4

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.07.26 18:09:36 IST
Reason: SelfAttested
Location:





Regional Office Jhunjhnu

349

Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Registered

File No F(Mines)/Jhunjhnu(Chirawa)/13(1)/2009-2010/357-358

Order No 2023-2024/Jhunjhnu/5502

Date: 26/07/2023

Unit Id : 6,059

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1 Master File .

Regional Officer

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.07.26 18:09:36 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/5(1)/2008-2009/772-773

Order No 2022-2023/Jhunjhnu/5439

Date: 17/01/2023

Unit Id : 3,088

M/s Mahendra Singh

Jodha Ka Bass, .

Tehsil : Chirawa District : Jhunjhnu

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Nari Pahari (**Jodha Ka Bass**), Tehsil-Chirawa, District- **Jhunjhnu (M.L.No-20/87)**.

Ref: (i) Your application dated 10/01/2023
(ii) Received on 10/01/2023
(iii) Received at Head office on 09/01/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Mahendra Singh**, a Mine of **Minor Mineral** having **M.L.No-20/87 in an area measuring 1.0000 Hectares** at/near Village-Nari Pahari (**Jodha Ka Bass**), Tehsil-Chirawa, District-**Jhunjhnu**.

2 That this consent is valid for a period from **17/01/2023** to **31/12/2027**

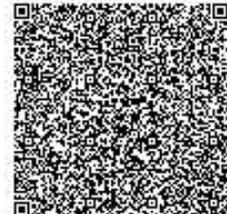
3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 CHEJA PATHAR	150000.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.01.17 15:02:53 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/5(1)/2008-2009/772-773

Order No 2022-2023/Jhunjhnu/5439

Date: 17/01/2023

Unit Id : 3,088

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the DEIAA v i d e l e t t e r no.F1()/DEIAA/DEAC-//Project/Cat.1(a)B2(EC)/2016/6982-94 dated 26.05.2016 shall be strictly complied with and submit periodical compliance report.
- 7 That unit shall not exceed production capacity 150000.000 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 8 That lessee shall not extract the mineral more than quantity mentioned in approved mining plan and also not extract the mineral without prior obtaining consent to operate from the Board.
- 9 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 10 That the lessee should check the water channels in the mining lease area clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 11 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tank /natural reservoirs.
- 12 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.

Page 2 of 4

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.01.17 15:02:53 IST
Reason: SelfAttested
Location:





Registered

File No F(Mines)/Jhunjhnu(Chirawa)/5(1)/2008-2009/772-773

Order No 2022-2023/Jhunjhnu/5439

Date: 17/01/2023

Unit Id : 3,088

- 13 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 14 That unit shall not manufacture any banned plastic products and Single Use Plastic (SUP) items, which are banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India notification dated 12/08/2021.
- 15 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 16 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 17 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 19 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.01.17 15:02:53 IST
Reason: SelfAttested
Location:





Regional Office Jhunjhnu
353
Rajasthan State Pollution Control Board
CP 1-90, Automobile Service Sector, RH-2, RIICO, Jhunjhnu
Phone: 01592-295461 Fax: 01592-295461

Registered

File No F(Mines)/Jhunjhnu(Chirawa)/5(1)/2008-2009/772-773

Order No 2022-2023/Jhunjhnu/5439

Date: 17/01/2023

Unit Id : 3,088

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File .

Regional Officer

Signature Not Verified

Digitally signed by Deepak
Dhanetwal
Date: 2023.01.17 15:02:53 IST
Reason: SelfAttested
Location:



Subject: _____

सेवाएं,

श्रीमान क्षेत्रीय अधिकारी
राजस्थान राज्य पशुधन निमंत्रण मंडल
जुंजुनू (राजठ)

विषय :- पेड़ फोड़े लगाने काबत

महोदय

उपरोक्त विषयानुसार निवेदन हैकि

मेशानरी (सुभल इन्टर प्राइजेज M.L. बम्पर 13/2000 नारी पछी
तहसिल चिडावा द्वारा बगंड गऊ शाला मे 100 पेड़ लगाये है'
जिन मेसे सभी सुरक्षित है

To, *Rabhu* 8/6/2025
SHREE GAURI SHANKAR GAUSHALA
AT. PO. BAGAR 333-023
DIST. JHUN JHUNU, (RAJASTHAN)

8/6/25
JEE(S)

355

कार्यालय नगरपालिका , बगड़

जिला झुञ्जुनू (राजस्थान) पिन - 333023
nagarpalika.bagar@gmail.com

गोविन्द सिंह राठौड़
अध्यक्ष
नगरपालिका बगड़

Mob.:- 9460621075

क्रमांक :- 2025-26/

दिनांक :- 10/6/2025

श्रीमान क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदुषण नियंत्रण मण्डल
झुञ्जुनू (राज0)

विषय :- पेड़ पौधे लगाने बाबत।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि मै0 मुमल इन्टप्राईजेज M.L. नम्बर 13/2000 व श्री गणेश बिल्डर्स कोड M.L. नम्बर 196/1996 एवं श्री प्रकाश विरु माईन्स M.L. नम्बर 143/1992 ग्राम नारी तहसील, चिड़ावा जिला झुञ्जुनू के द्वारा 325 पेड़ हमारे क्षेत्र नगर पालिका बगड़ में दिनांक 10.06.2025 को पेड़ लगाये।

(गोविन्द सिंह राठौड़)
अध्यक्ष
नगर पालिका बगड़

10/06/25

JEE (S)

कार्यालय ग्राम पंचायत 3561, पंचायत समिति चिड़ावा

जिला - झुझुनू (राज.) - 333027

सरपंच रोमिन

मो.. -8003001001

क्रमांक 02/37

दिनांक 10/08/2025

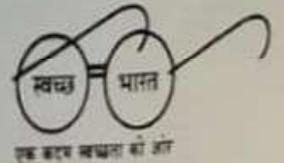
श्रीमान् क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
भुवनेश्वर (राज.)

विषय:- पेड़ पौधे लगाने बाबत।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि मैं श्री गणेश बिहारी
कोट म.ल. नम्बर 196/1996 एवं श्री प्रकला बिहारी मर्चन्स म.ल.
नम्बर 143/1992 ग्राम नारी, तहसील, चिड़ावा, जिला-भुवनेश्वर
के द्वारा 125 पेड़ हमारे क्षेत्र ग्राम पंचायत - नारी में दिनांक
10/08/2025 को पेड़ लगाने।

रोमिन
सरपंच
ग्राम पंचायत, नारी
ज.स. चिड़ावा (झुझुनू)



कार्यालय ग्राम पंचायत नारी, पंचायत समिति चिड़ावा

357

जिला - झुन्झुनू (राज.) - 333027

सरपंच रोमिन

मो. - 8003001001

क्रमांक 02/38

दिनांक 12/08/2025

सेवा में,

श्रीमान प्रो. वि. अ. अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मंडल
झुन्झुनू (राज.)

विषय : प्रदूषण नियंत्रण विभाग का कार्य।

महोदय

उपरोक्त विषयान्वयित निवेदन सं. प्रि. M.L. नम्बर 20/1987
श्री. वि. अ. अधिकारी, न. - चिड़ावा, जिला - झुन्झुनू के द्वारा 125
प्रदूषण नियंत्रण विभाग नारी क्षेत्र में दिनांक 12/08/2025 को लगाये
जिसके रख-रखाव की जिम्मेदारी स्थानीय स्वयं सेवकों को है।

रोमिन

सरपंच

ग्राम पंचायत, नारी
मंडल, चिड़ावा (झुन्झुनू)



कार्यालय ग्राम पंचायत नारी, पंचायत समिति चिड़ावा

358

जिला - झुन्झुनू (राज.) - 333027

सरपंच रोमिन

मो. - 8003001001

क्रमांक 02/38

दिनांक 12/08/2025

सेवा में,

श्रीमान श्रीमती अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मंडल
झुन्झुनू (राज.)

विषय : प्रै-पैड लडोके वावल्।

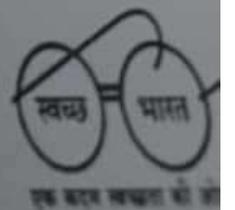
महोदय

उपरोक्त विषयान्वये निचेन डेटि M.L. नम्बर 20/1987
मिस्टर सिंह ग्राम-नारी, त. - चिड़ावा, जिला-झुन्झुनू के द्वारा 125
प्रैड ग्राम पंचायत नारी सेवा के किताउ 12/08/2025 के लडाके
जिनके रख-रखाव से जिम्मेदारी क्वकी रखे की है।

रोमिन

सरपंच

ग्राम पंचायत, नारी
मंस. चिड़ावा (झुन्झुनू)



359 नवयुवक मण्डल जोधा का बास

ग्राम पंचायत नारी, तहसील चिड़ावा, जिला झुन्झुनूं, राजस्थान।

क्रमांक

दिनांक 10.7.2025

सेवामें,

श्रीमान क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
झुन्झुनूं, राजस्थान।

विषय :- ग्राम जोधा का बास में पेड़-पौधे लगाने बाबत।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि M.L. No. 20/1987 विरेन्द्र सिंह, ग्राम नारी, तहसील चिड़ावा, जिला झुन्झुनूं, राजस्थान के द्वारा 100 पेड़ ग्राम पंचायत नारी तहत ग्राम जोधा का बास क्षेत्र में दिनांक 10.07.2025 को लगाये गये है। जिनके रख-रखाव की जिम्मेदारी इनकी स्वयं की है।

श्रीमान
श्रीमान

श्रीमान
Kapil

श्रीमान
गोकुल

श्रीमान
श्रीमान

कल्पित
सुरेश
दुलिनन्द
नारायण
राजेश

गामिण
राजकुमार
सुरेश
मिताव देवी
सावित्री
पुकारा

गुधराय
शीसाराय
सीमा देवी
धापा देवी
सुभास

कार्यालय ग्राम पंचायत घरडाना कला, पं. स. : सिंधाना
जिला : झुंझुनू (राज.)

सरपंच
सावित्री



Call : 9314414987
7014705259

पत्रांक

दिनांक 4/8/2025

शेतामे,

श्रीमान क्षेत्रीय अधिकारी
राजस्वान राज्य प्रदुषण नियंत्रण अधिकारी
झुंझुनू (राज.)

विषय :- पेड़ - पौधे लगाने कावत
महोदय,

उपरोक्त विषयान्तर्गत निवेदन है की M.L.No. 20/1987
विरेन्द्र सिंह ग्राम नारी, तं. चिडावा जिला - झुंझुनू के द्वारा 125
पेड़ ग्राम पंचायत घरडाना कला में दिनांक 4/8/2025 को लगाये।
जिनकी रख - रखाव की जिम्मेदारी विरेन्द्र सिंह स्वयं की होगी।

सावित्री
सरपंच
ग्राम पंचायत घरडाना कला
पं. स. सिंधाना (झुंझुनू)

कार्यालय ग्राम पंचायत नैथी, पंचायत समिति चिड़ावा

जिला - झुझुनूं (राज.) - 333027

सरपंच रोमिन

मो. - 8003001001

क्रमांक

दिनांक 08/08/25

सेवामें,

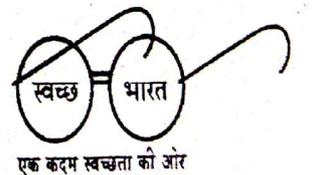
श्री मान शैलीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
मुम्बई (राज.)

विषय: पेड़-पौधे लगाने का कार्य।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि मैं श्री महेस
M.L. नम्बर 28/99 ग्राम - नारी, त. - चिड़ावा, जिला - झुझुनूं
(राज.) के द्वारा 215 पेड़ गु. प. नारी में दिनांक 08/08/25
को लगाएँ।

रोमिन
सरपंच
ग्राम पंचायत, नारी
पं.स., चिड़ावा (झुझुनूं)



ग्राम नारी तहसील चिडावा में स्थित पहाडी में दिनांक 23.07.2025 को खनन पट्टा संख्या 13/2000 में हुई पत्थर स्लाईडिंग के संबध में वस्तुस्थिति रिपोर्ट

दिनांक 24.07.2025 को समाचार पत्र शेखावाटी भास्कर पर प्राप्त खबर " बारिश से दरकी खनन से खोखली हुई नारी की पहाडी का बडा हिस्सा टूटकर 250 फीट गहरी खदान में समाया" व अन्य समाचार चैनल पर प्रकाशित खबरों के संबध में जांच हेतु अधोहस्ताक्षरकर्ता मय क्षेत्रिय खनि कार्यदेशक-1 द्वारा मौके पर पहुंचा गया।

मौका जांच रिपोर्ट अनुसार उक्त पहाडी में वर्तमान में 07 खनन पट्टें स्वीकृत होकर प्रभावशील हैं, जिनके नंबर क्रमशः एम.एल 13/2000, एम.एल 28/99, एम.एल 143/92, एम.एल. 196/96, एम.एल 59/95, एम.एल 6/95 एवं एम.एल 20/87 है। दिनांक 23.07.2025 को सुबह करीब 10:30 बजे खनन पट्टा संख्या 13/2000 की सीमा रेखा सी-डी के पास से पहाडी का हिस्सा टूट कर खनन पिट में गिरा हुआ पाया गया, मौके पर घटना के दौरान खान में खनन कार्य बंद होने से खनन में जान-माल का नुकसान नहीं हुआ एवं न ही कोई मजदूर आदि चोटिल हुआ है।

मौका स्थिति अनुसार प्रथम दृष्ट्या ऐसा प्रतीत होता है कि पहाडी का पत्थर कुछ कच्चा व क्रेकड जोन वाला होने से भारी बारिश से क्रेकड जोन में पानी जाने से खान का करीब 40 मीटर लम्बाई का हिस्सा टूटकर खनन पिट में गिर गया। जांच के दौरान भी ऊपर के फेस पर रूके हुए मलबे में से रह-रहकर कुछ पत्थर गिरने पाये गये, मौका स्थिति अनुसार बारिश के दौरान आगे भी पत्थर गिरने की पुरी संभावना है। सर्वे किया जाना सुरक्षित होने के बाद ही संभव हो सकेगा।

सम्पूर्ण पहाडी का ही पत्थर कच्चा व क्रेकड जोन वाला होने से सभी खनन पट्टों का मौका देखा गया। पूर्व में खनन पट्टा एम.एल 20/87 में करीब 06 माह पूर्व भी Collapse हुआ था। अतः सुरक्षा की दृष्टि से किसी भी खनन पट्टे में Collapse होने की संभावना के मध्यनजर वर्षा ऋतु के दौरान सभी 07 खनन पट्टों में खनन कार्य बंद करवाये जाने हेतु मौके पर ही खनन पट्टाधारीयों को पांबद किया गया, बाबत् मौका जांच रिपोर्ट प्राप्त हुई। **संलग्नक-1**

इसके अतिरिक्त श्रीमान जिला कलक्टर महोदय के पत्रांक एफ. 16(7)(5) न्याय/खनन/2023 /871 दिनांक 24.07.2025 से ग्राम नारी में स्थित पहाडी में आगामी आदेशों तक खनन कार्य बंद कराये जाने हेतु निर्देशित किया जाने पर कार्यालय पत्रांक 6186-6192 दिनांक 24.07.2025 से समस्त खनन पट्टाधारीयों को नोटिस जारी कर अग्रिम आदेश तक खनन कार्य बंद करने हेतु निर्देशित किया गया एवं क्षेत्रिय खनिकार्यदेशक द्वारा मौके पर खनन पट्टों में जाने का

Signature Not Verified

Digitally signed by Ram Lal Singh
Designation : Mining Engineer
Date: 2025.11.13 15:34:48 IST
Reason: Approved

RajKaj Ref No
18824597



eSign 1.0

रास्ता कटवाया जाकर एवं रास्ते पर तारबन्दी करवाई जाकर रास्ता बंद करवाया गया तथा कार्यालय द्वारा विभागीय पोर्टल से रॉयल्टी शेड्यूल हटाया गया। **संलग्नक-2**

तत्पश्चात् श्रीमान जिला कलक्टर महोदय, झुन्झुनूं के निर्देशानुसार श्रीमान अतिरिक्त निदेशक (खान), जयपुर क्षेत्र जयपुर को खनन पट्टा के संयुक्त निरीक्षण हेतु कमेटी का गठन किया जाने हेतु लिखा जाने पर उनके आदेश दिनांक 05.08.2025 से उपनिदेशक, खान सुरक्षा महानिदेशालय, अजमेर, सहायक खनि अभियंता अलवर, सहायक खनि अभियंता, सीकर की कमेटी का गठन किया गया, कमेटी द्वारा खनन पट्टा क्षेत्र का निरीक्षण दिनांक 22.08.2025 को किया गया।

कार्यालय खनिकार्यदेशक-प्रथम से पुनः नारी पहाड़ी में स्थित खनन पट्टा में हुई पत्थर स्लाईडिंग के संबन्ध में रिपोर्ट चाहे जाने पर मौका रिपोर्ट दिनांक 11.09.2025 के अनुसार दिनांक 23.07.2025 को भारी बरसात होने के कारण पहाड़ी के क्रेक जोन में पानी जाने के कारण खनन पट्टा संख्या 13/2000 की सी-डी लाईन के पास से पत्थर के स्लाईडिंग हुई थी खनन पट्टा में खनन कार्य बन्द होने से कोई जान-माल का नुकसान नहीं हुआ है। नारी पहाड़ी में स्थित समस्त खनन पट्टों में श्रीमान जिला कलक्टर महोदय के निर्देशानुसार वर्तमान में खनन कार्य आगामी आदेश तक बन्द है। खान सुरक्षा महानिदेशालय अजमेर द्वारा खनन पट्टा में सुरक्षा की दृष्टि से खनन कार्य के सम्बन्ध में निरीक्षण किया जा चुका है जिसकी रिपोर्ट आना अपेक्षित है। खनन पट्टा की KML की जाँच की जाने पर प्रथम दृष्टया पत्थर की स्लाईडिंग खनन पट्टा के अन्दर से हुई है, बाबत रिपोर्ट प्राप्त हुई। **संलग्नक-3**

खनन पट्टा संख्या 13/2000 निकट ग्राम नारी तहसील चिडावा जिला झुन्झुनूं कार्यालय खनि अभियंता सीकर के आदेश क्रमांक खअ/सीकर/अप्र/ खप-13/00/942-946 दिनांक 31.05.2000 एवं संशोधन आदेश दिनांक 18.09.2000 से श्री शकील भाटी पुत्र श्री निसार अली निवासी रेडियो स्टेशन के सामने चुरु के पक्ष में अवधि पंजीयन तिथि से 20 वर्ष हेतु स्वीकृत हुआ। जिसका संविदा पंजीयन दिनांक 21.09.2000 को होकर खनन पट्टा प्रभाव में आया।

पट्टाधारी श्री शकील भाटी द्वारा खनन पट्टे का हस्तानान्तरण श्री योगेन्द्र चौधरी पुत्र श्री जगदीश प्रसाद निवासी वार्ड नं. 9 कोर्ट वाली गली, खाटु मोड रींगस जिला सीकर के पक्ष में करवाने हेतु हस्तानान्तरण आवेदन प्रस्तुत किया गया। जिस पर खनि अभियंता सीकर के आदेश 361 दिनांक 18.09.2012 से हस्तानांतरण स्वीकृति श्री योगेन्द्र चौधरी के पक्ष में जारी की गयी। जिसका हस्तानान्तरण संविदा निष्पादन दिनांक 20.09.2012 से होकर पंजीयन दिनांक 24.09.2012 को होकर खनन पट्टा शेष अवधि के लिए श्री योगेन्द्र चौधरी के पक्ष में प्रभाव में आया।

राज्य सरकार द्वारा दिनांक 01.03.2017 से राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की अधिसूचना, जिसका नियम 9 खनन पट्टे की अवधि वृद्धि के संबन्ध में है, का नियम 9(2) के

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तहत स्वतः ही खनन पट्टे की मूल अवधि को 50 वर्ष तक, अर्थात अवधि दिनांक 20.09.2050 तक स्वतः ही बढ़ गयी है। जिसका पूरक संविदा निष्पादन दिनांक 26.08.2020 को किया गया।

पट्टाधारी श्री योगेन्द्र चौधरी द्वारा खनन पट्टे का हस्तान्तरण मैसर्स मूमल इन्टर्प्राइजेज पता— जयपहाडी तह0 व जिला झुंझुनूं के पक्ष में करवाने हेतु हस्तान्तरण आवेदन प्रस्तुत किया गया। जिस पर श्रीमान अधीक्षण खनि अभियंता, जयपुर के आदेश क्रमांक अखअ/जय/झुंझुनूं/खप/13/00/हस्ता/2023/270 दिनांक 02.03.2023 से हस्तान्तरण स्वीकृति मैसर्स मूमल इन्टर्प्राइजेज के पक्ष में जारी की गयी। जिसका हस्तान्तरण संविदा निष्पादन दिनांक 15.03.2023 से होकर पंजियन दिनांक 17.03.2023 को होकर खनन पट्टा शेष अवधि के लिए मैसर्स मूमल इन्टर्प्राइजेज के पक्ष में प्रभाव में आया।

खनन पट्टा संख्या 13/2000 में श्रीमान अधीक्षण खनि अभियन्ता जयपुर के आदेश दिनांक 05.06.2020 से अनुमोदित मार्निंग प्लान, (संलग्नक-4) राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, झुंझुनूं द्वारा 1,50,000 टन प्रतिवर्ष की कंसेन्ट टू ऑपरेंट (संलग्नक-5) एवं SEIAA जयपुर द्वारा दिनांक 25.08.2015 से पर्यावरण अनुमति (संलग्नक-6) तथा खान सुरक्षा महानिदेशालय अजमेर क्षेत्र-2 द्वारा दिनांक 07.05.2025 से अधिकृत खान प्रबन्धक की नियुक्ति प्राप्त है। (संलग्नक-7)

खान सुरक्षा महानिदेशालय, अजमेर क्षेत्र-2 द्वारा दिनांक 22.08.2025 को खनन पट्टा संख्या 13/2000 का निरीक्षण किया जाकर निम्नानुसार दोषों का निराकरण कराते हुए सशर्त खनन कार्य की अनुमति जारी की गयी है:—

- 1- **Regulation 106 (2)(b) of the Metalliferous Mines Regulations, 1961:** The mine was being Worked with the help of Heavy Eath Moving Machinery (HEMM) in conjunction with blasting without obtaining permission in writing from this Directorate.
HEMM shall not be deployed in the mine until a permission in writing is obtained from this Directorate.
- 2- Regulation 106(3) of the metalliferous Mines Regualtions, 1961: The opencast working were not kept adequately benched and a single bench of about 25m height on Eastern side and about 10m height on western side of the mine was formed.
No man/ machine shall be deployed within a horizontal distance of at least 38m and 15m from the toe of the high wall on Eastern side and Western side of the mine respectively till proper benches of height not more than 6m and width not less than the height are formed from top downwards.

खनन पट्टा में पूर्व में दिनांक 04.04.2012 से खनि अभियंता सीकर एवं राजस्व विभाग द्वारा मौका जांच की जाने पर खनन पट्टा में 315 मैट्रिक टन खनिज चेजा पत्थर का अवैध खनन किया हुआ पाया गया। जिसकी शास्ति राशि रू 69300/- पट्टाधारी द्वारा दिनांक 14.08.2012 से जमा करा दी गयी है। इसके अतिरिक्त खनन पट्टा की मौका जांच दिनांक 30.01.2024 को की जाने व पुनः जांच दिनांक 10.01.2025 से की जाने पर खनन पट्टा क्षेत्र के बाहर 2089.32 मैट्रिक टन खनिज चेजा पत्थर का अवैध खनन पाया गया। पट्टाधारी द्वारा उक्त अवैध खनन की शास्ति

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365

राशि रू 944303.16/— की 25 प्रतिशत राशि विभागीय एकमुश्त समाधान योजना के अंतर्गत जमा योग्य राशि रू 236077/— दिनांक 23.01.2025 से जमा करायी गयी।
वर्तमान में खनन पट्टा में खनन कार्य बंद है।

खनि अभियन्ता, झुन्झुनूं

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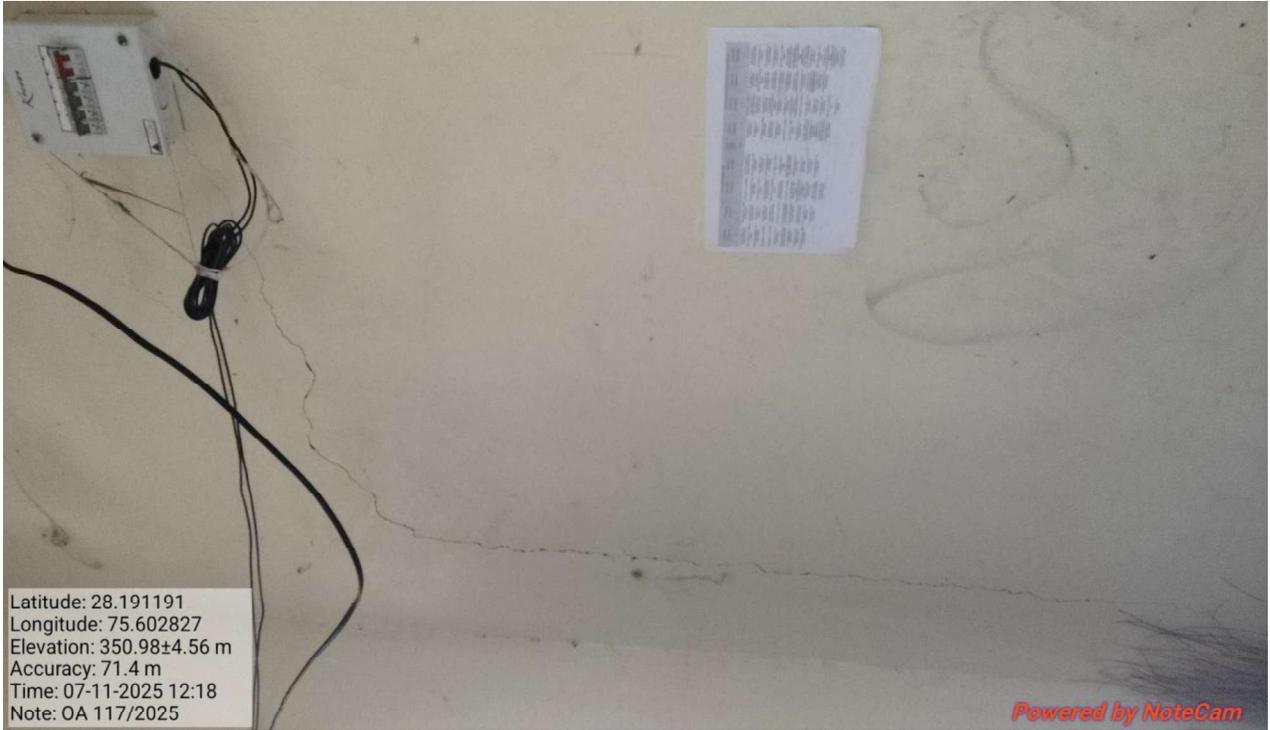
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Photographs of mining lease (ML No, 117/2025)

Photographs of visible cracks in nearby school building







Latitude: 28.191191
Longitude: 75.602827
Elevation: 350.98±4.56 m
Accuracy: 71.4 m
Time: 07-11-2025 12:18
Note: OA 117/2025

Powered by NoteCam



Latitude: 28.190991
Longitude: 75.602827
Elevation: 351.9±2.8 m
Accuracy: 10.81 m
Time: 07-11-2025 12:20
Note: OA 117/2025

Powered by NoteCam



Latitude: 28.190722
Longitude: 75.602813
Elevation: 336.83±3.34 m
Accuracy: 19.48 m
Time: 07-11-2025 12:21
Note: OA 117/2025

Powered by NoteCam



Latitude: 28.190722
Longitude: 75.602813
Elevation: 336.83±3.34 m
Accuracy: 19.48 m
Time: 07-11-2025 12:21
Note: OA 117/2025

Powered by NoteCam

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, झुन्झुनू।

क्रमांक: खअ/झुन्झुनू/रि/अप्र/2025/

दिनांक: 12.2025

ग्राम नारी तहसील चिडावा में स्थित पहाड़ी में दिनांक 23.07.2025 को खनन पट्टा संख्या 13/2000 में हुई पत्थर स्लाईडिंग के संबध में वस्तुस्थिति रिपोर्ट

दिनांक 24.07.2025 को समाचार पत्र शेखावाटी भास्कर पर प्राप्त खबर " बारिश से दरकी खनन से खोखली हुई नारी की पहाड़ी का बड़ा हिस्सा टूटकर 250 फीट गहरी खदान में समाया" व अन्य समाचार चैनल पर प्रकाशित खबरों के संबध में जांच हेतु खनि अभियन्ता मय क्षेत्रिय खनि कार्यदेशक-I द्वारा मौके पर पहुंचा गया।

मौका जांच रिपोर्ट अनुसार उक्त पहाड़ी में वर्तमान में 07 खनन पट्टें स्वीकृत होकर प्रभावशील है, जिनके नंबर क्रमशः एम.एल 13/2000, एम.एल 28/99, एम.एल 143/92, एम.एल. 196/96, एम.एल 59/95, एम.एल 6/95 एवं एम.एल 20/87 है। दिनांक 23.07.2025 को सुबह करीब 10:30 बजे खनन पट्टा संख्या 13/2000 की सीमा रेखा सी-डी के पास से पहाड़ी का हिस्सा टूट कर खनन पिट में गिरा हुआ पाया गया, मौके पर घटना के दौरान खान में खनन कार्य बंद होने से खनन में जान-माल का नुकसान नहीं हुआ एवं न ही कोई मजदूर आदि चोटिल हुआ है।

मौका स्थिति अनुसार प्रथम दृष्ट्या ऐसा प्रतीत होता है कि पहाड़ी का पत्थर कुछ कच्चा व क्रेकड जोन वाला होने से भारी बारिश से क्रेकड जोन में पानी जाने से खान का करीब 40 मीटर लम्बाई का हिस्सा टूटकर खनन पिट में गिर गया। जांच के दौरान भी ऊपर के फेस पर रूके हुए मलबे में से रह-रहकर कुछ पत्थर गिरने पाये गये, मौका स्थिति अनुसार बारिश के दौरान आगे भी पत्थर गिरने की पुरी संभावना है। सर्वे किया जाना सुरक्षित होने के बाद ही संभव हो सकेगा।

सम्पूर्ण पहाड़ी का ही पत्थर कच्चा व क्रेकड जोन वाला होने से सभी खनन पट्टों का मौका देखा गया। पूर्व में खनन पट्टा एम.एल 20/87 में करीब 06 माह पूर्व भी Collapse हुआ था। अतः सुरक्षा की दृष्टि से किसी भी खनन पट्टे में Collapse होने की संभावना के मध्यनजर वर्षा ऋतु के दौरान सभी 07 खनन पट्टों में खनन कार्य बंद करवाये जाने हेतु मौके पर ही खनन पट्टाधारीयों को पांबद किया गया, बाबत् मौका जांच रिपोर्ट प्राप्त हुई। संलग्नक-1

इसके अतिरिक्त श्रीमान जिला कलक्टर महोदय के पत्रांक एफ. 16(7)(5) न्याय/खनन/2023 /871 दिनांक 24.07.2025 से ग्राम नारी में स्थित पहाड़ी में आगामी आदेशों तक खनन कार्य बंद कराये जाने हेतु निर्देशित किया जाने पर कार्यालय पत्रांक 6186-6192 दिनांक 24.07.2025 से समस्त खनन पट्टाधारीयों को नोटिस जारी कर अग्रिम आदेश तक खनन कार्य बंद करने हेतु निर्देशित किया गया एवं क्षेत्रिय खनिकार्यदेशक द्वारा मौके पर खनन पट्टों में जाने का रास्ता कटवाया जाकर एवं रास्ते पर तारबन्दी करवाई जाकर रास्ता बंद करवाया गया तथा कार्यालय द्वारा विभागीय पोर्टल से रॉयल्टी शेड्यूल हटाया गया। संलग्नक-2

तत्पश्चात् श्रीमान जिला कलक्टर महोदय, झुन्झुनू के निर्देशानुसार श्रीमान अतिरिक्त निदेशक (खान), जयपुर क्षेत्र जयपुर को खनन पट्टा के संयुक्त निरीक्षण हेतु कमेटी का गठन किया जाने हेतु लिखा जाने पर उनके आदेश दिनांक 05.08.2025 से उपनिदेशक, खान सुरक्षा महानिदेशालय, अजमेर, सहायक खनि अभियन्ता अलवर, सहायक खनि अभियन्ता, सीकर की कमेटी का गठन किया गया, कमेटी द्वारा खनन पट्टा क्षेत्र का निरीक्षण दिनांक 22.08.2025 को किया गया।

कार्यालय खनिकार्यदेशक-प्रथम से पुनः नारी पहाडी में स्थित खनन पट्टा में हुई पत्थर स्लाईडिंग के संबध में रिपोर्ट चाहे जाने पर मौका रिपोर्ट दिनांक 11.09.2025 के अनुसार दिनांक 23.07.2025 को भारी बरसात होने के कारण पहाडी के क्रेक जोन में पानी जाने के कारण खनन पट्टा संख्या 13/2000 की सी-डी लाईन के पास से पत्थर के स्लाईडिंग हुई थी खनन पट्टा में खनन कार्य बन्द होने से कोई जान-माल का नुकसान नहीं हुआ है। नारी पहाडी में स्थित समस्त खनन पट्टो में श्रीमान जिला कलक्टर महोदय के निर्देशानुसार वर्तमान में खनन कार्य आगामी आदेश तक बन्द है। खान सुरक्षा महानिदेशालय अजमेर द्वारा खनन पट्टा में सुरक्षा की दृष्टि से खनन कार्य के सम्बन्ध में निरीक्षण किया जा चुका है जिसकी रिपोर्ट आना अपेक्षित है। खनन पट्टा की KML की जाँच की जाने पर प्रथम दृष्टया पत्थर की स्लाईडिंग खनन पट्टा के अन्दर से हुई है, बाबत रिपोर्ट प्राप्त हुई। संलग्नक-3

खनन पट्टा संख्या 13/2000 निकट ग्राम नारी तहसील चिडावा जिला झुंझुनू कार्यालय खनि अभियंता सीकर के आदेश क्रमांक खअ/सीकर/अप्र/ खप-13/00/942-946 दिनांक 31.05.2000 एवं संशोधन आदेश दिनांक 18.09.2000 से श्री शकील भाटी पुत्र श्री निसार अली निवासी रेडियो स्टेशन के सामने चुरू के पक्ष में अवधि पंजीयन तिथि से 20 वर्ष हेतु स्वीकृत हुआ। जिसका संविदा पंजीयन दिनांक 21.09.2000 को होकर खनन पट्टा प्रभाव में आया।

खनन पट्टे का हस्तानान्तरण आवेदन प्रस्तुत किया जाने पर खनि अभियंता सीकर के आदेश 361 दिनांक 18.09.2012 से हस्तानान्तरण स्वीकृति श्री योगेन्द्र चौधरी के पक्ष में जारी की गयी। जिसका हस्तानान्तरण पंजीयन दिनांक 24.09.2012 को होकर खनन पट्टा शेष अवधि के लिए श्री योगेन्द्र चौधरी के पक्ष में प्रभाव में आया।

राज्य सरकार द्वारा दिनांक 01.03.2017 से राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की अधिसूचना, जिसका नियम 9 खनन पट्टे की अवधि वृद्धि के संबध में है, का नियम 9(2) के तहत स्वतः ही खनन पट्टे की मूल अवधि को 50 वर्ष तक, अर्थात् अवधि दिनांक 20.09.2050 तक स्वतः ही बढ़ गयी है। जिसका पूरक संविदा निष्पादन दिनांक 26.08.2020 को किया गया।

खनन पट्टे का हस्तानान्तरण मैसर्स मूमल इन्टप्राईजेज पता- जयपहाडी तह0 व जिला झुंझुनू के पक्ष में करवाने हेतु हस्तानान्तरण आवेदन प्रस्तुत किया हस्तानान्तरण पंजीयन दिनांक 17.03.2023 को होकर खनन पट्टा शेष अवधि के लिए मैसर्स मूमल इन्टप्राईजेज के पक्ष में प्रभाव में आया।

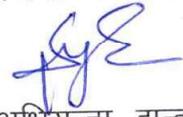
खनन पट्टा संख्या 13/2000 में श्रीमान अधीक्षण खनि अभियन्ता जयपुर के आदेश दिनांक 09.12.2025 से अनुमोदित मार्निंग प्लान, (संलग्नक-4) राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, झुंझुनू द्वारा 1,50,000 टन प्रतिवर्ष की कंसेन्ट टू ऑपरेट (संलग्नक-5) एवं SEIAA जयपुर द्वारा दिनांक 25.08.2015 से पर्यावरण अनुमति (संलग्नक-6) तथा खान सुरक्षा महानिदेशालय अजमेर क्षेत्र-2 द्वारा दिनांक 07.05.2025 से अधिकृत खान प्रबन्धक की नियुक्ति प्राप्त है। (संलग्नक-7)

खान सुरक्षा महानिदेशालय, अजमेर क्षेत्र-2 द्वारा दिनांक 22.08.2025 को खनन पट्टा संख्या 13/2000 का निरीक्षण किया जाकर निम्नानुसार दोषों का निराकरण कराते हुए सशर्त खनन कार्य की अनुमति जारी की गयी है:-

- 1- **Regulation 106 (2)(b) of the Metalliferous Mines Regulations, 1961:** The mine was being Worked with the help of Heavy Eath Moving Machinery (HEMM) in conjunction with blasting without obtaining permission in writing from this Directorate.
HEMM shall not be deployed in the mine until a permission in writing is obtained from this Directorate.
- 2- Regulation 106(3) of the metalliferous Mines Regualtions, 1961: The opencast working were not kept adequately benched and a single bench of about 25m height on Eastern side and about 10m height on western side of the mine was formed.
No man/ machine shall be deployed within a horizontal distance of at least 38m and 15m from the toe of the high wall on Eastern side and Western side of the mine respectively till proper benches of height not more than 6m and width not less than the height are formed from top downwards.

खनन पट्टा में पूर्व में दिनांक 04.04.2012 से खनि अभियंता सीकर एवं राजस्व विभाग द्वारा मौका जांच की जाने पर खनन पट्टा में 315 मैट्रिक टन खनिज चेजा पत्थर का अवैध खनन किया हुआ पाया गया। जिसकी शास्ति राशि रू 69300/- पट्टाधारी द्वारा दिनांक 14.08.2012 से जमा करा दी गयी है। इसके अतिरिक्त खनन पट्टा की मौका जांच दिनांक 30.01.2024 को की जाने व पुनः जांच दिनांक 10.01.2025 से की जाने पर खनन पट्टा क्षेत्र के बाहर 2089.32 मैट्रिक टन खनिज चेजा पत्थर का अवैध खनन पाया गया। पट्टाधारी द्वारा उक्त अवैध खनन की शास्ति राशि रू 944303.16/- की 25 प्रतिशत राशि विभागीय एकमुश्त समाधान योजना के अंतर्गत जमा योग्य राशि रू 236077/- दिनांक 23.01.2025 से जमा करायी गयी।

वर्तमान में खनन पट्टा में खनन कार्य चालू है।


खनि अभियन्ता, झुन्झुनूं

खनन पट्टा: 20/1987—खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 1.00 हैक्टेयर निकट ग्राम नारी तहसील चिड़ावा जिला झुन्झुनू का आदेश क्रमांक खअ/नीम/अप्र/खप-20/87/1201 दिनांक 14.09.1994 से अवधि संविदा पंजीयन तिथि से 10 वर्ष के लिए किन्तु प्रत्येक 5 वर्ष पश्चात स्थिर भाटक में स्वतः 40 प्रतिशत की वृद्धि होती रहेगी की शर्त पर वार्षिक स्थिर भाटक रूपयें 5000/- पर स्वीकृत हुआ। जिसका संविदा निष्पादन दिनांक 23.03.2007 को हुआ तथा खनन पट्टा का पंजीयन दिनांक 24.12.1994 को होकर खनन पट्टा 10 वर्ष के लिए श्री महेन्द्र सिंह पुत्र श्री दिलसुखराम निवासी ग्राम जोधा का बास तहसील चिड़ावा जिला झुन्झुनू (राज.) के पक्ष प्रभाव में आया।

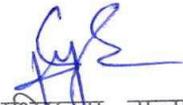
पट्टाधारी द्वारा खनन पट्टा अवधि 10 वर्ष के स्थान पर 20 वर्ष के लिए करने हेतु प्रार्थना पत्र दिये जाने पर खनन पट्टा अवधि दिनांक 24.12.94 से 23.12.14 तक के लिए आदेश क्रमांक खअ/सीकर/रि/अप्र/खप-20/87/1865 दिनांक 09.03.07 से स्वीकृत किया गया जिसका संविदा निष्पादन दिनांक 22.03.07 से किया जाकर खनन पट्टा अवधि दिनांक 24.12.94 से 20 वर्ष हेतु प्रभाव में आया।

पट्टाधारी द्वारा खनन पट्टा का हस्तानान्तरण आवेदन प्रस्तुत किया जाने पर हस्तानान्तरण स्वीकृति कार्यालय आदेश क्रमांक 1304 दिनांक 23.12.2014 के लिए जाकर पंजीयन दिनांक 23.12.2014 से होकर खनन पट्टा श्री विरेन्द्र सिंह पुत्र श्री ओमप्रकाश निवासी धरड़ाना कलां तहसील बुहाना जिला झुन्झुनू (राज.) के पक्ष में प्रभाव में आया।

खनन पट्टा अवधि वृद्धि पूरक संविदा निष्पादन दिनांक 18.02.15 से किया जाकर पंजीयन दिनांक 19.02.2015 से किया गया इस प्रकार खनन पट्टा 24.12.94 से 50 वर्ष हेतु प्रभाव में आया।

खनन पट्टा संख्या 20/1987 में श्रीमान अधीक्षण खनि अभियन्ता जयपुर के आदेश दिनांक 05.07.2023 से अनुमोदित मार्किंग प्लान प्राप्त है।

वर्तमान में खनन पट्टा में खनन कार्य बंद है।


खनि अभियन्ता, झुन्झुनू

खनन पट्टा: 196/1996—खनन पट्टा: खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 1.00 हैक्टेयर निकट ग्राम नारी पहाडी तहसील चिड़ावा जिला झुन्झुनू का आदेश क्रमांक 1636-1640 दिनांक 10.09.1996 एवं संशोधन आदेश दिनांक 23.11.1996 से खनन पट्टा श्री सोहनराम जाट पुत्र श्री डालुराम निवासी जोधा का बास तहसील चिड़ावा जिला झुन्झुनू के पक्ष में स्वीकृति जारी की गयी। जिसका संविदा निष्पादन दिनांक 04.12.1996 से किया जाकर खनन पट्टा संविदा पंजीयन दिनांक 06.12.1996 से होकर 20 वर्ष हेतु सोहनराम जाट के पक्ष में प्रभाव में आया।

पट्टाधारी श्री सोहनराम जाट का स्वर्गवास दिनांक 29.07.2000 को हो जाने पर उनकी वारिश पत्नी श्रीमती सावित्री देवी 02.09.2000 से नामांतरण प्रार्थना पत्र प्रस्तुत किया जाने पर कार्यालय आदेश क्रमांक 3411 दिनांक 28.06.2001 से होकर खनन पट्टा का पूरक संविदा निष्पादन दिनांक 05.07.2001 को किया जाकर खनन पट्टा शेष अवधि हेतु श्रीमती सावित्री देवी पत्नी स्व. श्री सोहनराम जाट निवासी जोधा का बास तहसील चिड़ावा जिला झुन्झुनू के पक्ष में प्रभाव में आया।

पट्टाधारी श्रीमती सावित्री देवी द्वारा खनन पट्टे का हस्तानान्तरण पर श्रीमान अधीक्षण खनि अभियन्ता, जयपुर के आदेश क्रमांक अखअ/जय/झुन्झुनू/खप-196/96/793 दिनांक 26.09.2023 से मैसर्स गणेश बिल्डकॉन पता पिलानी रोड़ चिड़ावा जिला (राज.) के पक्ष में स्वीकृत किया जाकर पंजीयन दिनांक 19.10.2023 को किया गया।

खनन पट्टा संख्या 196/1996 में श्रीमान अधीक्षण खनि अभियन्ता जयपुर के आदेश दिनांक 12.09.2023 से अनुमोदित माईनिंग प्लान, राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, झुन्झुनू द्वारा 1,50,000 टन प्रतिवर्ष की कंसेन्ट टू ऑपरेट एवं SEIAA जयपुर द्वारा दिनांक 25.08.2015 से पर्यावरण अनुमति तथा खान सुरक्षा महानिदेशालय अजमेर क्षेत्र-2 द्वारा दिनांक 25.10.2024 से अधिकृत खान प्रबन्धक की नियुक्ति प्राप्त है।

खनन पट्टा में पूर्व में दिनांक 11.03.2014 से खनि अभियन्ता सीकर द्वारा मौका जांच की जाने पर खनन पट्टा में 10926.73821 मैट्रिक टन खनिज चेजा पत्थर का अवैध खनन किया हुआ पाया गया। जिसकी शास्ति राशि रु 2408883/- पट्टाधारी द्वारा दिनांक 23.06.2015 से जमा करा दी गयी है।

वर्तमान में खनन पट्टा में खनन कार्य बंद है।


खनि अभियन्ता, झुन्झुनू

खनन पट्टा: 143/1992—खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 0.8749 हैक्टेयर निकट ग्राम नारी तहसील चिड़ावा जिला झुन्झुनू में अवधि संविदा पंजीयन की तिथि से 10 वर्ष हेतु वार्षिक स्थिर भाटक रूपयें 5000/- पर कार्यालय खनि अभियन्ता, नीमकाथाना के आदेश क्रमांक खअ/नीम/रि/अप्र/खप-143/92/2594 दिनांक 31.10.1992 से श्री मातुराम पुत्र श्री गोविन्द राम जाट निवासी जोधा का बास तहसील चिड़ावा जिला झुन्झुनू (राज.) के पक्ष में स्वीकृत हुआ। खनन पट्टा संविदा पंजीयन दिनांक 25.11.93 से होकर श्री मातुराम पुत्र श्री गोविन्द राम जाट के पक्ष में प्रभाव में आया। पट्टाधारी द्वारा खनन पट्टा अवधि 10 वर्ष से 20 वर्ष हेतु प्रार्थना पत्र दिनांक 11.11.02 को प्रस्तुत किया जाने पर कार्यालय खनि अभियन्ता, सीकर के आदेश क्रमांक खअ/सीकर/रि/अप्र/खप-143/92/104 दिनांक 23.01.2003 से खनन पट्टा 10 वर्ष के स्थान पर 20 वर्ष अर्थात् दिनांक 25.11.93 से 20 वर्ष हेतु स्वीकृति जारी की गई। जिसका पूरक संविदा निष्पादन दिनांक 27.01.03 से किया जाकर खनन पट्टा पंजीयन दिनांक 20.02.03 से होकर खनन पट्टा अवधि दिनांक 25.11.93 से 20 वर्ष हेतु प्रभाव में आया।

पट्टाधारी श्री मातुराम का स्वर्गवास दिनांक 29.04.06 को हो जाने पर कार्यालय खनि अभियन्ता सीकर के नामान्तरण आदेश क्रमांक खअ/सीकर/रि/अप्र/खप/ 143/92/6453 दिनांक 31.07.06 से खनन पट्टा श्रीमती सिनगारी देवी पत्नी श्री स्व. श्री मातुराम जाट निवासी जोधा का बास तहसील चिड़ावा जिला झुन्झुनू के पक्षमें प्रभाव में आया।

खनन पट्टा हस्तानान्तरण कार्यालय खनि अभियन्ता, सीकर के आदेश क्रमांक खअ/सीकर/अप्र/खप-143/92/1314 दिनांक 20.09.2011 श्री विजय सिंह पुत्र श्री बंशीधर निवासी नया कुआ वार्ड नं. 5 श्रीमाधोपुर तहसील श्रीमाधोपुर जिला सीकर में स्वीकृत किया गया। जिसका संविदा पंजीयन दिनांक 29.12.11 को किया गया।

खनन पट्टा कार्यालय आदेश क्रमांक खअ/सीकर/अप्र/खप-143/92/991 दिनांक 03.10.2012 से अवधि 20 वर्ष से 30 वर्ष अर्थात् दिनांक 25.11.93 से 30 वर्ष हेतु स्वीकृति जारी की गई। जिसका पूरक संविदा निष्पादन दिनांक 05.10.2012 से किया जाकर खनन पट्टा पंजीयन दिनांक 10.10.2012 से होकर खनन पट्टा अवधि दिनांक 25.11.93 से 30 वर्ष हेतु प्रभाव में आया।

पट्टाधारी श्री विजय सिंह द्वारा खनन पट्टा का हस्तानांतरण मैसर्स प्रकाश वीरू माईनिंग के पक्ष में करवाने हेतु आवेदन प्रस्तुत किया जाने पर श्रीमान् अधीक्षण खनि अभियन्ता जयपुर वृत जयपुर के आदेश क्रमांक अखअ/जय/झुन्झुनू/प.1/1084 दिनांक 23.05.2018 से खनन पट्टा हस्तानान्तरण स्वीकृति मैसर्स प्रकाश वीरू माईनिंग 2/53 हॉउसिंग बोर्ड झुन्झुनू के पक्ष में स्वीकृत किया जाकर पंजीयन दिनांक 26.07.2018 को किया गया।

खनन पट्टा संख्या 143/1992 में श्रीमान अधीक्षण खनि अभियन्ता जयपुर के आदेश दिनांक 15.09.2021 से अनुमोदित माईनिंग प्लान, राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, झुन्झुनू द्वारा 164000 टन प्रतिवर्ष की कंसेन्ट टू ऑपरेट एवं SEIAA जयपुर द्वारा दिनांक 01.07.2015 से पर्यावरण अनुमति तथा खान सुरक्षा महानिदेशालय अजमेर क्षेत्र-2 द्वारा दिनांक 07.05.2025 से अधिकृत खान प्रबन्धक की नियुक्ति प्राप्त है।

खनन पट्टा में पूर्व में दिनांक 11.04.2015 से कार्यालय द्वारा मौका जांच की जाने पर खनन पट्टा में 7056 मैट्रिक टन खनिज चेजा पत्थर का अवैध खनन किया हुआ पाया गया। जिसकी शास्ति राशि रु 2121800/- पट्टाधारी द्वारा जमा करा दी गयी है।

वर्तमान में खनन पट्टा में खनन कार्य चालू है।


खनि अभियन्ता, झुन्झुनू

खनन पट्टा: 59/1995— खनन पट्टा 59/95 वास्ते खनिज चेजा पत्थर क्षेत्र 0.4 हैक्टेयर निकट ग्राम नारी पहाड़ी तहसील चिड़ावा जिला झुन्झुनू (राज.) कार्यालय आदेश क्रमांक 3294 दिनांक 01.11.1995 द्वारा अवधि संविदा पंजीयन की तिथि से 20 वर्ष हेतु वार्षिक स्थिर भाटक रूपयें 3976/- पर किन्तु प्रत्येक पांच वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होगा कि शर्त पर श्रीमती परमेश्वरी देवी पत्नी स्व. श्री द्वारका प्रसाद निवासी बृजलालपुरा पोस्ट जोधा का बास तहसील चिड़ावा जिला झुन्झुनू (राज.) के पक्ष में स्वीकृत हुआ। जिसका संविदा पंजीयन दिनांक 26.12.1995 को किया गया। इस प्रकार खनन पट्टा 26.12.95 से 20 वर्ष के लिए प्रभाव में आया।

पट्टाधारी श्रीमती परमेश्वरी देवी द्वारा दिनांक 25.08.2006 को खनन पट्टा का हस्तान्तरण श्री शम्भू पंवार पुत्र श्री नत्थूराम निवासी वार्ड नं. 19 चिड़ावा तहसील चिड़ावा जिला झुन्झुनू (राज.) के पक्ष करवाने हेतु प्रार्थना पत्र प्रस्तुत किया जिस पर कार्यालय आदेश क्रमांक 99 दिनांक 19.01.2007 से हस्तान्तरण श्री शम्भू पंवार के पक्ष में स्वीकृत हुआ जिसका संविदा पंजीयन दिनांक 01.03.2007 को हुआ।

खनन पट्टा संख्या 59/95 में श्रीमान अधीक्षण खनि अभियन्ता जयपुर के आदेश दिनांक 27.07.2023 से अनुमोदित माईनिंग प्लान, राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, झुन्झुनू द्वारा 60000 टन प्रतिवर्ष की कंसेन्ट टू ऑपरेट एवं SEIAA जयपुर द्वारा दिनांक 06.08.2015 से पर्यावरण अनुमति तथा खान सुरक्षा महानिदेशालय अजमेर क्षेत्र-2 द्वारा दिनांक 03.10.2025 से अधिकृत खान प्रबन्धक की नियुक्ति प्राप्त है।

खनन पट्टा में पूर्व में दिनांक 15.04.2014 से कार्यालय खनि कार्यदेशक द्वारा मौका जांच की जाने पर खनन पट्टा में 2382.8175 मैट्रिक टन खनिज चेजा पत्थर का अवैध खनन किया हुआ पाया गया। जिसकी शास्ति राशि रु 529220/- पट्टाधारी द्वारा दिनांक 17.07.2014 से जमा करा दी गयी है।

वर्तमान में खनन पट्टा में खनन कार्य चालू है।


खनि अभियन्ता, झुन्झुनू

खनन पट्टा: 28/1999— खनन पट्टा संख्या 55/90 खनिज चेजा पत्थर क्षेत्र 7700 वर्गमीटर निकट ग्राम नारी पहाड़ी तहसील चिड़ावा जिला झुन्झुनू में सहायक खनि अभियन्ता, नीमकाथाना के आदेश क्रमांक सखअ/नीम/रि-2/अप्र/ख-55/90/1063 दिनांक 12.04.1990 से खनन पट्टा अवधि संविदा पंजीयन की तिथि से 10 वर्ष हेतु श्री नेमीचन्द पुत्र श्री भागीरथमल जाट के पक्ष में स्वीकृत हुआ, जिसका संविदा निष्पादन दिनांक 14.05.1990 से होकर संविदा पंजीयन दिनांक 25.05.1990 को होकर खनन पट्टा अवधि दिनांक 25.05.1990 से 10 वर्ष हेतु प्रभाव में आया। उक्त खनन पट्टे के प्रथम नवीनीकरण हेतु आवेदन प्रस्तुत किया जाने पर कार्यालय खनि अभियन्ता, सीकर के आदेश क्रमांक खअ/सीकर/रि/अप्र/खप-28/99/3160 दिनांक 18.05.2001 द्वारा अवधि दिनांक 25.05.2000 से 20 वर्ष हेतु वार्षिक स्थिर भाटक रू. 5880/- किन्तु प्रत्येक 5 वर्ष पश्चात स्थिर भाटक का पुनः निर्धारण होगा, की शर्त पर स्वीकृत हुआ जिसका संविदा निष्पादन दिनांक 21.06.2001 से किया जाकर पंजीयन तिथि 22.06.2001 से होकर खनन पट्टा अवधि 25.05.2000 से 20 वर्ष हेतु प्रभाव में आया।

पट्टेधारी श्री नेमीचन्द जाट द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के उपनियम 15 के तहत खनन पट्टा का हस्तान्तरण श्री विनोद कुमार के पक्ष में करवाने हेतु आवेदन प्रस्तुत किया जाने पर कार्यालय खनि अभियन्ता, सीकर के आदेश क्रमांक खअ/सीकर/रि/अप्र/खप- 28/99/3710 दिनांक 17.06.2013 से किया जाकर पंजीयन दिनांक 24.06.2013 को हुआ।

पट्टेधारी श्री विनोद कुमार द्वारा दिनांक 21.05.2015 से खनन पट्टा अवधि 20 वर्ष से 30 वर्ष करवाने हेतु राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के उपनियम 16 के तहत आवेदन प्रस्तुत किया जाने पर कार्यालय आदेश क्रमांक 58 दिनांक 25.05.2015 से अवधि वृद्धि की जाकर पंजीयन दिनांक 29.05.2015 से होकर खनन पट्टा अवधि दिनांक 25.05.2000 से 30 वर्ष हेतु प्रभाव में आया।

तत्पश्चात पट्टेधारी श्री विनोद कुमार द्वारा उक्त खनन पट्टे का हस्तान्तरण श्री सुधीर कुमार के पक्ष में करवाने हेतु आवेदन किया जाने पर कार्यालय आदेश क्रमांक खअ/झुन्झुनू/अप्र/खप-28/99/4736 दिनांक 04.01.2016 द्वारा उक्त खनन पट्टा हस्तान्तरण श्री सुधीर कुमार के पक्ष में स्वीकृत किया गया, जिसका हस्तांतरण संविदा पंजीयन दिनांक 18.02.2016 का हुआ।

पट्टेधारी श्री सुधीर कुमार द्वारा उक्त खनन पट्टे का हस्तान्तरण मैसर्स श्री माईन्स, नारी पहाड़ी जोधा का बास तहसील चिड़ावा जिला झुन्झुनू के पक्ष में करवाने हेतु आवेदन किया जाने पर कार्यालय अतिरिक्त निदेशक (खान) जयपुर क्षेत्र जयपुर के आदेश क्रमांक 861 दिनांक 24.12.2020 से उक्त खनन पट्टे का हस्तांतरण मैसर्स श्री माईन्स के पक्ष में स्वीकृत किया जाकर पंजीयन दिनांक 06.01.2021 को हुआ।

खनन पट्टा संख्या 28/1999 में वर्तमान में अनुमोदित माईनिंग प्लान, राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, झुन्झुनू द्वारा जारी कंसेन्ट टू ऑपरेट प्राप्त नहीं है। खनन पट्टा में SEIAA जयपुर द्वारा दिनांक 09.12.2015 से पर्यावरण अनुमति प्राप्त है।

वर्तमान में खनन पट्टा में खनन कार्य बंद है।

खनि अभियन्ता, झुन्झुनू

खनन पट्टा: 06/1995— खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्र 1.21 हैक्टेयर निकट ग्राम नारी तहसील चिड़ावा जिला झुन्झुनू का आदेश क्रमांक खअ/सीकर/रि/अप्र/खप-06/95/955 दिनांक 03.06.1995 से 20 वर्ष हेतु प्रथम नवीनीकरण स्वीकृत हुआ। जिसका संविदा निष्पादन दिनांक 06.10.1995 से होकर संविदा पंजीयन दिनांक 10.10.1995 से होकर खनन पट्टा श्री जुगलाल चौपड़ा पुत्र श्री प्रभातीलाल चौपड़ा निवासी डालमिया स्कूल के पिछे वार्ड नं. 19 चिड़ावा तहसील चिड़ावा जिला झुन्झुनू के पक्ष में अवधि दिनांक 25.06.1995 से 20 वर्ष के लिए प्रभाव में आयां

पट्टाधारी के प्रार्थना पत्र दिनांक 03.03.2015 पर खनन पट्टा की अवधि 25.06.1995 से 20 वर्ष के स्थान पर 30 वर्ष बढ़ाने हेतु आवेदन किया जाने पर आदेश क्रमांक खअ/झुन्झुनू/अप्र/खप-06/95/1576 दिनांक 03.06.2015 से अवधि दिनांक 25.06.95 से 20 वर्ष के स्थान पर 30 वर्ष की स्वीकृति जारी की गयी, जिसका पूरक संविदा का निष्पादन दिनांक 04.06.2015 को किया गया।

खनन पट्टा संख्या 06/95 में श्रीमान अधीक्षण खनि अभियन्ता जयपुर के आदेश दिनांक 27.07.2023 से अनुमोदित माईनिंग प्लान, राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, झुन्झुनू द्वारा 150000 टन प्रतिवर्ष की कंसेन्ट टू ऑपरेट एवं SEIAA जयपुर द्वारा दिनांक 06.08.2015 से पर्यावरण अनुमति प्राप्त है।

वर्तमान में खनन पट्टा में खनन कार्य बंद है।


खनि अभियन्ता, झुन्झुनू

मांका जाचं रिपोर्ट

ecc(5)
02

आज दिनांक 4-4-2012 को निम्न दस्तावेजकार्ग
निकल गताम नारी नदसील ग्चिडावा डिग्रा अड्डा मे स्थित
नारीपहाडी में खनन खनन की जाचं हेतु मांकेपर-पहुंचे।

कार्यालय खनि अग्निजा नरीकर के रिपोर्ट अनुसार
नारी पहाडी में सात खनन पहे खनिज चेजापाधार के
स्वीकृत होकर उभावी हें जिनका विवरण इस प्रकार हें।

क्र.सं.	एम्.एल.नं	नामपहाधारी	क्षेत्रफल	खननपहा की आरंभ
1.	3/85,6/95(R)	श्री जुगलाल चौधरी	12100 वर्गमीटर	26.5.95 to 20 yrs.
2.	20/87	श्री महेंद्र सिंह जाट	10,000 वर्गमीटर	24.12.94 to 20 yrs.
3.	3/86,59/95(R)	श्री श्रीमू पंवार	4000 वर्गमीटर	22.8.96 to 20 yrs.
4.	(28/99(R) 55/90	श्री नैमी चन्द जाट	7700 वर्गमीटर	25.5.00 to 20 yrs.
5.	196/96(R)	श्रीमती स्वाकिसी देवी	10,000 वर्गमीटर	6.12.96 to 20 yrs.
6.	143/92	श्री विजय सिंह	8749 वर्गमीटर	25.11.93 to 20 yrs.
7.	13/2000	श्री मोहम्मद शकील मारी	10,000 वर्गमीटर	21.9.00 to 20 yrs.

उक्त सत्री खनन पहा में खनन कार्य किया हुआ हें
मांकेपर खनन पहा के पहाधारी/प्रतिनिधि उपस्थित मिले
तथा गताम नारी नारी के मांकेपर कार्यालय भी उपस्थित रहे।

खनन पहा का एक-एक कर मांकेपर सर्वे कार्य
बीमांकन रिपोर्ट के अनुसार सर्वे उपकरण GPS-72
GARMIN से Datum - WGS-84 पर किया गया।
जिसका सर्वे विवरण संलग्न हें। उक्त क्षेत्र में खनन कार्य
एक खनिज की निर्गत विगत संक माह से गतामों के
नियंत्रण के कारण बन्द होना पाया गया हें तथा
क्षेत्र में आधी-आधी ब्रुक वसूली का ठेका पुभावी हें (पर्वत विगत
वहाँ में भी रहा हें तथा इस क्षेत्र में STP भी प्रर्म में दी गई हें।
संलग्न - पेज नं. 1 से 7

4/4/12
सर्वे

4-4-12
र. अ. शर्मा

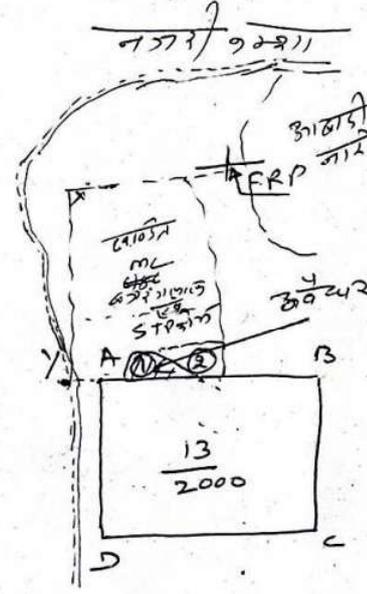
4-4-12
Chakur

खनन पहा सं 13/2000 **381**

नाम पहाधारी - श्री मौदुद शाकील कादी

खनन पहा स्वीकृत शीका की सीमांकन रिपोर्ट दिनांक 12.7.2000 अनुसार - स्थाई खिन्ड - 5-W कार्नेर श्री जयरेलाल का सतान (मॉनोपर-केवल जमीन से एक फुट करीब ऊंची कीव करी हुई-दीवार है) जिसका 495 से Lev - 75°36'05.5" Lev - 28°11'32.9" Read हुआ है।

स्वीकृत शीका की विवरण - सूची अनुसार सर्वे परनेपर पीलर A व D स्थापित होना चाहिए। जिससे पीलर A विस्थापित स्थिति में होना चाहिए। पीलर C व D स्थापित नहीं होना चाहिए। खनन पहा स्थापित विवरण का साईड कोड स्थापित नहीं होना चाहिए। A से B लाईन की ऊपर एक फिट जिसको नगरी नगरी से इकाई गंगा है जो खनन पहा के खनन पिट से खसला हुआ है। उसे कवैध खनन कट योग्य पहाधारी का अनाधिकृत निर्माण सिद्ध किया गया। जिसकी गणना क्रिमानुसार है -



खनन पिट नं. 1
 शीकाफल - 25m x 6m x
 ऊंचाई = 75 Sq mts
 गहराई - 1m
 आयतन - 75 cum
 x density 1.4
 Tonnage = 105 टन
 पिट नं. 2 - 10m x 10m x 1.5m
 = 150 cum x 1.4
 Tonnage = 210 टन

A से B लाईन के उत्तर में पुराना खनन किया हुआ शीका का गणना। Complete ऊंचाई पूर्व में खनन पहा श्री जयरेलाल के नाम रहा होगा। पुरानी हुई पहाधारी के प्रतिनोद्ये श्री कादर-श्री श्री कारगं लाल के द्वारा जिससे पूर्व में साईड कोड निर्माण कार्य के हेतु पुराने को STP लाईन - पुराने कार्नेरिंग कार्य में गंगा है पुराने कार्नेलिंग कोड से कसाई करी है।

13/2000 (तहसीलदार) चिडाका
 सुवेण
 25.05.2002

राजस्थान सरकार
खान एवं भू-विज्ञान विभाग
राशि जमा कराने का चालान
भाग-4 चतुर्थ प्रति

(जमाकर्ता द्वारा खान एवं भू-विज्ञान विभाग को प्रस्तुत करने हेतु)
दिनांक 14/8/2012

क्रमांक
जमाकर्ता का नाम श्री. अशोक अहि
पता 14 बन पुर जिला चूरु
अधिकारी का पदनाम - खनि अनियंता सीकर (राज.)
(जिसके लेखों में राशि जमा करायी जा रही है)

राशि जमा कराने का प्रायोजन
राशि किस अवधि के लिए जमा करायी है
स्म-पुन न. अखिल अनादि निर्गमन
मुख्य लेखी शीर्षक 0856 अलौह धातु खान और धातु कर्म उद्योग

शीर्षक	राशि (रुपयों में)
02-खनिज रियायत, शुल्क राया स्वत्व शुल्क व्याज 18/2000	
1. अतिरिक्त शुल्क आदि निराह दिनांक 8/10	
1. विभागीय प्रबंधन द्वारा 31/12	69300/-
2. अन्य माध्यम द्वारा पिलाना	5000/-
104- खान विभाग द्वारा	
(003) जिप्सम के निर्गमन पर विकास शुल्क	
(004) झाम कोटडा में रोक फॉरफ्रेट की विभागीय प्रबंध योजना	
(005) सानु रामगढ क्षेत्र इस्पातीय चूरु पत्थर की विभागीय प्रबंध योजना	74300/-
योग:-	74300
राशि शब्दों में रुपये :-	74300

Jaidal
जमाकर्ता के हस्ताक्षर

बैंक/कोष के प्रयोजनार्थ
प्राप्त राशि अंकों में रुपये
प्राप्त राशि शब्दों में रुपये
प्राप्त कर्ता के हस्ताक्षर मय मोहर
बोष क्रमांक एवं दिनांक

-मांग आदेश-

यह कि खनन पट्टा संख्या 13/00 निकट ग्राम नारी तहसील चिडावा जिला झुंझुनू कार्यालय खनि अभियन्ता सीकर के आदेश क्रमांक खअ/सीकर/अप्र/ खप-13/00/942-946 दिनांक 31.05.2000 एवं संशोधन आदेश दिनांक 18.09.2000 से श्री शकील भाटी पुत्र श्री निसार अली निवासी रेडियो स्टेशन के सामने चुरु के पक्ष में अवधि पंजीयन तिथि से 20 वर्ष हेतु स्वीकृत हुआ। जिसका संविदा पंजीयन दिनांक 21.09.2000 को होकर खनन पट्टा प्रभाव में आया।

पट्टाधारी श्री शकील भाटी द्वारा खनन पट्टे का हस्तान्तरण श्री योगेन्द्र चौधरी पुत्र श्री जगदीश प्रसाद निवासी वार्ड नं. 9 कोर्ट वाली गली, खाटु मोड रींगस जिला सीकर के पक्ष में करवाने हेतु हस्तान्तरण आवेदन प्रस्तुत किया गया। जिस पर खनि अभियन्ता सीकर के आदेश 361 दिनांक 18.09.2012 से हस्तान्तरण स्वीकृति श्री योगेन्द्र चौधरी के पक्ष में जारी की गयी। जिसका हस्तान्तरण संविदा निष्पादन दिनांक 20.09.2012 से होकर पंजीयन दिनांक 24.09.2012 को होकर खनन पट्टा शेष अवधि के लिए श्री योगेन्द्र चौधरी के पक्ष में प्रभाव में आया।

राज्य सरकार द्वारा दिनांक 01.03.2017 से राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की अधिसूचना, जिसका नियम 9 खनन पट्टे की अवधि वृद्धि के संबंध में है, का नियम 9(2) के तहत स्वतः ही खनन पट्टे की मूल अवधि को 50 वर्ष तक, अर्थात अवधि दिनांक 20.09.2050 तक स्वतः ही बढ़ गयी है। जिसका पूरक संविदा निष्पादन दिनांक 26.08.2020 को किया गया।

पट्टाधारी श्री योगेन्द्र चौधरी द्वारा खनन पट्टे का हस्तान्तरण मैसर्स मूल इन्ट्रप्राइजेज पता- जयपहाडी तह0 व जिला झुंझुनू के पक्ष में करवाने हेतु हस्तान्तरण आवेदन प्रस्तुत किया गया। जिस पर श्रीमान अधीक्षण खनि अभियन्ता, जयपुर के आदेश क्रमांक अखअ/जय/झुंझुनू/खप/13/00/हस्ता/2023/270 दिनांक 02.03.2023 से हस्तान्तरण स्वीकृति मैसर्स मूल इन्ट्रप्राइजेज के पक्ष में जारी की गयी। जिसका हस्तान्तरण संविदा निष्पादन दिनांक 15.03.2023 से होकर पंजीयन दिनांक 17.03.2023 को होकर खनन पट्टा शेष अवधि के लिए मैसर्स मूल इन्ट्रप्राइजेज के पक्ष में प्रभाव में आया।

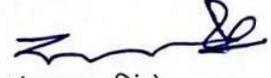
खनन पट्टे का निरीक्षण दिनांक 30.01.2024 को संयुक्त दल, जिसमें अधीक्षण खनि अभियन्ता (सत.) जयपुर, खनि अभियन्ता (सत.) जयपुर व खनिकार्यदेशक कार्यालय खनि अभियन्ता जयपुर द्वारा किया गया। निरीक्षण के दौरान खनन पट्टा संख्या 13/00 के स्वीकृत क्षेत्र के बाहर 109404 मैट्रिक टन खनिज चेजा पत्थर का अवैध खनन होना पाया गया, जिस पर खनन पट्टा संख्या 13/00 के पट्टेधारी को दिनांक 05.02.2024 से खनिज चेजा पत्थर की मात्रा 109404 मैट्रिक टन की रॉयल्टी राशि रु 48137760/- व कम्पाउण्ड फीस रु 25000/- इस प्रकार कुल रु 48162760/- हेतु नोटिस जारी किया गया। पट्टेधारी द्वारा उक्त नोटिस का जवाब दिनांक 05.03.2024 को प्रस्तुत कर अवैध खनन क्षेत्र में विभाग द्वारा पूर्व में निर्माण कार्यों हेतु जारी अल्पावधि अनुमतियों की प्रतियां मय नक्शा प्रस्तुत की गयी एवं उक्त अवैध खनन पिट अल्पावधि अनुमति क्षेत्र में होना तथा खनन पट्टों में पूर्व में मौका पंचनामा बनाया जाना तथा खनन पट्टे के पास पूर्व में खण्डित खनन पट्टा रहना इत्यादि बताया गया। पट्टेधारी द्वारा प्रस्तुत एस.टी.पी. एवं नक्शों की जांच मानचित्रकार शाखा द्वारा संलग्न एस.टी.पी. एवं नक्शों को मौका पंचनामे पर सुपरइम्पोज कर नक्शा प्रस्तुत किया गया। मानचित्र शाखा से प्राप्त कम्पोजिट मैप में दर्शाई गई समस्त एस.टी.पी. का रिकॉर्ड से मिलान कराया जाने पर एस.टी.पी. शाखा द्वारा प्रस्तुत टिप्पणी अनुसार एवं मानचित्रकार शाखा से प्राप्त रिपोर्ट अनुसार पंचनामा दिनांक 31.01.2024 के अवैध खनन पिट में एस.टी.पी संख्या 842 दिनांक 28.10.2013, एस.टी.पी संख्या 545 दिनांक 30.07.2013, एस.टी.पी संख्या 365 दिनांक 19.06.2013, एस.टी.पी संख्या 125 दिनांक 28.09.2006, एस.टी.पी संख्या 365 दिनांक 23.11.2006 अवैध खनन पिटों पर गिरती है।

पट्टाधारी द्वारा प्रस्तुत जवाब में दिये गये तथ्यों के संदर्भ में अधोहस्ताक्षरकर्ता व खनि कार्यदेशक द्वारा दिनांक 10.01.2025 को पुनः मौका जांच कर कार्यालय में रिपोर्ट प्रस्तुत की गयी, जिसके अनुसार पंचनामा दिनांक 31.01.2024 के खनन पिट संख्या 1 में जो 82500 टन खनिज चेजा पत्थर का पंचनामा बनाया गया है वहां पर विभाग द्वारा पूर्व में दिनांक 14.03.2014 को मौका पंचनामा बनाया जा चुका है तथा इसी क्षेत्र पर पूर्व में खनन पट्टा संख्या 09/1987 स्वीकृत रहा है। इसके अलावा उक्त अवैध खनन पिट पर विभाग द्वारा एस.टी.पी क्रमांक 365 दिनांक 19.06.2013, 545 दिनांक 30.07.2013 एवं 842 दिनांक 28.10.2013 भी जारी की जा चुकी है। अतः उक्त अवैध खनन पट्टाधारी द्वारा किया हुआ प्रतीत नहीं होता है, तथा इसको निरस्त किया जाना उचित होगा।

इसके अलावा पंचनामा दिनांक 31.01.2024 के पिट संख्या 2 में जो 3600 टन का पंचनामा बनाया गया है वहां पर भी पूर्व में दिनांक 14.03.2014 को पंचनामा बनाया जा चुका है, उसकी मात्रा भी इससे अधिक है, जिसका निस्तारण भी किया जा चुका है। अतः इसकी वसूली पट्टाधारी से किया जाना उचित प्रतीत नहीं होता है। अतः इस पिट के पंचनामों को भी निरस्त किया जाना उचित प्रतीत होगा। इसके अलावा पंचनामा दिनांक 31.01.2024 को बनाये गये पंचनामा के पिट संख्या 3 में जो 29062.5 टन खनिज चेजा पत्थर का पंचनामा बनाया गया है, वहां पर विभाग द्वारा पूर्व में दिनांक 14.03.2014 को 2144.17462 टन का पंचनामा बनाया गया था, जो घटाया जाना उचित होगा जिस पर शेष 26918.3254 टन बचता है। इसके अलावा उक्त क्षेत्र में विभाग द्वारा पूर्व में एस.टी.पी

क्रमांक 264 दिनांक 23.11.2006, क्रमांक 288 दिनांक 14.12.2006, क्रमांक 301 दिनांक 25.01.2007 जारी की गई है, जो कि 24829 टन खनिज क्वारी रबिश (चेजा पत्थर) तथा 3769 टन खनिज मोरम के लिये जारी की हुई है। जिसमें से खनिज रबिश को उक्त पंचनाम में से घटाया जाना उचित प्रतीत होता है। जबकि खनिज मोरम को इसमें शामिल किया जाना मौका स्थिति एवं पंचनामा अनुसार उचित प्रतीत नहीं होता है, क्योंकि पंचनामा खनिज चेजा पत्थर का बना हुआ है। उक्त एस.टी.पी को घटाने के बाद शेष अवैध खनन 2089.32538 टन खनिज चेजा पत्थर की वसूली पट्टाधारी से वसूल किया जाना उचित होगा। बाबत मौका जांच रिपोर्ट प्राप्त हुई।

अतः उपरोक्तानुसार खनन पट्टा संख्या 13/00 के पट्टेधारी द्वारा स्वीकृत क्षेत्र से बाहर किए गये खनिज चेजा पत्थर के अवैध खनन मात्रा 2089.32538 मैट्रिक टन की 10 गुणा रॉयल्टी राशि रु 919303.1672 व कम्पाउण्ड फीस रु 25000/- इस प्रकार कुल रु 944303.1672/- की मांग एतद् द्वारा कायम की जाती है।



(रामलाल सिंह)

खनि अभियन्ता, झुंझुनू

दिनांक:

20/01/2025

क्रमांक: सम/1832-1837

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है-

1. श्रीमान अधीक्षण खनि अभियन्ता, जयपुर वृत्त, जयपुर।
2. श्रीमान अधीक्षण खनि अभियन्ता, (सत.) जयपुर वृत्त, जयपुर।
3. मांग लिपिक, कार्यालय हाजा।
4. रॉयल्टी निर्धारण लिपिक, कार्यालय हाजा।
5. अवैध खनन शाखा।
6. मैसर्स मूमल इन्टरप्राइजेज पता- जयपहाडी तहसील व जिला झुंझुनू को भेजकर लेख है कि उक्त राशि तत्काल जमा करायी जावे।



खनि अभियन्ता, झुंझुनू

0/c

कार्यालय खनिज अभियंता, सुसुनु

मौका-रिपोर्ट

C. C. III /
13.1.25

आज दिनांक 10/01/2025 को अधोदस्तावरकर्मियों द्वारा कार्यालय पत्रावली में दिखे गये निर्देशानुसार दिनांक 31/01/2024 को बनाये गये अवैध खनन के पंचनामे का पत्राचारी द्वारा दिखे गये उल्लेख की जाँच बाबर तहसील चिडावा का मौका देखा गया।

मौके पर पत्राचारी की उपस्थिति में दुबारा से जाँच की गई। मौके पर खनन पिट में खनन कार्य बन्द पाया गया। मौके पर कार्यालय पत्रावली में मानचित्रकार एवं STP शाखा द्वारा दी गई रिपोर्ट अनुसार पंचनामा दिनांक 31/01/2024 के खनन पिट संख्या - 1 में जो 82500 टन खनिज चैंग पत्थर का पंचनामा बनाया गया है वहाँ पर विभाग द्वारा पूर्व में दिनांक 14/03/2014 को पंचनामा बनाया जा चुका है तथा इसी क्षेत्र पर पूर्व में खनन पत्रा संख्या-09/1987 स्वीकृत रहा है। इसके अलावा उक्त अवैध खनन पिट पर विभाग द्वारा STP क्रमांक:- 365 दिनांक 19/06/13, 545 दिनांक 30/07/13 एवं 842 दिनांक 28/10/13 भी जारी की जा चुकी है। अतः उक्त अवैध खनन पत्राचारी द्वारा किया हुआ पत्रा नहीं होता है तथा इसको निरस्त किया जाना उचित होगा।

इसके अलावा पंचनामा दिनांक 31/01/24 के पिट संख्या - 2 में जो 3600 टन का पंचनामा बनाया गया है वहाँ पर भी पूर्व में दिनांक 14/03/2014 को पंचनामा बनाया जा चुका है उसकी मात्रा भी इससे अधिक है जिसका निस्तार भी किया जा चुका है अतः इसकी वसूली पत्राचारी

P.T.O.

से किया जाना उचित नहीं होगा है अतः इस
पिट के पंचनामे को भी निरस्त किया जाना उचित
होगा। इसके अलावा पंचनामा दिनांक 31/01/2024
को बनाये गये पंचनामे के पिट सचवा - 3 में जो
29062.5 टन खनिज चेजा पत्थर का पंचनामा
बनाया गया है वहाँ पर विभाग द्वारा पूर्व में
दिनांक 14/03/14 को 2144.17462 टन का पंचनामा बनाया
गया था उसको इस में से घटाया जाना उचित होगा

$$29062.5 - 2144.17462 = 26918.3254 \text{ टन}$$

इसके अलावा उच्च क्षेत्र में विभाग द्वारा पूर्व में
STP क्रमांक 264 दिनांक 23/11/06, 288 दिनांक 14/12/07 एवं
301 दिनांक 25/01/07 जारी की गई है जो कि 24829
टन खनिज खनिज (चेजा पत्थर) तथा 3769 टन खनिज
मोस्स के लिये जारी की गई है जिनमें से खनिज
खनिज (चे.प.) को उच्च पंचनामे में से घटाया जाना
उचित नहीं होगा है जबकि खनिज मोस्स को इसके
शामिल किया जाना मौका स्पष्ट एवं पंचनामा अनुसार
उचित नहीं होगा है क्योंकि पंचनामा खनिज
चेजा पत्थर का बना हुआ है। उच्च STP को
घटाने के बाद शेष खनिज की बखली पञ्चायती से
किया जाना उचित होगा। उच्च लती पिट काफ़ी पुराने
के हैं। $26918.3254 - 24829 \text{ टन}$

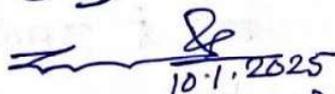
$$= 2089.32538 \text{ टन}$$

उपरोक्तानुसार पञ्चायती से 2089.32538 टन खनिज
चेजा पत्थर के अवैध खनन की बखली किया जाना
उचित होगा।

मौका रिपोर्ट अग्रिम कार्रवाई हेतु प्रस्तुत है

21.4
(ए. पञ्चायती)


10/01/25
M.F.-II
(सुजमोहन सिन्हा)


10.1.2025
(Ramlal Singh)
M.E., JSM

e-Challan

Mines and Geology Department
Government of Rajasthan

GRN: 0099781201



Payment Date: 23/01/2025 11:27:40

Office Name: M.E., Mines & Geology Deptt., Jhunjhunu

Location: JHUNJHUNU

Period: 22/01/2025-To-31/01/2025

S.No	Purpose/Budget Head Name	Amount (₹)
1	0853-00-800-07-00-अपराध मुंड और सिविल डिप्टी Deface Detail(D Deface,R* Refund)	236077.00
	S.No.	Date
	Amount	Commission(-)
	Status/BillNo/Date	Action By
	Total/Net Amount:	236077.00
Two Lakh Thirty Six Thousand Seventy Seven Rupees and Zero Paise Only		D
	12/02/2025	Off31280

Payee Details:

Full Name: MS MUMAL ENTERPIRSES	Tin/Actt.No./VehicleNo./Taxid ML 13/00
Pan No.(If Applicable):	City(Pincode): JHUNJHUNU(333001)
Address:NARI JHUNJHUNU	Remarks:ILLEGAL DEMAND DATED 20-01-2025 DEPOSITE 25 PERCENT IN ONE TIME SETTLEMENT SCHEME

Payment Details:

Bank: SBI AnyWhere	Challan No. - 10340773
Date: 23/01/2025 11:27:40	Bank CIN No: SBIN9978120123012025
	Refrence No: 23012025090007399

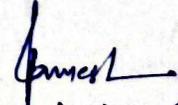
Computer generated copy on : 12/11/2025

Courtsy : <https://Egras.rajasthan.gov.in>

C.C. III / 98
12-9-25

राजस्थान सरकार
कार्यालय रवान अभियन्ता सुन्सुत
388
मौना रिपोर्ट

आज दिनांक 11/09/2025 को अधोहस्ताक्षरित द्वारा कार्यालय
पत्र क्रमांक:- रवाअ सुन्सुत / रि / अय / खप. 13/2000/6579
दिनांक 10/09/2025 की अनुपालना में ग्राम- नारी पहाड़ी
में दिनांक 23/09/2025 को हुई पत्थर स्लॉडिंग के सम्बन्ध
में मौना देखा गया, दिनांक 23/9/2025 को भारी
बरसात होने के कारण पहाड़ी के बेस जोन में पानी
जाने के कारण खनन पहा 13/2000 की C-D लाइन
के पास से पत्थर की स्लॉडिंग हुई थी, खनन
पहा में खनन कार्य बंद होने से कोई जनमाल का
सुम्मान नहीं हुआ, अमान जिला कलेक्टर मधेसप
सुन्सुत के आदेशानुसार जहाँ स्थित समस्त खनन
पहा में खनन कार्य आगामी आदेश तक बंद
करनाया गया व खनन पहा में जाने वाले रास्ते
को तारबंदी व बार्ड खुदवाकर बंद करनाया गया.
खनन पहा में खनन कार्य आज दिनांक तक बंद है,
D.C.M.S. Ajmer द्वारा खनन पहा का निरीक्षण
सुरक्षा की दृष्टि हेतु किया जा चुका है जिसकी
रिपोर्ट आना अपेक्षित है, सुरक्षा की दृष्टि से खनन
पहा की नपली का कार्य नहीं किया जा सका लेकिन
खनन पहा की P.M.L की जांच की गई जो प्रथम
दृष्टया यह प्रतीत होता है कि पत्थर स्लॉडिंग
खनन पहा के अन्दर से हुई है, मौना रिपोर्ट
अमान को भेजा है।


11/9/25
sim. f.
M E J N U

DEPARTMENT OF MINES AND GEOLOGY

User : 20050615
[Yogesh Jangid]
ME, Jhunjhunu

Wednesday,
August 3, 2016

Demand & Assessment



Challan Details

Challan No. : 140749

14.10.15

# Mineral Name	Fee Type	Cheque/DD/Cash	Cheque/DD No.	Cheque/DD Date	Cheque/DD Details	Amount (in Rs.)
Masonarystone Mining (Cost of Mineral)	Unauthorised	Cash		14-Oct-2015		500000
Total						500000

19-11-15

7056 29 x 300/- 2116800
x 5000

2121800

140770	14-10-15	₹ 100000/-
140749	14-10-15	₹ 500000/-
147401	12-12-15	₹ 500000/-
918	16-3-16	₹ 400000/-
964	22-3-16	₹ 400000/-
978	29-3-16	₹ 221800/-
		<u>2121800/-</u>

DEPARTMENT OF MINES AND GEOLOGY

User : 20050615
 [Yogesh Jangid]
 ME, Jhunjhunu

Wednesday,
 August 3, 2016

Demand & Assessment



Challan Details

Challan No. : 140770

14.10.15

# Mineral Name	Fee Type	Cheque/DD/Cash	Cheque/DD No.	Cheque/DD Date	Cheque/DD Details	Amount (in Rs.)
Masonrystone	Unauthorised Mining (Cost of Mineral)	Cash		14-Oct-2015		100000
Total						100000.

Challan Details

DEPARTMENT OF MINES AND GEOLOGY

User : 20050615
[Yogesh Jangid]
ME, Jhunjhunu



Wednesday,
August 3, 2016

Demand & Assessment

Challan Details

Challan No. : 147401

12.12.15

Mineral Name Fee Type

Cheque/DD/Cash	Cheque/DD No.	Cheque/DD Date	Cheque/DD Details	Amount (in Rs.)
Cash		12-Dec-2015		500000
				500000

1 Masonarystone Mining (Cost of Mineral) Unauthorised

Total

392

Challan Details

Page 1 of 1

DEPARTMENT OF MINES AND GEOLOGY

User : 20050615
[Yogesh Jangid]
ME, JhunjhunuWednesday,
August 3, 2016

Demand & Assessment



Challan Details

Challan No. : 918

16.3.16

# Mineral Name	Fee Type	Cheque/DD/Cash	Cheque/DD No.	Cheque/DD Date	Cheque/DD Details	Amount (in Rs.)
1 Masonarystone	Unauthorised Mining (Cost of Mineral)	Cash				400000
Total						400000

393

DEPARTMENT OF MINES AND GEOLOGY

User : 20050615
[Yogesh Jangid]
ME, Jhunjhunu

Wednesday,
August 3, 2016

Demand & Assessment



Challan Details

Challan No. : 964

22.3.16

# Mineral Name	Fee Type	Cheque/DD/Cash	Cheque/DD No.	Cheque/DD Date	Cheque/DD Details	Amount (in Rs.)
1 Masonarystone Mining (Cost of Mineral)	Unauthorised	Cash				400000
Total						400000

Challan Details

DEPARTMENT OF MINES AND GEOLOGY

User : 20050615
 [Yogesh Jangid]
 ME, Jhunjhunu

Wednesday,
 August 3, 2016

Demand & Assessment



Challan Details

Challan No. : 978

29.3.16

# Mineral Name	Fee Type	Cheque/DD/Cash	Cheque/DD No.	Cheque/DD Date	Cheque/DD Details	Amount (in Rs.)
1 Masonarystone	Unauthorised Mining (Cost of Mineral)	Cash				221800
Total						221800

00812, 12

Challan Information

Treasury	S.No	ChallanNo	DDOCCode	Officeld	ChallanDate	RemitterName	BudgetHead	TotalAmount	GrossAmount	GRN
JHUNJHUNU	134	45076		31280	29/03/2016	YOGESH JANGID	0853001020101	221800.00	221800.00	10345461
	135	45548		31280	30/03/2016	RAJESH TIKKIWAL S/O SURESH CHA	0853001020101	21788.00	21788.00	10350578
	136	45549		31280	30/03/2016	balkishan sharma	0853001020101	46900.00	46900.00	10377680
	137	45550		31280	30/03/2016	ME JHUNJHUNU	0853001020101	21800.00	21800.00	10362020
	138	45551		31280	30/03/2016	yogesh ldc	0853001020101	10443.00	10443.00	10384226
	139	45552		31280	30/03/2016	yogesh ldc	0853001020101	21788.00	21788.00	10366062
	140	45553		31280	30/03/2016	YOGESH LDC	0853001020101	9800.00	9800.00	10365924
	141	45554		31280	30/03/2016	YOGESH LDC	0853001020101	9800.00	9800.00	10365998
	142	45555		31280	30/03/2016	yogesh ldc	0853001020101	9800.00	9800.00	10366782
	143	45815		31280	31/03/2016	MINING ENGINEER JHUNJHUNU	0853001020101	2199136.00	2199136.00	10374299
	144	45817		31280	31/03/2016	MINING ENGINEER JHUNJHUNU	0853001020101	1465986.00	1465986.00	10374681
	145	45818		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	21800.00	21800.00	10422592
	146	45820		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	21800.00	21800.00	10422455
	147	45821		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	21800.00	21800.00	10422375
	148	45823		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	70000.00	70000.00	10421106
	149	45824		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	26000.00	26000.00	10425241
	150	45825		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	20000.00	20000.00	10422834
	151	45828		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	26000.00	26000.00	10425161
	152	45829		31280	31/03/2016	subhash chandra mf-2nd	0853001020101	20000.00	20000.00	10425096
	153	45831		31280	31/03/2016	MANOJ KUMAR AME	0853001020101	150000.00	150000.00	10419068
	154	45833		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	60000.00	60000.00	10418373
	155	45835		31280	31/03/2016	SUBHASH CHANDRA MF 2ND	0853001020101	40000.00	40000.00	10418248
	156	45836		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	22000.00	22000.00	10418040
	157	45838		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	35000.00	35000.00	10417950
	158	45841		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	21000.00	21000.00	10417846
	159	45843		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	21000.00	21000.00	10417763
	160	45844		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	21000.00	21000.00	10417651
	161	45845		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	5000.00	5000.00	10417553
	162	45847		31280	31/03/2016	SUBHASH CHANDRA MF----2ND	0853001020101	21800.00	21800.00	10417434
	163	45850		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	21800.00	21800.00	10417325
	164	45852		31280	31/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	21800.00	21800.00	10417119

Challan Information

Treasury	S.No	ChallanNo	DDOCode	Officeld	ChallanDate	RemitterName	BudgetHead	TotalAmount	GrossAmount	GRN
JHUNJHUNU	72	42159		31280	16/03/2016	SUBHASH CHANDRA MF-2	0853001020101	72000.00	72000.00	10155433
	73	42160		31280	16/03/2016	subhash chandra mf-2nd	0853001020101	33400.00	33400.00	10146515
	74	42162		31280	16/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	26800.00	26800.00	10146714
	75	42497		31280	17/03/2016	vijay chodhary s/o mohan singh	0853001020101	49500.00	49500.00	10124669
	76	42498		31280	17/03/2016	sumer singh s/o mani ram	0853001020101	183403.00	183403.00	10172668
	77	42499		31280	17/03/2016	RAMESH CHANDRA SURVEYOUR	0853001020101	20112.00	20112.00	10171942
	78	42501		31280	17/03/2016	RAMESH CHANDRA SURVEYOUR	0853001020101	22860.00	22860.00	10171662
	79	42721		31280	18/03/2016	ME JHUNJHUNU	0853001020101	145585.00	145585.00	10174918
	80	42722		31280	18/03/2016	amar singh s/o jita ram	0853001020101	68908.00	68908.00	10093364
	81	42723		31280	18/03/2016	lokendra kumar ldc	0853001020101	136000.00	136000.00	10200842
	82	42724		31280	18/03/2016	smt.kunti devi	0853001020101	23000.00	23000.00	10184258
	83	42725		31280	18/03/2016	ME JHUNJHUNU	0853001020101	9630.00	9630.00	10195163
	84	42974		31280	19/03/2016	RAMSAVRUP S/O BIRBAL RAM	0853001020101	5513.00	5513.00	10206601
	85	43475		31280	21/03/2016	MANOJ KUMAR AME	0853001020101	21788.00	21788.00	10219300
	86	43476		31280	21/03/2016	MANOJ KUMAR AME	0853001020101	21788.00	21788.00	10219226
	87	43477		31280	21/03/2016	MANOJ KUMAR AME	0853001020101	21788.00	21788.00	10219124
	88	43478		31280	21/03/2016	MANOJ KUMAR AME	0853001020101	21788.00	21788.00	10218989
	89	43479		31280	21/03/2016	MANOJ KUMAR AME	0853001020101	21788.00	21788.00	10211544
	90	43480		31280	21/03/2016	MANOJ KUMAR	0853001020101	21788.00	21788.00	10211594
	91	43795		31280	22/03/2016	SUBHASH CHANDRA MF-2	0853001020101	400000.00	400000.00	10257069
	92	43796		31280	22/03/2016	SUBHASH CHANDRA MF-2	0853001020101	145500.00	145500.00	10269667
	93	43797		31280	22/03/2016	SUBHASH CHANDRA MF-2	0853001020101	21800.00	21800.00	10264567
	94	43798		31280	22/03/2016	SUBHASH CHANDRA MF-2	0853001020101	21800.00	21800.00	10264429
	95	43799		31280	22/03/2016	RAMESH CHANDRA SURVEYOUR	0853001020101	22375.00	22375.00	10242594
	96	43800		31280	22/03/2016	SUBHASH CHANDRA MF-2	0853001020101	64000.00	64000.00	10264519
	97	43801		31280	22/03/2016	SUBHASH CHANDRA MF-2	0853001020101	30000.00	30000.00	10264700
	98	43802		31280	22/03/2016	ME JHUNJHUNU	0853001020101	1526000.00	1526000.00	10250059
	99	43803		31280	22/03/2016	ME JHUNJHUNU	0853001020101	1526000.00	1526000.00	10250177
	100	44041		31280	22/03/2016	bdo panchayat samiti udalpurwa	0853001020101	39030.00	39030.00	10007759
	101	44046		31280	22/03/2016	Ramesh Chandra Surveyor	0853001020101	21788.00	21788.00	10215805
	102	44252		31280	25/03/2016	ME JHUNJHUNU	0853001020101	1928.00	1928.00	10258658

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Treasury	S.No	ChallanNo	DDOCode	Officeld	ChallanDate	Challan Information	BudgetHead	TotalAmount	GrossAmount	GRN
JHUNJHUNU	41	41277		31280	14/03/2016	SubHASH CHANDRA MF-2ND	0853001020101	50000.00	50000.00	10064104
	42	41278		31280	14/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	33500.00	33500.00	10063999
	43	41280		31280	14/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	21790.00	21790.00	10063838
	44	41281		31280	14/03/2016	subhash chandra mf-2nd	0853001020101	28510.00	28510.00	10063785
	45	41282		31280	14/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	21788.00	21788.00	10064045
	46	41283		31280	14/03/2016	subhash chandra mf-2nd	0853001020101	22000.00	22000.00	10066199
	47	41284		31280	14/03/2016	lokendra kumar ldc	0853001020101	100000.00	100000.00	10066251
	48	41285		31280	14/03/2016	subhash chandra mf-2nd	0853001020101	200000.00	200000.00	10082419
	49	41286		31280	14/03/2016	ME JHUNJHUNU	0853001020101	3001200.00	3001200.00	10060599
	50	41287		31280	14/03/2016	ME JHUNJHUNU	0853001020101	3001200.00	3001200.00	10060652
	51	41398		31280	14/03/2016	Ramesh Chandra Surveyor	0853001020101	25350.00	25350.00	10082306
	52	41462		31280	14/03/2016	Ramesh Chandra Surveyor	0853001020101	50000.00	50000.00	10082037
	53	41468		31280	14/03/2016	Ramesh Chandra Surveyor	0853001020101	7500.00	7500.00	10081163
	54	41731		31280	15/03/2016	vijay chodhary s/o mohan singh	0853001020101	49500.00	49500.00	10124854
	55	41732		31280	15/03/2016	ME JHUNJHUNU	0853001020101	2000.00	2000.00	10060690
	56	41734		31280	15/03/2016	BHANARAM S/O RAMCHANDRA	0853001020101	47000.00	47000.00	10127338
	57	41736		31280	15/03/2016	P.M.S.CONSTRUCTION	0853001020101	24000.00	24000.00	10125293
	58	41738		31280	15/03/2016	LILADHAR KUMAWAT	0853001020101	25000.00	25000.00	10127139
	59	41739		31280	15/03/2016	RAMESH CHANDRA SURVEYOR	0853001020101	13720.00	13720.00	10104757
	60	41740		31280	15/03/2016	RAMESH CHANDRA SURVEYOR	0853001020101	21788.00	21788.00	10103418
	61	41743		31280	15/03/2016	RAMESH CHANDRA SURVEYOR	0853001020101	13720.00	13720.00	10104541
	62	41744		31280	15/03/2016	VINOD KUMAR	0853001020101	23788.00	23788.00	10129311
	63	41745		31280	15/03/2016	JAYPAL CHODHARY	0853001020101	23788.00	23788.00	10129104
	64	41748		31280	15/03/2016	SMT. HEMLATA PAWAR	0853001020101	23788.00	23788.00	10128938
	65	41749		31280	15/03/2016	sunil kumar jat	0853001020101	23788.00	23788.00	10128736
	66	42153		31280	16/03/2016	subhash chandra mf-2nd	0853001020101	330400.00	330400.00	10149039
	67	42154		31280	16/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	200000.00	200000.00	10146970
	68	42155		31280	16/03/2016	subhash chandra mf-2nd	0853001020101	90000.00	90000.00	10146296
	69	42156		31280	16/03/2016	SUBHASH CHANDRA MF-2ND	0853001020101	50000.00	50000.00	10146839
	70	42157		31280	16/03/2016	ME JHUNJHUNU	0853001020101	113495.00	113495.00	10126941
	71	42158		31280	16/03/2016	subhash chandra mf-2nd	0853001020101	400000.00	400000.00	10156007

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Treasury	S.No	ChallanNo	DDOCode	Officeld	ChallanDate	Challan Information	BudgetHead	TotalAmount	GrossAmount	GRN
JHUNJHUNU						RemitterName				
	0	27322		31280	01/12/2015					
	1	27323		31280	01/12/2015	bhaturam s/o motiram	0853001020101	26050.00	26050.00	8564254
	2	27436		31280	01/12/2015	ME JHUNJHUNU	0853001020101	20000.00	20000.00	8541469
	3	27617		31280	02/12/2015	GSS DEVROD	0853001020101	7421.00	7421.00	8548448
	4	27739		31280	03/12/2015	PRAHLAD KHARA S/O GORDHAN	0853001020101	88594.00	88594.00	8594888
	5	27808		31280	03/12/2015	dhola ram s/o ramavtar	0853001020101	27100.00	27100.00	8596031
	6	27883		31280	04/12/2015	Commis jhunjhunu	0853001020101	47985.00	47985.00	8580646
	7	27953		31280	05/12/2015	SMT-NIRMALA DEVI	0853001020101	2000.00	2000.00	8425094
	8	27954		31280	04/12/2015	Nagarpalika vidhya vihar pilan	0853001020101	33912.00	33912.00	8578434
	9	27995		31280	04/12/2015	TARA CHAND S/O HARLAL SINGH	0853001020101	184000.00	184000.00	8375578
	10	28140		31280	05/12/2015	PRINCLPAL GGSSS SURAJGARH	0853001020101	10550.00	10550.00	8598902
	11	28141		31280	07/12/2015	SUBHASH CHANDRA MF-2	0853001020101	26050.00	26050.00	8629308
	12	28142		31280	07/12/2015	SUBHASH CHANDRA MF-2	0853001020101	25600.00	25600.00	8629398
	13	28143		31280	07/12/2015	subhash chandra mf-2nd	0853001020101	25000.00	25000.00	8593267
	14	28144		31280	07/12/2015	subhash chandra mf-2nd	0853001020101	26200.00	26200.00	8593009
	15	28167		31280	07/12/2015	subhash chandra mf-2nd	0853001020101	26500.00	26500.00	8593144
	16	28168		31280	07/12/2015	SUSHILA DEVI W/O SURENDRA KUMA	0853001020101	68907.00	68907.00	8636281
	17	28473		31280	07/12/2015	NARENDRA KUMAR S/O SHIV CHAND	0853001020101	82032.00	82032.00	8635941
	18	28474		31280	09/12/2015	sh.BUD RAM JAT	0853001020101	2000.00	2000.00	8641860
	19	28643		31280	09/12/2015	Subhash chandra MF II	0853001020101	26050.00	26050.00	8650495
	20	28706		31280	10/12/2015	E.O.N.P.Khetri	0853001020101	30334.00	30334.00	8678209
	21	28859		31280	10/12/2015	Rajpal S/o Shree Rameshwar	0853001020101	26400.00	26400.00	8678794
	22	28860		31280	11/12/2015	ME JHUNJHUNU	0853001020101	2000.00	2000.00	8635022
	23	28861		31280	11/12/2015	ME JHUNJHUNU	0853001020101	2000.00	2000.00	8634851
	24	28862		31280	11/12/2015	SMT.MAMTA DEVI	0853001020101	2000.00	2000.00	8705683
	25	28862		31280	11/12/2015	ME JHUNJHUNU	0853001020101	2000.00	2000.00	8705683
	25	28864		31280	11/12/2015	ME JHUNJHUNU	0853001020101	10464.00	10464.00	8698785
	26	28865		31280	11/12/2015	ME JHUNJHUNU ✓	0853001020101	2000800.00	2000800.00	8634295
	27	28866		31280	11/12/2015	ME JHUNJHUNU ✓	0853001020101	133151.00	133151.00	8635178
	28	28866		31280	11/12/2015	ME JHUNJHUNU	0853001020101	9000000.00	9000000.00	8635323
	29	28867		31280	11/12/2015	ME JHUNJHUNU	0853001020101	7295213.00	7295213.00	8635435
	29	28868		31280	11/12/2015	ME JHUNJHUNU	0853001020101	306000.00	306000.00	8637403
	30	28869		31280	11/12/2015	ME JHUNJHUNU	0853001020101	306000.00	306000.00	8637130
	31	28870		31280	11/12/2015	ME JHUNJHUNU	0853001020101	306000.00	306000.00	8636512
	32	28871		31280	11/12/2015	ME JHUNJHUNU	0853001020101	306000.00	306000.00	8640187
	33	28872		31280	11/12/2015	ME JHUNJHUNU	0853001020101	306000.00	306000.00	8637647
	34	28873		31280	11/12/2015	ME JHUNJHUNU	0853001020101	306000.00	306000.00	8637481
	35	28874		31280	11/12/2015	ME JHUNJHUNU ✓	0853001020101	203836.00	203836.00	8635659
	36	28875		31280	11/12/2015	ME JHUNJHUNU ✓	0853001020101	5000000.00	5000000.00	8636345
	37	28876		31280	11/12/2015	ME JHUNJHUNU ✓	0853001020101	210766.00	210766.00	8635569
	38	29211		31280	15/12/2015	sh. HAN RAM S/O GIRDHARI LAL	0853001020101	275625.00	275625.00	8708998
	39	29350		31280	16/12/2015	GGSS NAWALGARH	0853001020101	27455.00	27455.00	8672262
	40	29406		31280	16/12/2015	YOGESH JANGID	0853001020101	25900.00	25900.00	8780970
	41	29407		31280	16/12/2015	RAMESH CHANDRA SURVEYOR	0853001020101	20000.00	20000.00	8771988
	42	29408		31280	16/12/2015	A.K. CONSTRUCTION COMPANY	0853001020101	2525.00	2525.00	8786102
	43	29573		31280	17/12/2015	SAHID COL. J. P. JANU GSSS JHU	0853001020101	5069.00	5069.00	8779406
	44	29800		31280	21/12/2015	Mukesh Kumar S/o Natha Ram	0853001020101	62344.00	62344.00	8842207
	45	29802		31280	21/12/2015	Mukesh Kumar S/o Natha Ram	0853001020101	62344.00	62344.00	8842240

Challan Information

S.No	ChallanNo	DDOCode	OfficeId	ChallanDate	RemitterName	BudgetHead	TotalAmount	GrossAmount	GRN
0	20956		31280	01/10/2015	Nagarpalika Mandawa	0853001020101	134712.00	134712.00	7874171
1	21136		31280	05/10/2015	MANIRAM DANGI	0853001020101	75500.00	75500.00	7920083
2	21150		31280	05/10/2015	Principal	0853001020101	6831.00	6831.00	7918042
3	21232		31280	05/10/2015	PAWAN KUMAR MORDIYA	0853001020101	5200.00	5200.00	7929408
4	21461		31280	06/10/2015	RAMESH CHANDRA SURVEYOUR	0853001020101	26500.00	26500.00	7942285
5	21463		31280	06/10/2015	ME JHUNJHUNU	0853001020101	2000.00	2000.00	7931483
6	21464		31280	06/10/2015	Commissioner Municipal Council	0853001020101	9226.00	9226.00	7905730
7	21465		31280	06/10/2015	Commissioner Municipal Council	0853001020101	24357.00	24357.00	7905749
8	21466		31280	06/10/2015	ME JHUNJHUNU	0853001020101	391949.00	391949.00	7931606
9	21683		31280	07/10/2015	ME JHUNJHUNU ✓	0853001020101	210766.00	210766.00	7931346
10	21685		31280	07/10/2015	ME JHUNJHUNU ✓	0853001020101	5000000.00	5000000.00	7931347
11	21686		31280	07/10/2015	ME JHUNJHUNU ✓	0853001020101	137589.00	137589.00	7933653
12	21689		31280	07/10/2015	ME JHUNJHUNU	0853001020101	16295213.00	16295213.00	7933593
13	21691		31280	07/10/2015	brijesh kumar	0853001020101	26500.00	26500.00	7960166
14	21692		31280	07/10/2015	ME JHUNJHUNU ✓	0853001020101	203836.00	203836.00	7931406
15	21795		31280	08/10/2015	gram panchayat golhra	0853001020101	22781.00	22781.00	7951429
16	21903		31280	08/10/2015	YOGESH JANGID	0853001020101	21000.00	21000.00	7962164
17	22226		31280	12/10/2015	DDO PC Kuharwas UID 5168	0853001020101	17247.00	17247.00	7964775
18	22364		31280	12/10/2015	VINOD CHAUDHARY	0853001020101	17500.00	17500.00	7998780
19	22365		31280	12/10/2015	VINOD CHAUDHARY	0853001020101	17500.00	17500.00	7998722
20	22792		31280	15/10/2015	SUBHASH DANGI MF-2	0853001020101	56000.00	56000.00	8012863
21	22793		31280	15/10/2015	subhash chandra mf-2	0853001020101	20000.00	20000.00	8083052
22	22795		31280	15/10/2015	ME JHUNJHUNU	0853001020101	13428.00	13428.00	8083934
23	22796		31280	15/10/2015	PRINCIPAL,GSSS,MANDAWA	0853001020101	7982.00	7982.00	8024841
24	22954		31280	16/10/2015	RAMESH CHANDRA SURVEYOUR	0853001020101	56000.00	56000.00	8103312
25	22955		31280	16/10/2015	SHUBHASH CHANDRA MF 2	0853001020101	26500.00	26500.00	8103507
26	22956		31280	16/10/2015	SHUBHASH CHANDRA MF 2	0853001020101	26500.00	26500.00	8103670
27	22958		31280	16/10/2015	SHUBHASH CHANDRA MF 2	0853001020101	26500.00	26500.00	8103763
28	23175		31280	19/10/2015	HARIRAM RAMDAYAL	0853001020101	91975.00	110350.00	8123834
29	23327		31280	20/10/2015	SULTAN S/OSADUSYA	0853001020101	275625.00	275625.00	8146442
30	23554		31280	23/10/2015	SUBHASH CHANDRA MF-2	0853001020101	109000.00	109000.00	8159860
31	23556		31280	23/10/2015	SUBHASH CHANDRA MF-2	0853001020101	26500.00	26500.00	8159814
32	23681		31280	26/10/2015	SUBHASH DANGI MFII	0853001020101	26500.00	26500.00	8176104
33	23682		31280	26/10/2015	ME JHUNJHUNU	0853001020101	84513.00	84513.00	8147457
34	23683		31280	26/10/2015	ME JHUNJHUNU	0853001020101	2730.00	2730.00	8147553
35	23811		31280	27/10/2015	mahendra singh ratnawat	0853001020101	2800.00	2800.00	8186121
36	23915		31280	28/10/2015	DARA SINGH S/O HANUMAN RAM	0853001020101	90000.00	90000.00	8211956
37	23993		31280	28/10/2015	ME JHUNJHUNU	0853001020101	12424.00	12424.00	8206260
38	24123		31280	29/10/2015	SUBHASH CHANDRA	0853001020101	25900.00	25900.00	8207279
39	24144		31280	29/10/2015	Ramesh chandra Surveyor	0853001020101	26400.00	26400.00	8210575
40	24145		31280	29/10/2015	ramesh chandra surveyor	0853001020101	53500.00	53500.00	8210676
41	24287		31280	30/10/2015	ME JHUNJHUNU	0853001020101	2000800.00	2000800.00	8235193

October 2015 SUM of Total Amount : 25707784.00
 SUM of Gross Amount : 25726159.00
 SUM of Total Amount : 25707784.00
 SUM of Gross Amount : 25726159.00

For More Detail : Rajkosh.raj.nic.in

आपका 0853-800-03-01 का कल 085 18375-2

सत्पादित आप R5: 25726159-2

अज्ञेय दो करोड सत्पादित लार्ड एडवकीस एकार एक से उन्नाह भाउ-

सहायक खनि. अभियन्ता
 सुसुनु

कोषाधिकारी, सुसुनु

आज दिनांक - 11/3/2014 को अधीहस्ताभरकरा द्वारा मय तकनीकी स्टाफ खनन पट्टा क्षेत्र नारी पहाड़ी में खनन पट्टा संख्या- 136/96 पट्टाधारी श्रीमति सावित्री देवी निकट ग्राम - नारी तह. चिड़ावा जिला - कुन्कुन का मौका निरीक्षण किया गया।

कार्यालय से प्राप्त सीमांकन रिपोर्ट के आधार पर FRP पुरानी स्कूल का NW कॉर्नर दिखा गया है, मौके पर FRP शक खण्डहर मकान की नींव के अवशेष के रूप में है, यतः कार्यालय से प्राप्त online sheet में दिये गये FRP के co-ordinate N-28° 11' 15.5", E-75° 36' 08.2" से खनन पट्टे के सीमा स्तम्भ चिह्नित किये गये।

खनन पट्टा क्षेत्र से बाहर किये गये खनन पिट्स का सर्वे उपकरण - GPS-72, कम्पास, फीटा एवं रस्सी जिसका फीते से माप किया गया, से किया गया। उक्त सर्वे खनन पिट्स की मौका स्थिति एवं सुरक्षा की दृष्टि को ध्यान में रखते हुए मौके पर किया गया। एवं जहां पटा नहीं जा सका वहां Eye vision से ऊंचाई ली गयी।

अवैद्य खनन पिट्स का नजरी नक्शा कलंगानुसार है - अवैद्य खनन पिट ① व ② (अवैद्य खनन पिट ③ की सतह से नीचे) की गणना निम्नानुसार है -

$$\text{अवैद्य खनन पिट ① का क्षेत्रफल} = 139.1638 \text{ मी}^2$$

$$\text{औसतन गहराई (लगभग)} = \frac{15 + 15 + 17}{3} = 15.66 \text{ मी.}$$

$$\text{आयतन (लगभग)} = 139.1638 \text{ मी}^2 \times 15.66 \text{ मी.} = 2179.30511 \text{ मी}^3$$

निकाले गये खनिज चैजा पत्थर की मात्रा (लगभग) =

$$= 2179.30511 \text{ मी}^3 \times 1.4 (\text{घनत्व}) = 3051.02715 \text{ टन (लगभग)}$$

कुल
MFD

अवैद्य खनन पिट (3) (स्लोपिंग) जो मौका स्थिति अनुसार
त्रैजाकार दृष्टिगोचर होता है, का क्षेत्रफल = 358.1222 मी^2
औसतन गहराई (लगभग) = $\frac{15+15+17}{3} = 15.66 \text{ मी.}$

वेज (Wedge) का आयतन = क्षेत्रफल \times $\frac{\text{गहराई}}{6}$

$$\begin{aligned} \text{आयतन (लगभग)} &= 358.1222 \text{ मी}^2 \times \frac{15.66 \text{ मी.}}{6} \\ &= 934.69894 \text{ मी}^3 \end{aligned}$$

निकाले गये खनिज-चैजा पत्थर की मात्रा लगभग =

$$= 934.69894 \text{ मी}^3 \times 1.4 (\text{घनत्व}) = 1308.57852 \text{ टन}$$

अवैद्य खनन पिट (3) जो रास्ते की सतह से लेकर ऊपर तक
रख अन्य दो खनन पिट (1) व (2) में भी रास्ते की सतह से
ऊपर तक है, अवैद्य खनन किया हुआ है।

अतः कुल क्षेत्रफल = पिट (1) का क्षेत्रफल + पिट (2) का क्षेत्रफल + पिट (3) का क्षेत्रफल

$$\begin{aligned} &= 139.1638 \text{ मी}^2 + 358.1222 \text{ मी}^2 + 379.3654 \text{ मी}^2 \\ &= 876.6514 \text{ मी}^2 \end{aligned}$$

$$\text{औसतन गहराई} = \frac{5+11+15}{3} = 10.33 \text{ मी.}$$

$$\begin{aligned} \text{आयतन (लगभग)} &= 876.6514 \text{ मी}^2 \times 10.33 \text{ मी} \\ &= 9055.80896 \text{ मी}^3 (\text{लगभग}) \end{aligned}$$

निकाले गये खनिज-चैजा पत्थर की मात्रा लगभग

$$= 9055.80896 \text{ मी}^3 \times 1.4 (\text{घनत्व}) = 12678.13254 \text{ टन}$$

इस प्रकार खनन पट्टा क्षेत्र से बाहर कुल लगभग-

17037.73821 टन खनिज-चैजा पत्थर का अवैद्य खनन

निर्गमन किया जाना पाया गया।

सहस्र
सहायक
म.ए.ए.

अर्जुन
M.E. II
म.ए.ए. (सहायक)
सुन्दर

अर्जुन
11/3/17

आज दिनांक 29/5/2014 को अखिलेश्वर
द्वारा कार्यालय पर क्रमांक खका / रीकर /
री / अफ / शुभमु / खघ / 196 / 96 / 1717 के
आदेश की अनुपालना में खनन पर 196 / 96
निकट ग्राम नारी, तहसील तिड़वा, जिला शुभमु
में पहाचारी शिमा में खानिकी के प्रतिलिपि
द्वारा प्रत्येक खनन की विस्तृत जांच व
मॉका निरीक्षण किया गया।

1) विस्तृत खनन में पहाचारी के प्रतिलिपि द्वारा
खनन क्षेत्र में खनन जारी करने का आदेश दिया
है। परन्तु मॉके पर खनन क्षेत्र में खनन जारी
नहीं पाया गया।

2) खनन क्षेत्र के पास वृक्षारोपण किया जाता पाया
गया तथा पहाचारी द्वारा भविष्य में और अधिक
वृक्ष लगाने के बात कही गई।

3) खनन क्षेत्र वार्षिक लिपि एवं सुरक्षित तरीके
से किया जाना नहीं पाया गया।

4) खनन निरीक्षण मॉके पर खनन क्षेत्र को संतुलित
उपलब्ध पाया गया।

5) खनन निरीक्षण मॉके पर खनन कार्य बंद
पाया गया अतः खनिकी कर्मचारी उपस्थित
नहीं किया।

6) लाहौर के प्राचीनीकृत द्वारा प्रस्तुत अज्ञात में
 आर्सेनिक रक्तन पिछला की अगह पूर्व रक्तन एका संख्या
 25/93 श्री गोदानराम पुत्र श्री जलराम के एका में
 प्रभावशाली होने बताया गया है। मॉर्दे पर
 प्रस्तुत दस्तावेज के अनुसार आर्सेनिक रक्तन पिछला
 के रक्तन पर पूर्व में रक्तन पहला प्रभावशाली
 होने पाया गया जिसमें 6254 टन रक्तन का
 विभाग द्वारा आर्सेनिक निष्कारण किसे जाने के
 संशयित दस्तावेज एकादशी के प्राचीनीकृत द्वारा
 देका किसे जाने किसे प्राचीन संलग्न है
 रिपोर्ट आन्तरिक कारिगारी एवं सूचना
 शिमान की सेवा में देका है

Anurad Singh
 (अनुराद सिंह भारती)
 M.F. II (D.V.)
 (उ.सं.सु.)

E-CHALLAN	
Government Of Rajasthan Mines and Geology Department	
Valid Upto:- 20/07/2014	Remitter's Copy for Dept Use
GRN:- 2474252	Date:- 20/06/2014 5:50:00 PM
BarCode:-	
Office Name:-	MINING ENGINEER MINES &
Location:-	GEO. DEPTT. SIKAR JHUNJHUNU
Year:-	20/06/2014 TO 30/06/2014
Head : (0853)	Amount ₹
0853-00-102-01-01-Rent Royalty fees etc	2,408,883.00
Discount :- ₹	0.00
Total/Net Amount:- ₹	2408883.00
Rupees Twenty Four Lakh Eight Thousand Eight Hundreds Eighty Three Only	
Payee Detail	
TIN/Act. no./VehicleNo/TaxId/Lease No:-	
PAN No.:- ATYPD6143L	
Remitter Name:- SMT.SAVITRI DEVI	
Address:- R/O-NARI Sikar- 332001	
Remarks:- ML-196-1996 RANCHINAMA AMOUNT	
FOR USE IN RECEIVING BANK	
Cheque-DD-No.	
Bank CIN No:-	
Bank SBBJ CHIRAWA	

गौजा निरीक्षण रिपोर्ट CCJJP/04

दिनांक 17/12/2014 को अवलोकनकार द्वारा

आमलम पत्र क्रमांक: शक/सक/सि/आप्र/सुसु/सक
59/95/2023 को अनुपालना से संबंधित पहा धारी

स्वतंत्र चेजा पत्र क्रमांक 1000 इंफर निकट ग्राम नारी
महिला शिक्षण केंद्र के सुसु से श्री शक पत्र के

पत्र से स्पष्ट जाति पहा धारी द्वारा दिनांक 27/12/14
को प्रस्तुत जाति की निरूपण अन्य जाति माता

निरीक्षण किया गया। जिसका निरूपण निरूपण है
वर्तमान निरीक्षण संबंधित पत्र से संबंधित समाप्त

लगे हुए पाये जाये।

2) वर्तमान निरीक्षण पहा धारी द्वारा रिपोर्ट चेजा किया गया।

3) वर्तमान निरीक्षण संबंधित कार्य पूर्ण रूप से लंब पाया
गया जो कि दिनांक 15/12/2014 को रिपोर्ट द्वारा
निरीक्षण के पश्चात् लंब करवाया गया था और
रिपोर्ट पूर्णतया समाप्त गई। संबंधित कार्य जो कि
पूर्व में किया गया है उसके लक्षण लंब ही किने हुए
पाये जाये।

4) संबंधित पत्र के आस-पास कुछ संबंधित स्थानों पर
वृक्षारोपण किया हुआ पाया गया।

5) पहा धारी द्वारा संबंधित संबंधित पत्र के से
आवक संबंधित पत्र स्वतंत्र चेजा पत्र का
2382, 8175 माईक टन का जो निर्मित किया जाना पाया

गया था, पहा धारी द्वारा उक्त आवक संबंधित निर्मित
की पंजी की राशि 529, 300/- GAN- न्यायान-2678138
द्वारा जमा किया की जाने का न्यायान दरवाजा पैरा
किसे रिपोर्ट की प्रमाण है

रिपोर्ट आवक का पंजी लेने के लिए है

(अभिहित सिंह भारती)
निरीक्षणकर्ता

E-CHALLAN
Government Of Rajasthan
Mines and Geology Department

Valid Upto:- 10/08/2014 Remitter's Copy for Dept Use
GRN:- **2678138** Date:- 11/07/2014 4:50:00 PM

BarCode:- 
Office Name:- MINING ENGINEER MINES &
GEO.DEPTT.SIKAR
Location:- JHUNJHUNU
Year:- 01/04/2014 TO 31/03/2015

Head : (0853)	Amount ₹
0853-00-102-01-01-Rent Royalte fees etc	529,300.00

Discount :- ₹ 0.00
 Total/Net Amount:- ₹ 529300.00
 Rupees Five Lakh Twenty Nine Thousand Three
 Hundreds Only

Payee Detail

TIN/Actt. no./VehicleNo/TaxId/Lease No:- ML NO 59/95
 PAN No.:-
 Remitter Name:- SHAMBHU PANWAR S/O
 NATHURAM PANWAR
 Address:- JHUNJHUNU JHUNJHUNU 000000

Remarks:- ILLEGAL MINING AND COMPOUND FEE ML
 NO 59/95 NEAR VILLAGE NAR TEHSIL
 CHIRAWA DIST JHUNJHUNU

FOR USE IN RECEIVING BANK

Cheque-DD-No.
 Bank CIN No:-
 Bank SBBJ CHIRAWA